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SUPPLEMENTS:

Rules for the preparation of electoral rolls for the Madras Legislative Assembly and the Madras Legislative Council for the City of Madras—English and Tamil.
Indian Pilgrim Ships Rules—Malayalam.

PUBLIC DEPARTMENT.

(Ecclesiastical.)

LEAVE.

Fort St. George, April 30, 1936.

No. 3.—The Rev. A. C. Trench, M.C., a Senior Chaplain on the Madras Ecclesiastical Establishment, with effect from 6th June 1936 or date of relief, leave for two years and four months pending retirement as shown below:—

- (i) leave on average pay for eight months; and
- (ii) leave on half average pay for one year and eight months in continuation.

POSTING.

Fort St. George, May 5, 1936.

No. 4.—The Rev. Rhys James, on return from leave, to be Chaplain of Wellington, vice the Rev. R. M. Langdale-Smith, granted leave.

C. F. BRACKENBURY,
Chief Secretary.

(Elections.)

PRESS COMMUNIQUÉ.

Stonehouse Hill, May 6, 1936.

No. 5.—

[The Madras Legislative Assembly and the Madras Legislative Council hereafter to be constituted—Preparation of electoral rolls.]

According to section 60 of the Government of India Act, 1935, the new Legislature for the Province of Madras is to consist of two Chambers, one the Legislative Assembly and the other the Legislative Council. The composition of the two Chambers will be as set out in the Fifth Schedule to the Act. The franchise qualifications for the territorial constituencies of the Assembly are given in the Sixth Schedule to the Act, while those for the special constituencies of the Assembly and for the constituencies of the Council are to be regulated by Orders in Council. The necessary Orders in Council, known as the Government of India (Provincial Legislative Assemblies) Order, 1936, and the Government of India (Provincial Legislative Councils) Order, 1936, have recently been passed by Parliament.

2. The franchise having been greatly enlarged and the number and description of the constituencies

authorized to return candidates to the Legislature being also considerable, the task of preparing and printing the electoral rolls has become correspondingly formidable. The magnitude of the work was realized by Government in good time and a rough estimate showed that the printing of the preliminary rolls would occupy three to four months even if all the private presses in the Presidency were utilized to their utmost capacity. It was recognized that if the printing of the preliminary rolls were deferred till their compilation became complete, it would have the effect of unduly postponing all subsequent stages of the election. Instructions were, therefore, issued to registration officers towards the end of last December, telling them that so far as the Assembly was concerned, the rolls for the General, Muhammadan and Indian Christian Constituencies relating to rural areas should be prepared in two parts, the first part to be printed immediately containing the names of all persons qualified as owners of property, as tax-payers or as having rendered military service and the second part containing the names of persons who could be enrolled only on application and of those qualified for inclusion in Part I but inadvertently omitted from it. A similar suggestion was also commended to municipal councils early this year as regards the rolls for the constituencies in question, so far as they related to urban areas.

Reports received show that the preparation and printing of Part I of the rolls under reference for rural areas were completed by the 15th April.

3. The next definite set of instructions was issued in March and April of this year asking Collectors

Provincial Legislative Assembly—

- (1) General constituencies,
- (2) Muhammadan constituencies,
- (3) Indian Christian constituencies,
- (4) European constituency, and
- (5) Anglo-Indian constituency.

Provincial Legislative Council—

- (1) General constituencies,
- (2) Muhammadan constituencies,
- (3) Indian Christian constituency, and
- (4) European constituency.

question should contain detailed information as to the authority to whom, the place at which and the dates on which persons eligible for registration in the Assembly rolls only on application should present their applications. So far as applicants eligible for registration on literacy qualification are concerned, the procedure has been made very simple; all that they have to do is to fill in the prescribed form of application in the presence of the registration officer or under the certificate of a village officer or an officer in the superior service of any Government department. Copies of these forms of application, both in English and in the vernaculars, may be obtained from any revenue or municipal office. With a view further to facilitate the presentation and disposal of applications for enrolment in rural areas, it has been ordered that the work should be distributed among registration officers, tahsildars, deputy tahsildars and the special deputy tahsildars employed in connexion with the preparation of the rolls, that for the purpose each registration area, i.e., a revenue division, should be divided into small territorial units, and that the officer in charge of each unit should camp at each polling station in the unit assigned to him on the dates and at the hours previously notified and receive and dispose of all applications presented there before proceeding to the next polling station. Village officers have been instructed to impress on intending applicants the importance of getting applications ready and presenting them at the appointed time. Spare copies of district gazette notifications containing all this information have been ordered to be posted in all public offices, the fact of such publication being also announced by beat of tom-tom in each village and in each municipal ward.

4. The notification referred to in the preceding paragraph have either been or are being published now in district gazettes. To give wider publicity to the matter a notification has also been published in Part I of the *Fort St. George Gazette*, dated the 5th May.

5. It is at this stage of the compilation of the preliminary rolls that the co-operation of the public is specially invited with a view to making them as complete as possible.

6. An announcement in regard to the preparation of electoral rolls for the special constituencies of the new Legislative Assembly will shortly be made.

C. F. BRACKENBURY,
Chief Secretary.

(Services.)

NOTIFICATIONS.

Fort St. George, March 7, 1936
[G.O. No. 475, Public (Services)].

No. 444.—

In exercise of the powers conferred by sections 8 and 10 of the Madras District Police Act, 1859, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Malabar Special Police Subordinate Service published with Public (Services) Department Notification No. 790, dated the 4th September 1935, at pages 1322 to 1327 of Part I of the *Fort St. George Gazette*, dated the 8th October 1935, as subsequently amended.

AMENDMENT.

For rule 19 of the said rules, the following rule shall be substituted, namely:—

“19. *Leave*.—(a) The leave terms applicable to persons who before the 4th September 1933, were not members of the service or who before the said date were members of the service, but have within six months from the 18th December 1935, elected to be governed by the provisions of this sub-rule, shall be as follows:—

Section I.—Full Members.

(i) *Earned leave*.—(1) A full member of the service shall earn leave at the rate of one-eleventh of the period spent on duty:

Provided that he shall cease to earn leave while he has to his credit such leave amounting to ninety days.

(2) The amount of leave due shall be the amount of earned leave diminished by (a) the amount of earned leave which has been taken; and (b) one-half of the amount of special disability leave taken on full pay under Fundamental Rule 83 (7) (b).

(3) A full member of the service may at any time be granted the whole or any part of the leave due to him, provided that not more than two months' leave shall be taken at any one time; this leave shall not be combined with other kinds of leave, but it may be followed by leave on medical certificate, hospital leave or special disability leave.

(ii) *Unearned leave*.—(1) *Leave on private affairs*. A full member of the service may be granted leave on private affairs for a total period of six months in all and up to a maximum of three months at any one time. Leave on private affairs shall not be combined with other kinds of leave, but it may be followed by leave on medical certificate, hospital leave or special disability leave.

(2) *Leave on medical certificate*.—(A) Leave on medical certificate may be granted to a full member of the service for one year in all. Such leave shall be given only on production of a certificate from such medical authority as the Local Government may by general or special order prescribe and for a period not exceeding the amount of leave recommended in the certificate. It may be combined with special disability leave.

(B) When the period of one year prescribed in sub-clause 2 (A) has been exhausted, further leave on medical certificate for a period not exceeding six months in all may be granted in exceptional cases on the recommendation of the medical authority referred to in the said sub-clause.

(3) *Extraordinary leave*.—Extraordinary leave may be granted to a full member of the service in exceptional circumstances—

(A) when no other leave is admissible under these rules; or

(B) when, other leave being admissible the member concerned applies in writing for the grant of extraordinary leave.

(iii) *Hospital leave*.—Hospital leave shall be admissible to non-commissioned officers, Lance Naiks and constables only.

The grant of hospital leave shall be regulated by rule 101 of the Fundamental Rules and the subsidiary rules thereunder issued under the authority of the Government of Madras. Hospital leave may be combined with leave on medical certificate and special disability leave.

(iv) *Special disability leave*.—The grant of special disability leave to full members of the service shall be regulated by rule 83 of the Fundamental Rules issued under the authority of the Government of Madras.

(v) *Leave salary*.—A member of the service—

(1) while on earned leave shall be entitled to leave salary equal to his pay;

(2) while on leave on private affairs or on leave on medical certificate, shall be entitled to leave salary equal to one-half of his pay; and

(3) while on extraordinary leave, shall be entitled to no leave salary.

Section II.—Members other than full members.

(i) *Earned leave*.—(1) A member earns leave at the rate of one-twenty-second of the period spent on duty:

Provided that he shall cease to earn leave while he has to his credit such leave amounting to fifteen days.

(2) The amount of leave due shall be the amount of leave earned diminished by (a) the amount of leave which he has taken and (b) one-half of the amount of special disability leave taken on full pay under Fundamental Rule 83 (7) (b).

(ii) A member may be granted the whole or any part of the leave due to him; he may also be granted extraordinary leave up to a limit of two months at any one time.

(iii) If an interruption of duty other than leave occurs in the service of a member, the earned leave to his credit shall lapse.

(iv) If a probationer or an approved probationer is appointed as a full member of the service, his leave account shall be credited with the amount of earned leave which would have been admissible to him if he had been a full member of the service in respect of his previous duty diminished by the amount of earned leave which has been taken and one-half of the special disability leave taken on full pay under Fundamental Rule 83 (7) (b).

(b) The leave terms applicable to members of the service other than those referred to in sub-rule (a) shall be as follows:—

(i) *Leave account, maximum and total leave*.—(1) A leave account shall be maintained for each member of the service in terms of leave on average pay. In the leave account shall be credited two-elevenths of the period spent by him on duty. The account shall be debited with the actual period of leave on average pay (but excluding special disability leave on average pay) and half the period of leave on half average pay (other than special disability leave) or of special disability leave on average pay taken by the member. Hospital leave whether on average or half average pay shall not be debited to the leave account.

(2) The maximum amount of leave on average pay that a member of the service may be eligible for

shall be one-eleventh of the period spent on duty in the whole service, and if he takes leave on medical certificate, an additional year in his whole service.

(3) The total amount of leave that may be granted to any one member shall be one-eleventh of the period spent on duty plus one and two-third years in terms of leave on average pay.

(ii) *Leave on average pay*.—Leave on average pay may be granted to a member of the service up to one-eleventh of the period spent by him on duty, provided that not more than two months' leave is taken at one time. This leave shall not be combined with other kinds of leave but it may be followed by leave on medical certificate, hospital leave or special disability leave.

(iii) *Hospital leave*.—Hospital leave shall be admissible to non-commissioned officers, Lance Naiks and constables only. The grant of hospital leave shall be regulated by rule 101 of the Fundamental Rules and the subsidiary rules thereunder issued under the authority of the Government of Madras. Hospital leave may be combined with leave on medical certificate and special disability leave.

(iv) *Leave on medical certificate*.—Leave on medical certificate may be granted to members of the service up to one-eleventh of the period spent by such members on duty. It may be combined with special disability leave.

(v) *Leave on urgent private affairs*.—A member of the service may be granted leave on urgent private affairs after he has completed ten years of service, provided that if there is leave to his credit in the leave account, he may be granted during his service such leave for a total period of six months on half average pay. Leave on urgent private affairs shall not be combined with other kinds of leave but it may be followed by leave on medical certificate, hospital leave or special disability leave.

(vi) *Special disability leave*.—The grant of special disability leave to members of the service shall be regulated by rule 83 of the Fundamental Rules issued under the authority of the Government of Madras.

(vii) *Extraordinary leave*.—In special circumstances and when no other leave is admissible extraordinary leave up to two months may be granted to members of the service. Such leave shall not consume other leave that the member may be eligible for, nor shall he be eligible for any leave salary during such leave. Extraordinary leave may be combined with other kinds of leave.

(viii) Leave not due may not be granted to members of the service.

(c) No leave except leave on medical certificate, hospital leave and special disability leave shall be granted to any member of the service unless he can be spared.

(d) The Fundamental Rules relating to leave as issued and amended from time to time under the authority of the Government of Madras, and the subsidiary rules made under them by the said Government and the Madras Leave Rules as issued and amended from time to time, shall apply *mutatis mutandis* to the service in so far as they are not repugnant to the provisions of these rules in respect of matters not dealt with in these rules.

(e) Every full member of the service to whom the provisions of sub-rule (a) apply and every member of the service to whom the provisions of sub-rule (b) apply shall, on transfer to an Armed Reserve in accordance with rule 21, be allowed credit for unexpended leave but he shall come under the ordinary leave rules from the date of his transfer without reference to his service in the force."

P. APPU NAIR,
Deputy Secretary to Government.

Fort St. George, May 1, 1936
[G.O. No. 818, Public (Services)].

No. 445.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances of the Madras Agricultural Subordinate Service, published with Public (Services) Department Notification No. 1119, dated the 3rd December 1935, at pages 1607 to 1609 of

Part I of the *Fort St. George Gazette*, dated the 10th December 1935:—

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 1st May 1936.

AMENDMENT.

In sub-rule (a) of rule 1 of the said rules, in the entries relating to category 1-B. Upper Subordinate in the Agricultural section comprising livestock and other branches, for the figure '123' shown against grade III, the figure '127' shall be substituted.

Fort St. George, May 2, 1936
[G.O. No. 823, Public (Services)].

No. 446.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Medical Service (General Branch) published with Public (Services) Department Notification No. 28, dated the 9th October 1929, at pages 1871 to 1874 of Part I of the *Fort St. George Gazette*, dated the 15th October 1929, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 14th March 1932 in respect of items 1, 11, 12 and 13 and under "Added responsibility" and from the 1st February 1932 and the 16th March 1932 in respect of items 4 and 5 respectively under "Specific Addition to work."

AMENDMENT.

In Appendix III annexed to the said rules, the following items shall be omitted, namely:—

Added responsibility.

1 Civil Surgeon, King Institute, Guindy.	RS.
8 Assistant Superintendent, Medical School, Mufassal	150
11 Assistant Surgeon, Tuberculosis Hospital, Madras	75
12 Assistant Surgeon, Tuberculosis Institute, Madras	75
13 Lady Assistant Surgeon, Tuberculosis Institute, Madras	75

Specific addition to work.

4 Lady Tutor, Medical College, Madras	30 *
5 Assistant Surgeon, Tanjore	30 †

* As warden of the hostel.

† For supervising the hostel attached to the Medical School, Tanjore.

Fort St. George, May 2, 1936
[G.O. No. 824, Public (Services)].

No. 447.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendments to the rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Medical Service (General Branch) published with Public (Services) Department Notification No. 28, dated the 9th October 1929, at pages 1871 to 1874 of Part I of the *Fort St. George Gazette*, dated the 15th October 1929, as subsequently amended:—

AMENDMENTS.

I

For rule 11 of the said rules, the following rule shall be substituted, namely:—

"11. In addition to the pay referred to in rule 10, there shall be paid to a member of the service while holding the post specified in the first column of Appendix III annexed to these rules a special pay calculated at the rate and subject to the conditions specified in the corresponding entries in the second and third columns thereof.

Provided that nothing contained in this rule shall operate to reduce or otherwise alter the rate of special pay to which such member may be entitled by or under any rule or order applicable to him on the 1st May 1936."

II
For Appendix III annexed to the said rules, the following appendix shall be substituted, namely:—

APPENDIX III.
(Referred to in rule 11.)
I. Special Work—Special Pay.

Posts.	Rate of special pay.	Conditions.
(1)	(2)	(3)
1 Superintendent, Government Mental Hospital, Madras.	50	The rate shall take effect from the 27th June 1932.
2 Deputy Superintendent, Government Mental Hospital, Madras.	50	Do.
3 District Medical Officer, Malabar.	50	Admissible for the period during which the District Medical Officer discharges the duties of the Superintendent of the Mental Hospital, Calicut. The rate shall take effect from the 1st June 1934.
4 Assistant Surgeons employed in Mental Hospitals.	50	The rate shall take effect from the 22nd June 1932.
5 Superintendent, Government Rayapuram Hospital, Madras.	50	For performing the duties of Medical Inspector of Emigrants. The rate shall take effect from the 8th January 1932.
6 Civil Surgeon discharging the duties of the Superintendent, Stanley Medical School, Rayapuram and teaching in that school.	50	The rate shall take effect from the 27th January 1936.
7 Civil Surgeons appointed as Principals of Medical Colleges.	50 *	The rate shall take effect from the 4th July 1934.
8 Civil Surgeons employed as Professors in Medical Colleges.	50 *	The rate shall take effect from the 21st September 1933.
9 Assistant Surgeons employed as Lecturers, Tutors or Assistants to Professors in Medical colleges and schools.	30 *	The rate shall take effect from the 21st September 1933— (i) in the case of the member of the service teaching Radiology to students of Medical Colleges, from the 2nd October 1933; and (ii) in any other case from the 21st September 1933.
10 Medical Superintendent and Lecturer in Radiology, Barnard Institute of Radiology.	50 *	The rate shall take effect from the 17th September 1934.
11 Resident Medical Officer, Women and Children Hospital, Madras.	30 *	The rate shall take effect from the 16th April 1934.
12 Resident Medical Officer, Government Ophthalmic Hospital, Madras.	30 *	Do.
* The special pay is admissible only to the members of the service who are entitled to the existing scale of pay under the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the <i>Fort St. George Gazette</i> , dated the 18th April 1933.		
II. Extra Work—Special Pay.		
1 Principal, Medical College, Vizagapatam.	250	Admissible during the period for which the Principal discharges the duties of the Chief Medical Officer, Vizagapatam Harbour Construction. The rate shall take effect from the 1st June 1934.
2 District medical Officers.	75	For medical charge of Central Jails when the Superintendents of the Jails are non-medical officers. The rate shall take effect from the 1st December 1931.
3 District Medical Officer, Chingleput.	75	For charge of the Senior Certified School, Chingleput, during the absence of its Superintendent on leave (other than casual leave) or otherwise.
4 District Medical Officer, Berhampur, Palamcottah, Cuddalore or Madura.	200, 150, 100 or 75 according as the Jail is classified as belonging to the first, second, third or fourth class.	For holding executive charge of the Jail during the absence of its Superintendent on leave (other than casual leave) or otherwise.

Posts. (1)	Rate of special pay. (2) RS.	Remarks. (3)
5 Assistant Surgeon, Koraput.	25	As Superintendent of Jail. The rate shall take effect from the 11th August 1931.
6 Assistant Surgeon, Russellkonda.	25	As Superintendent of Jail.
7 Assistant to the District Medical Officer, Mangalore, Calicut, or Nellore.	25	Do.
8 Assistant Surgeon, Cannanore or Rajahmundry.	75	For medical charge of the Central Jail at Cannanore or Rajahmundry, as the case may be, when the Superintendent of the Jail is a non-medical officer.
9 Assistant Superintendent, Lady Willingdon Medical School for Women, Madras.	30	As warden of the Hostel attached to the school. The rate shall take effect from the 1st January 1934.
10 Any member of the Service.	30	As warden of the hostel attached to the Medical College, Vizagapatam. The rate shall take effect from the 10th March 1932.

III. Risk to Health—Special Pay.

(a) Dangerous Duty.

1 Medical Superintendent and Lecturer in Radiology.	75	The rate shall take effect from the 17th September 1934.
2 Assistant Surgeons doing whole-time X-ray work or posted to Madras for training in X-ray works.	50	The rate shall take effect from the 13th August 1932.
3 Assistant Surgeons doing part-time X-ray work.	30	The rate shall take effect from the 13th August 1932.
4 Officer acting as Director of the Barnard Institute of Radiology.	75	The rate shall take effect from the 7th June 1933.

(b) Unhealthy Localities.

	RS.	A.	P.	
1 Assistant Surgeon, Police and Sub-Jail, Koraput.	67	8	0	The rate shall take effect from the 1st April 1933.
2 Assistant Surgeon, Local Fund Hospital, Gudalur.	67	8	0	Do.
3 Assistant Surgeon, Manantoddy.	67	8	0	Do.
4 Assistant Surgeon, Local Fund Hospital, Jeypore.	67	8	0	Do.
5 Assistant Surgeon, Bhadrachalam.	67	8	0	Do.

Fort St. George, May 2, 1936
[G.O. No. 825, Public (Services)].

No. 448.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Medical Service (Special Branch), published with Public (Services) Department Notification No. 27, dated the 9th October 1929, at pages 1869 to 1871 of Part I of the *Fort St. George Gazette*, dated the 15th October 1929, as subsequently amended:—

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 16th March 1932.

AMENDMENT.

After rule 9 of the said rules, the following rule shall be inserted, namely:—

“9-A. In addition to the pay prescribed in rule 9, there shall be paid to a member of the service in class IV while holding the post of warden of the hostel attached to the Medical College, Vizagapatam, a special pay calculated at the rate of Rs. 30 a month.”

Fort St. George, May 2, 1936
[G.O. No. 826, Public (Services)].

No. 449.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following amendment to the special rules

published with Public (Services) Department Notification No. 595, dated 17th July 1935, at page 1019 of Part I of the *Fort St. George Gazette*, dated 23rd July 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for item (3) and the entries relating thereto, the following items and entries shall be substituted, namely:—

(1)	(2)	(3)
“Madras Ministerial Service— (3) Section Writers.”	District Registrar concerned for the offices in his jurisdiction.	(i) To cope with increased work in Registration offices during heavy seasons. (ii) The holder of each of these temporary posts shall be paid a pay calculated at the rate of Rs. 20 a month. (iii) The total expenditure on account of the temporary posts sanctioned during the year shall not involve an increase of the appropriations in the budget estimates of that year.
(4) Peons..	Inspector-General of Registration.	On the same conditions as are applicable to item (1) above.
Do. ..	Sub-Registrars ..	When permanent incumbents of the posts on duty connected with carrying of remittances to the treasury.”

Fort St. George, May 4, 1936
[G.O. Ms. No. 827, Public (Services)].

No. 450.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service shall be deemed to have been increased temporarily by the posts specified below for the period commencing on the date of appointment of the staff and ending on the 31st May 1936:—

Posts.

Office of the Special Revenue Officer, Ganjam, and Vizagapatam districts—
One superintendent on Rs. 70 per mensem.
One accountant on Rs. 55 per mensem.
Two clerks, lower division, on Rs. 45 each per mensem.
Three clerks, lower division, on Rs. 35 each per mensem.
Eight clerks, lower division, on Rs. 30 each per mensem.
Six clerks, lower division.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

3. Nothing contained in these rules shall affect the operation of the rules published with—

(a) Public (Services) Department Notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended;

(b) Public (Services) Department Notification No. 109, dated the 4th October 1933, at pages 1721 to 1729 of Part I of the *Fort St. George Gazette*, dated 31st October 1933, as subsequently amended.

Fort St. George, May 4, 1936
[G.O. Ms. No. 828, Public (Services)].

No. 451.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (Draughtsmen) in the Madras Land Records Subordinate Service shall be increased temporarily by two posts for the period commencing on the date of appointment of the draughtsmen and ending on the 31st March 1936,

for the performance of work under the Special Revenue Officer, Ganjam and Vizagapatam districts, Parlakimedi.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the following modification, namely, that there shall be paid to the holder of each of the said temporary posts a pay calculated at the rate of Rs. 28 a month:

Provided that if he had held such post prior to the 22nd February 1934, there shall be paid to him a pay calculated at the rate of Rs. 30 a month.

Fort St. George, May 5, 1936
[G.O. Ms. No. 837, Public (Services)].

No. 452.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class XII (Teachers and Instructors) in the Madras Jail Subordinate Service shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the second column thereof:—

TABLE.

Posts. (1)	Period. (2)
<i>Junior Certified School, Ranipet.</i>	
One Tailoring Instructor on Rs. 30 per mensem.	Commencing on the date of appointment and ending on the 28th February 1937.
One Urdu Teacher on Rs. 19—2/2—23—1/2—28 per mensem.	Do.

Junior Certified School, Bellary.

One Tailoring Instructor on Rs. 28 per mensem.	Commencing on the date of appointment and ending on the 31st March 1937.
One Tamil Teacher on Rs. 23 per mensem.	Commencing on the date of appointment and ending on the 28th February 1937.
One Secondary Grade Teacher on Rs. 30 per mensem.	Do.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the following modifications, namely:—

(a) that there shall be paid to the holder of any of the posts mentioned in the table under rule 1 a pay calculated at the rate specified against the post:

Provided that nothing contained in this clause shall effect the operation of the rules published with Public (Services) Department Notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended; and

(b) that no person shall be eligible for appointment to any of the said temporary posts of Tailoring Instructors unless he possesses

(i) the Government Technical Examination Certificate in Tailoring by the higher grade; and

(ii) the Technical Teachers' Certificate in Tailoring.

Fort St. George, May 5, 1936
[G.O. Ms. No. 838, Public (Services)].

No. 453.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances of the Madras Excise Subordinate Service published with Public (Services) Department Notification No. 2, dated the 5th December 1935, at pages 3 to 5 of Part I of the Fort St. George Gazette, dated the 7th January 1936, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 1st April 1936.

AMENDMENT.

In sub-rule (a) of rule 1 of the said rules, for the figure "198" the figure "199" shall be substituted.

Fort St. George, May 5, 1936
[G.O. No. 839, Public (Services)].

No. 454.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadres of lower division clerks and typists (categories 4 and 5) of the Madras Secretariat Service employed in the Public Department Central Issue Branch may be increased temporarily during any year by such number of posts and for such periods as may from time to time be considered necessary by the Under Secretary to Government, Public Department, subject to the condition that the expenditure during that year on account of such posts shall not exceed Rs. 1,200.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts subject to the modification that there shall be paid to the holder of any of the said temporary posts a pay calculated at the minimum of the time-scale applicable to lower division clerks or typists, as the case may be.

Fort St. George, May 5, 1936
[G.O. Ms. No. 840, Public (Services)].

No. 455.—In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 130, dated the 26th June 1934, at page 1183 of Part I of the Fort St. George Gazette, dated 3rd July 1934, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "two years" the expression "three years" shall be substituted.

Fort St. George, May 5, 1936
[G.O. Ms. No. 841, Public (Services)].

No. 456.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadres of the categories of the Madras Co-operative Subordinate Service specified in the first column of the table below shall be increased temporarily by the posts specified in the second column thereof for a period of one year commencing on the 1st April 1936:—

TABLE.

Category. (1)	Posts. (2)
1. For work connected with land mortgage banks.	
1. (Sub-Deputy Registrars)	20
2. For execution of decrees.	
3. (Junior Inspectors)	46
3. For the office of the Registrar of Co-operative Societies.	
3. (Junior Inspectors)	3

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts subject to the following modifications, namely:—

that there shall be paid to the holder of any of the said temporary posts of Sub-Deputy Registrars a pay calculated at the rate of Rs. 100 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, May 5, 1936
[G.O. Ms. No. 842, Public (Services)].

No. 457.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Co-operative Department shall be increased temporarily by the posts

specified below for a period of one year commencing on the 1st April 1936:—

Posts.

- (a) One lower division clerk in each of the offices of the Deputy Registrars of Rajahmundry, Cuddalore, Trichinopoly, Tanjore, Tinnevely and Guntur and of the Sub-Deputy Registrar of Cuddapah.
- (b) Eight lower division clerks (for execution work in District offices where work is heavy).
- (c) One lower division clerk (in the office of the Registrar).
- (d) Two lower division clerks (for work connected with land mortgage banks).

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, May 6, 1936
[G.O. Ms. No. 848, Public (Services)].

No. 458.—In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department notification, No. 651, dated 3rd August 1935 at page 1123 of Part I of the *Fort St. George Gazette*, dated 13th August 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 10th May 1936" the expression "ending on the 10th November 1936" shall be substituted.

No. 459.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 170, dated the 5th February 1936 at page 144 of Part I of the *Fort St. George Gazette*, dated the 11th February 1936 as subsequently amended.

AMENDMENT.

In rule 1 of the said rules for the expression "four months" the expression "ten months" shall be substituted.

C. F. BRACKENBURY,
Chief Secretary.

(Special.)

LEAVE.

Fort St. George, May 5, 1936.

No. 143.—Under rule 81 of the Fundamental Rules, Mr. J. F. Hall, C.I.E., O.B.E., I.C.S., Acting First Member of the Board of Revenue, leave for four months and twenty days, viz., on average pay for two months and twenty-four days and on half average pay for the rest of the period with effect from the 28th May 1936, or date of relief. Subject to the conditions prescribed in the subsidiary rules under Fundamental Rule 68, Mr. Hall is permitted to affix to the leave the holiday on Sunday, the 18th October 1936.

EXTENSION OF LEAVE.

Fort St. George, May 4, 1936.

No. 144.—Under rule 81 of the Fundamental Rules, Mr. K. Sankara Menon, District and Sessions Judge, an extension of leave on average pay for four days from the 16th April 1936 to the 19th April 1936 (inclusive).

APPOINTMENTS.

Fort St. George, May 5, 1936.

No. 145.—M.R.Ry. Diwan Bahadur N. Gopalaswami Ayyangar Avargal, C.I.E., Acting Second Member of the Board of Revenue, to act as First Member of the Board of Revenue, vice Mr. J. F. Hall, C.I.E., O.B.E., I.C.S., and to continue to be Commissioner of Land Revenue and Settlement.

No. 146.—Mr. C. A. Henderson, V.D., I.C.S., Acting Third Member of the Board of Revenue, to act as Second Member of the Board of Revenue, vice M.R.Ry. Diwan Bahadur N. Gopalaswami Ayyangar Avargal, C.I.E., and to continue to be Commissioner of Land Revenue.

No. 147.—Mr. A. H. A. Todd, C.I.E., I.C.S., Collector and District Magistrate of the Chingleput district, to act as Third Member of the Board of Revenue, vice Mr. C. A. Henderson, V.D., I.C.S., and to be Commissioner of Excise.

No. 148.—Mr. J. W. Pritchard, I.C.S., Sub-Collector and Joint Magistrate of the Pollachi division of the Coimbatore district, on relief, to act as Collector and District Magistrate of the Chingleput district in relief of Mr. A. H. A. Todd, C.I.E., I.C.S.

No. 149.—Mr. C. A. Ramakrishnan, I.C.S., Assistant Collector and Magistrate in the North Arcot district, to charge of the Pollachi division of the Coimbatore district, in relief of Mr. J. W. Pritchard, I.C.S.

POSTINGS.

Fort St. George, May 4, 1936.

No. 150.—Mr. J. E. Maher, I.C.S., Sub-Collector and Joint Magistrate of the Coonoor division of the Nilgiri district, to the Tinnevely district for Judicial training with effect from the 22nd June 1936.

No. 151.—Mr. W. W. Georgeson, I.C.S., Sub-Collector and Joint Magistrate of the Ongole division of the Guntur district, on relief, to be Sub-Collector and Joint Magistrate of the Coonoor division of the Nilgiri district, in relief of Mr. J. E. Maher, I.C.S.

C. F. BRACKENBURY,
Chief Secretary.

HOME DEPARTMENT.

LEAVE.

Fort St. George, May 5, 1936.

No. 103.—Yousuf Ali Sayeed Sahib Bahadur, Assistant Superintendent of Police, leave on average pay on medical certificate for six months and twenty-three days and leave not due with medical certificate for three days in continuation with effect from the 26th February 1936.

EXTENSION OF LEAVE.

Fort St. George, May 4, 1936.

No. 104.—M.R.Ry. K. Gopala Ayyar Avargal, Acting Sub-Judge, extension of leave without medical certificate on half average pay for 21 days from 10th April 1936 to 30th April 1936 under rules 81 and 82 of the Fundamental Rules. He is permitted to affix to the leave the summer vacation of the Sub-Court, Bezwada, provided the conditions prescribed by the Local Government in this respect under Fundamental Rule 68 are satisfied.

POSTINGS.

Fort St. George, May 2, 1936.

No. 105.—M.R.Ry. P. C. Venkata Rao Avargal and M.R.Ry. Rao Sahib V. Totadri Ayyangar Avargal, Inspectors of Police, are selected for admission to the Madras Police Service and are appointed to officiate as Deputy Superintendent of Police, Tanjore subdivision, Tanjore district, and Deputy Superintendent of Police, Nellore subdivision, Nellore district, respectively.

No. 106.—M.R.Ry. M. Krishna Menon Avargal, Assistant Superintendent of Police, Dharapuram subdivision, Coimbatore district, to be Assistant Superintendent of Police, Bezwada subdivision, Kistna district.

WITHDRAWAL OF POWERS.

Fort St. George, May 5, 1936.

No. 107.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of special magistrates for the areas comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names conferred on the undermentioned gentlemen:—

M.R.Ry. Alagiriswami Pillai Narayanaswami Pillai Avargal (who has been transferred from the place)
—Adirampatnam in the district of Tanjore.

Fort St. George, May 7, 1936.

Mr. Percy John Watts (who has left India)—Yercaud in the district of Salem.

Janab Davood Khan Sahib Bahadur (who has resigned his appointment)—Palghat in the district of Malabar.

M.R.Ry. Pudevai Periaswami Mudaliyar Avargal (who has resigned his appointment)—Vellore in the district of North Arcot.

INVESTITURE OF POWERS.

Fort St. George, May 4, 1936.

No. 108.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language.

Mr. M. S. Sivaraman, I.C.S., Joint Magistrate—Nellore.

Fort St. George, May 5, 1936.

M.R.Ry. Saravanai Pillai Krishnaswami Pillai, Stationary Sub-Magistrate—Coimbatore.

Fort St. George, May 7, 1936.

M.R.Ry. C. Duraiswami Kavandar Avargal, Deputy Collector and First-class Magistrate—Vizagapatam.

Fort St. George, May 8, 1936.

Syed Abdul Qadir Sahib Bahadur, Deputy Collector and First-class Magistrate—Kistna.

M.R.Ry. P. V. Subba Rao Pantulu Garu—Deputy Collector and First-class Magistrate—Vizagapatam.

Fort St. George, May 4, 1936.

No. 109.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the areas comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem as amended by subsequent notifications:—

M.R.Ry. Nallakannu Asari Shanmugam Asari Avargal—Karaikudi in the district of Ramnad.

Fort St. George, May 5, 1936.

M.R.Ry. Shanmuganathapuram Venkatarama Sastrigal Sivarama Ayyar Avargal—Kunnakudi in the district of Ramnad.

M.R.Ry. Narayanaswami Nayudu Venugopal Nayudu Avargal—Tiruvadi in the district of Tanjore.

M.R.Ry. Ceeyala Vedachala Mudaliyar Avargal. } Madurantakam in the district of Chingleput.
M.R.Ry. Athimanam Subbaraya Natesa Pathar Avargal. }

M.R.Ry. Rangaswami Pillai Sivaswami Pillai Avargal—Adirampatnam in the district of Tanjore.

M.R.Ry. Nelliath Kottieth Karuvan Avargal—Cannanore in the district of Malabar.

Fort St. George, May 7, 1936.

M.R.Ry. Rajaram Rao Venkoba Rao Avargal. } Srirangam in the district of Trichinopoly.
M.R.Ry. Jaganatha Pillai Visvalingam Pillai Avargal. }

Miss Anna Cammiade—Yercaud in the district of Salem.

Janab Sheik Fakrudeen Sahib Bahadur. } Kadiri in the district of Anantapur.

M.R.Ry. Thayi Ramayya Chetti Garu. }

M.R.Ry. Kutagulla Rayasam Ramachandra Rao Garu. }

Fort St. George, May 8, 1936.

M.R.Ry. Muthuramalingam Ayyar Vengusami Ayyar Dr. Muthiah Avargal—Pallathur in the district of Ramnad.

Fort St. George, May 2, 1936.

No. 110.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned persons in the district of Malabar are appointed to be magistrates of the third class, and under section 37 they are invested with all the powers specified in the fourth schedule as

powers which the Government may confer on a magistrate of that class:—

M.R.Ry. A. Narayana Nayar, Clerk, Sub-Collector's office—Palghat.
M.R.Ry. T. V. Kunhiraman Nayar, Clerk, Sub-Collector's office—Tellicherry.

Fort St. George, May 5, 1936.

No. 111.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned persons in the districts noted against their names are appointed to be Magistrates of the first class, and under section 37 they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to try cases summarily under section 260 and to hear appeals from the sentences of second and third-class Magistrates:—

M.R.Ry. B. Joogappa Avargal, Tahsildar, Harpanahalli taluk—Bellary district.

M.R.Ry. G. Ethirajulu Nayudu Garu, Tahsildar, Tiruvannamalai taluk—North Arcot district.

M.R.Ry. T. E. Jier Suri Avargal, Inspecting Tahsildar—Guntur district.

M.R.Ry. C. G. Krishna Ayyar Avargal, Tahsildar, Wandivash taluk—North Arcot district.

M.R.Ry. Rac Sahib B. Papparaju Pantulu Garu, acting Tahsildar, Anakapalle—Vizagapatam district.

K. A. Savarimuthu Pillai Avargal, Tahsildar, Alur—Bellary district.

M.R.Ry. V. Satyanarayana Nayudu Garu, Inspecting Tahsildar—Kistna district.

Fort St. George, May 4, 1936.

No. 112.—Under section 37 of the Code of Criminal Procedure, 1898, M.R.Ry. Rao Sahib Jempala Venkatesam Chowdari Garu, first-class Magistrate in the district of North Arcot is empowered to hear appeals from the sentences of second and third-class Magistrates.

Fort St. George, May 5, 1936.

No. 113.—The Governor in Council hereby empowers M.R.Ry. Rangaswami Pillai Sivaswami Pillai Avargal, Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Adirampatnam in the district of Tanjore, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (2) to (4) of rule 1 of the rules in Notification No. 737, Home (Judicial), dated 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem as amended by subsequent notifications arising within the jurisdiction of the Bench of Magistrates, Adirampatnam.

Fort St. George, May 4, 1936.

No. 114.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned persons in the districts specified against their names are appointed to be magistrates of the second class, and under section 37 they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to record statements or confessions under section 164, to authorize the detention of the accused persons in the custody of the Police under section 167 and to pass orders as to first offenders under section 562 of the Code of Criminal Procedure:—

M.R.Ry. K. A. Kannayya Nayudu, Head Clerk, Revenue Divisional office—Cheyyar—North Arcot.

M.R.Ry. M. Venkataratnam, Head Clerk, Revenue Divisional office—Ranipet—North Arcot.

Mr. M. K. Mohiudeen Sahib, Head Clerk, Taluk Office—Vellore—North Arcot.

Fort St. George, May 5, 1936.

Muhammad Hussain Sahib, Stationary Sub-Magistrate—Cuddapah.

M.R.Ry. W. Narasimha Raju, Stationary Sub-Magistrate—Cuddapah.

M.R.Ry. D. Seetharamayya, Stationary Sub-Magistrate—Cuddapah.

Fort St. George, May 7, 1936.

M.R.Ry. T. S. Sadasiva Reddi, Stationary Sub-Magistrate—South Arcot.

Fort St. George, May 5, 1936.

No. 115.—Under the provisions of section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer upon M.R.Ry. Alagiriswami Pillai Narayanaswami Pillai, Sub-Registrar of Tirukattupalli in the district of Tanjore, for the term of his appointment as Sub-Registrar of Tirukattupalli, such of the ordinary and additional powers of a magistrate of the third class as are specified hereunder in respect to offences under sections 3 to 5, both inclusive, of the Towns Nuisances Act, 1889 (III of 1889), and under sections 8, 9 and 12 of the Madras Gaming Act, 1930 (III of 1930), which may be committed within the limits of the panchayat board of Tirukattupalli in the district of Tanjore:—

I. *Ordinary powers.*—Schedule III of the Code of Criminal Procedure, 1898, section 1—Items 1 to 9, 14, 15 and 17 to 20.

II. *Additional powers.*—Schedule IV of the Code of Criminal Procedure, 1898—Items 4 and 5 of the powers conferrable by the Local Government on a magistrate of the third class.

Fort St. George, May 7, 1936.

No. 116.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are appointed to be magistrates of the second class, and under section 37 they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of the accused persons in the custody of the police under section 167 and to pass orders as to first offenders under section 562 (1) of the Criminal Procedure Code:—

A. Sheikh Chand Sahib, Stationary Sub-Magistrate—Nilgiris.

Mr. S. Chakravarthi, M.A., I.C.S., Assistant Collector—Kistna.

M.R.Ry. Varanasi Sadasiva Rao, Stationary Sub-Magistrate—Kistna.

MARRIAGE LICENCE.

Fort St. George, May 4, 1936.

No. 117.—Under section 9 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of a licence to the undermentioned gentleman to grant certificates of marriage between Indian Christians in accordance with the provisions of the said Act, within the territories under the administration of the Government of Madras:—

Rev. Ratsapoodi Mathew of the American Baptist Telugu Mission, residing at Guntur in the taluk of Guntur in the district of Guntur.

NOTIFICATIONS.

No. 118.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased to revoke the licence granted to the Rev. Ratsapoodi Mathew of the American Baptist Telugu Mission in the district of Nellore under the said section on the 23rd day of April 1920.

No. 119.—Under section 57 (1) of the Provincial Insolvency Act (V of 1920), the Local Government are pleased to appoint M. Hamid Sultan Sahib Bahadur to be Official Receiver, within the limits of the local jurisdiction of the District Court of East Tanjore for a period of one year from the 1st April 1936.

Fort St. George, April 22, 1936
(G.O. Ms. No. 440 (12-S.), Home).

No. 120.—In exercise of the powers conferred by Rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rule:—

RULE.

The cadre of the Madras Civil Service (Judicial Branch) shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the corresponding entry in the second column thereof.

TABLE.

Post. (1)	Period. (2)
Category I— Additional Subordinate Judge, Sub-Court, Masulipatam.	From the date of commencement of the summer recess for the Court in 1936, till the commencement of the Christmas holidays in 1936.

Fort St. George, May 5, 1936
(G.O. Ms. No. 463, Home).

No. 121.—In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadre of the Madras Civil Service (Judicial Branch) shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the corresponding entry in the second column thereof:—

TABLE.

Post. (1)	Period. (2)
CATEGORY I. Additional Subordinate Judge, Ellore.	For the period commencing from the 20th April 1936 till the date of commencement of the summer recess in 1937.

CATEGORY II.

Additional District Munsif, Kovvur.	For the period commencing from the 9th May 1936 till the date of commencement of the summer recess in 1937.
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2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, May 8, 1936
(G.O. No. 494, Home).

No. 122.—In exercise of the powers conferred by section 8 of the Cinematograph Act, 1918 (II of 1918), the Governor in Council is hereby pleased to make the following amendment to the Madras Cinematograph Rules, 1933, published with Law (General) Department Notification No. 73, dated the 5th December 1933, at pages 193-198 of Part I of the *Fort St. George Gazette*, dated the 30th January 1934, as subsequently amended:—

AMENDMENT.

To rule 24 of the said rules, the following proviso shall be added, namely:—

“Provided that for openings of less than twenty square inches the thickness of the plate glass screen shall not be less than one-eighth of an inch.”

ACQUISITION OF LAND.

Fort St. George, May 1, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1 acre and 20,704 square feet, be the same a little more or less, is needed for a public purpose, to wit, for extending the Armed Reserve Police lines; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Cuddalore, is appointed to perform the functions of a Collector under the Act and directed to

take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Cuddalore, and may be inspected at any time during office hours.

South Arcot district, Cuddalore taluk,
Manjakkuppam village.

	sq. ft.
Government, dry, T.S. No. 919-1 B, belonging to Manikka Padayachi of Pudukuppam, hamlet of Manjakkuppam, mortgagees the Hindu Saswatha Sagaya Nidui, Limited, Cuddalore, bounded on the north by T.S. No. 919-1 A; east by T.S. No. 919-2 B; south by T.S. No. 922-1; west by T.S. Nos. 916 and 917	2,450
Government, dry, T.S. No. 919-2 B, belonging to Minakshi alias Alamelu Ammal, Manikka Padayachi, pattadar Ramaswami Nayudu, Minakshi Ammal alias Alamelu Ammal, owners Bhuraswami Nayudu, Mangathayee Ammal, Ramaswami Nayudu, mortgagee Govinda Reddi of Valavanur, bounded on the north by T.S. No. 919-2 A; east by T.S. No. 919-3; south by T.S. No. 922-1 & 2; west by T.S. No. 919-1 B	3,950
Government, dry, T.S. No. 920-1, belonging to T. M. Kuppaswami Pillai of Anaikuppam, hamlet of Manjakkuppam village, bounded on the north by T.S. Nos. 919-4 to 919-7; east by T.S. No. 876; south by T.S. No. 920-2; west by T.S. No. 922-2	33,364
Government, dry, T.S. No. 922-2, belonging to T. M. Kuppaswami Pillai of Anaikuppam village, bounded on the north by T.S. Nos. 919-2 B and 919-3; east by T.S. No. 920-1; south and west by T.S. No. 922-1	24,500
	1 acre and 20,704 sq.ft.

H. M. HOOD,
Secretary to Government.

REVENUE DEPARTMENT.

LEAVE.

Fort St. George, May 7, 1936.

No. 221.—M.R.Ry. C. K. Mathai Avargal, Deputy Collector, leave on average pay without medical certificate for four months with effect from 22nd July 1936 or date of his relief, preparatory to his retirement on 22nd November 1936.

APPOINTMENTS.

Stonehouse Hill, May 7, 1936.

No. 222.—Under rule 4 (a) (ii) of the general rules for provincial services, the following officers are appointed to act as Deputy Collectors temporarily:—

M.R.Ry. M. C. George Avargal, Tahsildar, Madras.
" S. Rajagopala Ayyangar Avargal, Tahsildar, Kurnool.

APPOINTMENTS AND POSTINGS.

Fort St. George, May 6, 1936.

No. 223.—M.R.Ry. R. Subrahmanyan Avargal is appointed to the Madras Civil Service (Executive Branch) by direct recruitment and is posted to the West Godavari district for training.

Stonehouse Hill, May 7, 1936.

No. 224.—Under rule 4 (a) (ii) of the general rules for the provincial services, M.R.Ry. V. M. Sivaraju Mudaliyar Avargal, Tahsildar, North Arcot, to act as a Deputy Collector temporarily and is posted to general duty, Vizagapatam, for charge of the Vizianagram division, vice Mr. J. R. Bett, I.C.S.

POSTINGS.

No. 225.—The following postings of deputy collectors are ordered:—

M.R.Ry. M. C. George Avargal, to general duty, Trichinopoly, in relief of Mr. N. S. Arunachalam I.C.S.

M.R.Ry. S. Virupaksha Chetti Avargal, from general duty, North Arcot, to general duty, South Kanara, in relief of M.R.Ry. E. H. S. Abraham Avargal.
M.R.Ry. S. Rajagopala Ayyangar Avargal, to general duty, North Arcot.

ERRATA.

Fort St. George, May 1, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I 1894, as amended by the Land Acquisition Act XXXVIII of 1923, in respect of acquisition of land for the extension of loop-line in Ottivakkam Railway station, South Indian Railway, published in the *Fort St. George Gazette*, Part I, dated 18th February 1936, page 186—

For 'S. No. 416 B-1 part, owner Mr. Roast,' read 'Mr. Frost.'

In the declaration under section 6 of the Land Acquisition Act of 1894, as amended by Act XXXVIII of 1923, published at page 417 of Part I of the *Fort St. George Gazette*, dated 31st March 1936, in respect of the land required for the boring well in Mummidiavaram village of Bhadrachalam taluk, East-Godavari district:—

For 'the northern and eastern boundaries of S. No. 10-2,' read 'S. No. 10-1 (house-site of the kudivaramdar).'

Fort St. George, May 5, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923 published at page 1531 of the *Fort St. George Gazette*, Part I, dated 19th November 1935, in respect of the acquisition of other item palmyras for providing house-sites and streets in Milavittan village, Srivaikuntam taluk—

For 'R.S. No. 637-1 & 2, T.S. No. 2, bounded on the north by T.S. Nos. 3 to 9, 10, 20 to 27; east by T.S. No. 1; south by R.S. No. 637-3; west by R.S. No. 637-2, 5 palmyras,' read 'R.S. No. 637-2, T.S. No. 2, bounded on the north by T.S. Nos. 3 to 9, 19 and 20 to 26; east by R.S. No. 638; south by R.S. No. 637-3; west by R.S. No. 637-1, 8 palmyras.'

For 'R.S. No. 637-1, T.S. No. 7,' read 'R.S. No. 637-2, T.S. No. 7.'

For 'R.S. No. 637-1, T.S. No. 8,' read 'R.S. No. 637-2, T.S. No. 8.'

For 'R.S. No. 637-1, T.S. No. 9,' read 'R.S. No. 637-2, T.S. No. 9.'

For 'R.S. No. 637-1, T.S. No. 10, 3 palmyras,' read 'R.S. No. 637-2, T.S. No. 10, 2 palmyras.'

For 'R.S. No. 637-1, T.S. No. 11,' read 'R.S. No. 637-2, T.S. No. 11.'

For 'R.S. No. 637-1, T.S. No. 14,' read 'R.S. No. 637-2, T.S. No. 14.'

For 'R.S. No. 637-1, T.S. No. 15,' read 'R.S. No. 637-2, T.S. No. 15.'

For 'R.S. No. 637-1, T.S. No. 17,' read 'R.S. No. 637-2, T.S. No. 17.'

For 'R.S. No. 637-1, T.S. No. 18, west by T.S. Nos. 19 to 44,' read 'R.S. No. 637-2, T.S. No. 18, west by T.S. No. 19.'

For 'R.S. No. 637-1, T.S. No. 19, 3 palmyras,' read 'R.S. No. 637-2, T.S. No. 19, one palmyra.'

For 'R.S. No. 637-1, T.S. No. 30,' read 'R.S. No. 637-2, T.S. No. 30.'

For 'R.S. No. 637-1, T.S. No. 31,' read 'R.S. No. 637-2, T.S. No. 31.'

For 'R.S. No. 637-1, T.S. No. 34,' read 'R.S. No. 637-2, T.S. No. 34.'

For 'R.S. No. 637-1, T.S. No. 40,' read 'R.S. No. 637-2, T.S. No. 40.'

For 'R.S. No. 637-1, T.S. No. 41,' read 'R.S. No. 637-2, T.S. No. 41.'

For 'R.S. No. 637-1 & 2, T.S. No. 44, bounded on the north by R.S. No. 637-2, T.S. No. 44, bounded on the north by R.S. No. 637-2; east by R.S. No. 638; south by T.S. Nos. 11 to 19, 29 to 35; west by R.S. No. 637-1, 13 trees.'

For 'kudivaram share,' read 'kudivaram share belonging to Kandaswami Nadar' and add 'R.S. No. 637-2, T.S. No. 53, bounded on the north by R.S. No. 637-2; east by T.S. No. 54; south by T.S. Nos. 48 to 52; west by R.S. No. 637-1, 4 trees and R.S. No. 637-2, T.S. No. 54, bounded on the north by R.S. No. 637-2; east by R.S. No. 103; south by T.S. No. 44; west by T.S. Nos. 52 and 53' and omit 'R.S. No. 637-1 & 2, T.S. No. 28, 2 palmyras.'

NOTIFICATIONS.

Fort St. George, May 2, 1936.

No. 226.—The following notifications of the Government of India are republished:—

DEPARTMENT OF COMMERCE.

TREATIES (I.E.R.)

New Delhi, the 11th April 1936.

No. 202 (1)-Tr. (I.E.R.).—In pursuance of sub-section (2) of section 13 of the Indian Tea Control Act,

1933 (XXIV of 1933), the Governor-General in Council, after consulting the Indian Tea Licensing Committee, is pleased to declare that the Indian Overseas Export Allotment of tea of the financial year 1936-37, shall be 308,930,902 pounds avoirdupois.

New Delhi, the 25th April 1936.

No. 214 (1)-Tr. (I.E.R.).—In exercise of the powers conferred by sub-section (2) of section 4 of the Indian Tea Control Act, 1933 (XXIV of 1933), the Governor-General in Council is pleased, on the recommendation of the United Planters Association of Southern India, to nominate Mr. R. Fowke, General Manager of the English and Scottish Joint Co-operative Wholesale Society Limited, Calicut, to fill the vacancy on the Indian Tea Licensing Committee caused by the resignation of Mr. E. Johnson.

T. M. S. MANI,
Under Secretary to Government.

Fort St. George, May 4, 1936
(G.O. Ms. No. 994, Revenue).

No. 227.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following amendments to the special rules published with Public (Services) Department Notification No. 311, dated the 17th March 1936, at page 350 of Part I of the *Fort St. George Gazette*, dated the 24th March 1936:—

AMENDMENT.

(1) In rule 1 of the said rules for the words "one month" the words "23 days" shall be substituted.

(2) In rule 2 of the said rules for the expression "a pay calculated at the rate of Rs. 28 a month," the expression "a pay calculated at the rate of Rs. 40 a month" shall be substituted.

Fort St. George, May 2, 1936
(G.O. Ms. No. 985, Revenue).

No. 228.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 779, dated the 20th September 1935, at page 1300 of Part I of the *Fort St. George Gazette*, dated the 1st October 1935.

The amendment hereby made shall be deemed to have been made and to have come into force on and from 20th September 1935.

AMENDMENT.

(1) In the table under rule 1 of the said rules for the entries under category 1—

Two surveyors .. For three weeks from the date of employment
the entries

One surveyor .. For six weeks from the date of employment
shall be substituted.

(2) In rule 2 of the said rules, for the words "the holder of any of the said temporary posts of surveyors" the words "the holder of the said temporary post of surveyor" shall be substituted.

Fort St. George, May 1, 1936
[G.O. Ms. No. 990 (9-S), Revenue].

No. 229.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the office of the Collector of East Godavari district shall be increased temporarily by one post for a period of six weeks from the date of appointment for the performance

of work connected with the examination of old records relating to the ownership of the Iskittippah islands in the Godavari river in the East Godavari district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, May 1, 1936
(G.O. Ms. No. 973, Revenue).

No. 230.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the lower division clerks in the Madras Ministerial Service employed in the office of the Board of Revenue shall be increased temporarily by one post for the period commencing on the date of appointment of a clerk and ending on 31st March 1937 for the performance of work connected with land acquisition.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, May 2, 1936
(G.O. Ms. No. 976, Revenue).

No. 231.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service in the Tinnevely district shall be increased temporarily for a period of two months commencing from 1st June 1936 by one clerk for work connected with the administration of Loans Acts in the Sankarankoil taluk of the district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post.

Fort St. George, May 2, 1936
(G.O. Ms. No. 986, Revenue).

No. 232.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Surveyors) of the Madras Land Records Subordinate Service shall be increased temporarily by four posts in the Madura district for a period of six months commencing from the date of appointment of the surveyors for the performance of work connected with the survey and subdivision of the lands relinquished by the South Indian Railway administration in the years 1871 and 1888 in the taluks of Dindigul, Nilakkottai, Madura and Tirunangalam.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the following modifications, namely, that there shall be paid to the holders of the said temporary posts a pay calculated at the rate of Rs. 30—3/2—45—2/2—55 a month each.

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, May 7, 1936
(G.O. Ms. No. 1019, Revenue).

No. 233.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the lower division clerks in the Madras Ministerial Service employed in the Taluk Office, Tiruppattur, Ramnad district, shall be increased temporarily by one post for the period up to 11th May 1937.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, May 7, 1936
(G.O. Ms. No. 1023, Revenue).

No. 234.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the lower division clerks and typists of the Madras Ministerial Service employed in the Revenue Department in the Vizagapatam district, shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the corresponding entry in the second column thereof:

Posts.	Period.
(1)	(2)
Four lower division clerks for the Sub-Collector's Office, Vizianagram.	One month from 1st April 1936.
One typist for the Sub-Collector's office, Vizianagram.	Do.
Do.	One month from the date of appointment.
One lower division clerk for the Revenue Divisional office, Vizagapatam.	Fifteen days from 17th March 1936 to 31st March 1936.

2. The general and special rules applicable to the holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, May 7, 1936
(G.O. Ms. No. 1025, Revenue).

No. 235.—In exercise of the powers conferred by section 12 of the Cattle Trespass Act, 1871 (I of 1871), and in partial supersession of Revenue Department Notification No. 272, dated the 29th August 1935, published at page 1201 of Part I of the *Fort St. George Gazette*, dated the 3rd September 1935, the Governor in Council is hereby pleased with effect on and from the 15th May 1936, to notify—

(i) that the enhanced scale of fines prescribed by the said notification shall be levied only in respect of cattle straying in a reserve forest and impounded by an officer or servant of the Forest Department in any of the pounds mentioned therein, namely, the Nizampatam pound of the Repalle taluk in the Guntur district and the Maddiboyanavandlapalem and the Gavinivaripalem pounds of the Bapatla taluk in the said district; and

(ii) that in respect of all other cattle impounded in the said pounds, the scale of fines prescribed by Revenue Department Notification No. 208, dated the 4th May 1932, published at page 840 of Part I of the *Fort St. George Gazette*, dated the 10th May 1932, shall be levied.

Fort St. George, May 2, 1936
(G.O. Ms. No. 977, Revenue).

No. 236.—

In exercise of the powers conferred by clause (b) of section 4 of the Madras Abkari Act, 1886, (Madras Act I of 1886), the Governor acting with Ministers is hereby pleased to appoint the Personal Assistant to the Collector in the district of Vizagapatam to exercise all the powers and to perform all the duties of a collector in respect of the abkari revenue within the limits of the Vizagapatam district. The said officer shall exercise such powers and perform such duties concurrently with the Collector of Land Revenue and subject to his general control.

No. 237.—

In exercise of the powers conferred by section 12 of the Opium Act, 1878 (I of 1878), the Governor acting with Ministers is hereby pleased to authorize the Personal Assistant to the Collector in the district of Vizagapatam in right of his office, to enquire into and determine cases arising in the Vizagapatam district in which an offence against the said Act has been committed but the offender is not known or cannot be found or in which opium not in the possession of any person cannot be satisfactorily accounted for.

ACQUISITION OF LANDS.

Fort St. George, May 2, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 0.30 of an acre, be the same a little more or less, are needed for a public purpose, to wit, for the formation of a cross bund at the left flank of the Tamaraiselvi tank; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Tinnevely, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Revenue Divisional Officer, Tinnevely, and may be inspected at any time during office hours.

Tinnevely district, Tinnevely taluk, Pudukulam village.

	ACRE.
Government, ryotwari, No. 433-2, pattadar 742. Nambi Reddiyar, mortgagee Makarabushanam Ayyangar, bounded on the north by No. 416; east by No. 156 and Itteri village; south by Nos. 435 and 434; west by No. 433-1 ..	0.27
Government, ryotwari, No. 434-2, pattadar 740. Subbaroya Reddiyar, mortgagee Makarabushanam Ayyangar, bounded on the north by No. 433-2; east by No. 435; south and west by No. 434-1 ..	0.03
Total ..	0.30

Fort St. George, May 4, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the extension of the village site, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Parvatipur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Parvatipur, to perform the functions of a Collector under section 5-A of the Act.

Vizagapatam district, Palakonda taluk,
Chalivendri village.

	Approximate extent.
	ACRE.
Government, dry, S. No. 90-1, belonging to Seemala Thammi Nayudu, Chintala Basayya and Seemala Kannam Nayudu, bounded on the north by S. No. 64; east by No. 90-2 A; south by No. 90-2 C; west by No. 91 ..	0.13
Government, dry, S. No. 90-2 A, belonging to Alajangi Appalaswami, Alajangi Sriramulu and Alajangi Lakshum Nayudu being minor guardian Tammi Nayudu, Alajangi Thammi Nayudu, Alajangi Mandala Nayudu, Alajangi Appala Nayudu, being minor guardian Appalaswami, Alajangi Venkata Nayudu, Alajangi Appalaswami and Alajangi Chinnam Nayudu, bounded on the north by No. 64; east by No. 90-2 B; south by No. 90-2 C; west by No. 90-1 ..	0.24

Fort St. George, May 5, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for the extension of the bund of Vaniyanthangal and notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Tindivanam, his staff and workmen to

exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Tindivanam, to perform the functions of a Collector under section 5-A of the Act.

South Arcot district, Gingee taluk, Sitharasur village.

	Approximate extent.
	ACRE.
Government, dry, R.S. No. 125-2 part, belonging to Raji Kavandan, son of Mottaya Kavandan of Ponnankuppam village, bounded on the north by R.S. Nos. 125-13 and 124-6; east by R. S. No. 124-8 part; south by R.S. No. 125-2 part; west by R.S. No. 125-13 and 109. Ponnankuppam village	0.29
Government, dry, R.S. No. 124-8 part, belonging to Natesa Kavandan, son of Mottaya Kavandan of Ponnankuppam village, bounded on the north and east by R.S. No. 124-6; south by R.S. No. 124-8 part; west by R.S. No. 125-2 part	0.08
Total —	0.37

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 0.02 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for approach to level crossing on the S.A.V. Railway; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Salem, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Salem, and may be inspected at any time during office hours.

Salem district, Salem taluk, Minnampalli village.

	ACRE.
Inam, dry, No. 265-1 B, belonging to Kodiyarudayan minor Ramaswami Udayan by guardian brother Kodiyarudayan and Nallammal, bounded on the north by No. 256; east by No. 265-2 A; south and west by No. 265-1 A	0.01
Ayan, dry, No. 265-2 A, belonging to minor Pachudayan, by guardian mother Munichi and Pachudayan, son of Karupudayan, bounded on the north by No. 256; east and south by No. 265-2 B; west by No. 265-1 B	0.01
Total ..	0.02

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

APPOINTMENT.

Stonehouse Hill, May 9, 1936.

No. 206.—Under rule 4 (a) (i) of the general rules for the provincial services, M.R.Ry. T. K. Balaji Rao Avargal, Assistant in Paddy, to act as Superintendent, Agricultural Research Station, Pattambi, with effect from the date of taking charge temporarily for a period not exceeding one month, vice M.R.Ry. C. R. Srinivasa Ayyangar Avargal, transferred.

POSTINGS.

Stonehouse Hill, May 2, 1936.

No. 207.—(1) M.R.Ry. A. Ramachandra Ayyar Avargal, District Veterinary Officer, Madanapalle, to be District Veterinary Officer, Madura.

(2) M.R.Ry. P. I. Chakko Avargal, Acting District Veterinary Officer, Madura, on relief by No. (1), to act as District Veterinary Officer, Madanapalle.

NOTIFICATIONS.

Fort St. George, May 1, 1936
(G.O. Ms. No. 686, Development).

No. 208.—
In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadre of category 8 of class I of the Madras Agricultural Service shall be increased temporarily

by one post for the period commencing on the 1st April 1936 and ending on the 31st January 1937, for the performance of work at the Rice Research Station, Berhampur.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the person holding the said temporary post, subject to the following modifications, namely:—

(a) that if the person holding the said temporary post, has a lien on a permanent pensionable post under the Government his service in the said temporary post will count for leave and pension but will not be regarded as service on probation in category 8 (Superintendents of Agricultural Stations) of class I of the Madras Agricultural Service or count for increments in the time scale of pay attached to any other posts in the said category in the event of his being subsequently appointed thereto; and

(b) that if the person holding the said temporary post has no lien on a permanent pensionable post under the Government, his service in the said temporary post will not count for leave or pension in the event of his being subsequently appointed to any other post under the Government, nor will such service be regarded as service on probation in category 8 (Superintendents of Agricultural Stations), of class I of the Madras Agricultural Service or count for increments in the time scale of pay attached to any other post in the said category in the event of his being subsequently appointed thereto.

Explanation.—In this rule, the expression “person holding the said temporary post” means the person counted against the temporary post.

No. 209.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the following categories of class I of the Madras Agricultural Subordinate Service shall be increased temporarily by the number of posts noted against each in the grade specified for the period commencing on the 1st April 1936 and ending on the 31st January 1937 for the performance of work at the Rice Research Station at Berhampur.

Category.	Grade.	No. of posts.
1	II	2
1	III	1
3	...	3

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the persons holding the said temporary posts, subject to the following modifications, namely:—

(a) that if any of the persons holding the said temporary posts, has a lien on a permanent pensionable post under the Government, his service in the said temporary post will count for leave and pension but will not be regarded as service on probation in the respective categories 1 or 3 of class I of the Madras Agricultural Subordinate Service or count for increments in the time scale of pay attached to any other posts in the said categories in the event of any one of them being subsequently appointed thereto; and

(b) that, if any one of the persons holding the said temporary posts, has no lien on a permanent pensionable post under the Government, his service in the said temporary posts will not count for leave or pension in the event of his being subsequently appointed to any other post under the Government nor will such service be regarded as service on probation in the respective categories 1 or 3 of class I of the Madras Agricultural Subordinate Service or count for increments in the time-scale of pay attached to any other posts in the said categories in the event of his being subsequently appointed thereto.

Explanation.—In this rule, the expression “persons holding the said temporary posts” means the persons counted against the temporary posts.

No. 210.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service in the Agricultural Department

shall be increased temporarily by one post commencing on 1st April 1936 and ending on the 31st January 1937 for work at the Rice Research Station, Berhampur.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the person holding the said temporary post subject to the following modifications, namely:—

(a) that if the person holding the said temporary post has a lien on a permanent pensionable post under the Government, his service in the said temporary post will count for leave and pension but will not be regarded as service on probation in the cadre of lower division clerks in the Madras Ministerial Service in the Agricultural Department or count for increments in the time scale of pay attached to any other posts in the said category in the event of his being subsequently appointed thereto; and

(b) that if the person holding the said temporary post has no lien on a permanent pensionable post under the Government his service in the said temporary post will not count for leave or pension in the event of his being subsequently appointed to any other post under the Government, nor will such service be regarded as service on probation in the cadre of lower division clerks in the Madras Ministerial Service in the Agricultural Department or count for increment in the time scale of pay attached to any other post in the said category in the event of his being subsequently appointed thereto.

Explanation.—In this rule, the expression “person holding the said temporary post” means the person counted against the temporary post.

Fort St. George, May 1, 1936.
(G.O. Ms. No. 688, Development).

No. 211.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (Assistant Teachers in the School of Arts and Crafts, Madras) of Class V of the Madras Industries Subordinate Service shall be increased temporarily by one post in the third grade for the period commencing on the 1st April 1936 and ending on the 31st March 1937 for the performance of the work in the section for enamelling in the School of Arts and Crafts, Madras.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, May 4, 1936.
(G.O. Ms. No. 695, Development)

No. 212.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 3 of the Madras Agricultural Pests and Diseases Act, 1919, as amended by Madras Act VII of 1925, the Government of Madras (Ministry of Medical Administration and Public Works) hereby declare that the “stemweevil” (*Pempheres affinis*) and the “pink boll worm” (*Gelechia gossypiella*) are insect pests in respect of *Gossypium hirsutum* under which species is included Cambodia cotton and Dharwar American otherwise known as Pachanadan cotton. In order to eradicate these insect pests, the Government of Madras (Ministry of Medical Administration and Public Works) direct under clauses (b) and (c) of sub section (1) of section 3 of the Act that all plants of *Gossypium hirsutum* in the local areas specified below be pulled completely out of the ground and allowed to wither before 1st September 1936 except in the areas mentioned in schedule II, where the last day of pulling will be 30th September.

District.	Taluk.
Coimbatore	.. The entire district, except Kollegal taluk.
Salem	.. { Omalur.
	.. { Tiruchengode.
	.. { Salem.
	.. { Namakkal.
Trichinopoly	.. { Rasipur.
	.. { Whole district.
Madura	.. Whole district except the villages noted in schedule I below.

This notification shall come into force on the 1st day of August 1936.

SCHEDULE I.

The villages of Ayakulam, Mathur, Marikalamkathan, Thambipatti, Rudrappana-kenpatti, Ammapatty (including hamlet of Suppanapuram), Mutakumarapuram, Taulukkappatti (including Kuttikumarapuram alias Melapatti), Vellur (including hamlets Kumrapuram, Enidambarapuram, Arunachalapuram, Salupapatti and Sattapillaipatti) and Kodikulam in the Tirumangalam taluk of the Madura district.

SCHEDULE II.

In the villages of Kottur-Malayandipatnam, Kaliapuram, Vettalkaranputhur, Angalakurichi, Thoraayar, portions of Jallipatti and Ardanaripalayam lying south of the Palar river, portions of Odayakulam and Periapodu villages lying to the south of the Iteri known as the Anamalai Kilavanpudur itteri running from the Meenkarai river on the west and ending with Anamalai village in the east, the last date of uprooting cotton plants has been fixed, under special circumstances, as 30th September. If further extension of time beyond 30th September, is found necessary the Collector is empowered to sanction it in consultation with the Agricultural Department.

Sowing in these villages may, however, be taken up from 1st of September.

No. 213.—Under sub-section (2) of section 3 of the Madras Agricultural Pests and Diseases Act, 1919, as amended by Madras Act VII of 1925, the Government of Madras (Ministry of Medical Administration and Public Works) are pleased to direct that the notification prescribing the preventive or remedial measures for the eradication of insect pests attacking the plants of *Gossypium hirsutum* in the districts of Coimbatore, Salem, Trichinopoly and Madura shall be proclaimed in the local areas concerned by beat of tom-tom and copies of the notification shall be posted in the village chavadi or other prominent place before the date on which it comes into force.

No. 214.—In connexion with the eradication of the “stem-weevil” (*Pempheres affinis*) and the “pink boll worm” (*Gelechia gossypiella*) from plants of *Gossypium hirsutum* (including Cambodia cotton and Pachanadan cotton, in the notified local area in Salem, Coimbatore, Trichinopoly and Madura districts, the following are appointed inspecting officers under section 19 of the Madras Agricultural Pests and Diseases Act, 1919, as amended by Madras Act VII of 1925:—

Revenue Inspectors, village headmen and village accountants in the local areas concerned.

No. 215.—In exercise of the powers conferred by section 21 of the Madras Agricultural Pests and Diseases Act, 1919, as amended by Madras Act VII of 1925, and in supersession of all previous notifications on the subject, the Government of Madras (Ministry of Medical Administration and Public Works) are pleased to issue the following rules:—

(1) The notice of demand of charges under section 8 of the Act shall be in Form A and shall be served by delivering a copy to the occupier of the land or to some adult male member of his family at his usual place of abode or to his authorized agent or by affixing a copy thereof on some conspicuous part of his last known residence or on some conspicuous part of the land on which the prescribed remedial or preventive measures have been taken.

(2) A copy of the notice of demand shall also be communicated to the village officer and the taluk office. The inspecting officer shall maintain a register in Form B.

(3) In dealing with appeal under section 8 the Collector shall record his order under sub-section (2) of section 8 in writing and communicate a copy thereof free of charge to the appellant.

FORM A.

DEMAND FORM.

Notice of demand to _____ of village _____ in taluk _____.

Take notice that an expenditure of Rs. _____ of which the details are annexed has been incurred in pulling out the cotton plants from Survey No. _____ of _____ village. The amount may be paid to the village headman or remitted to the taluk treasury.

Any objection to this notice may be preferred to the Collector within thirty days from the date of service of this notice on the grounds specified in section 8 of the Act printed on the reverse.

Inspecting Officer.

ANNEXURE.

Here enter details of cost.

NOTE.—Section 8 of the Act should be printed on the reverse of demand form.

FORM B.

Register of demands.

Village.	Survey number or subdivision number.	Date on which the remedial measures were carried out by the inspecting officer.	Cost in detail of the measures taken.	Date of despatch of demand to the village officer and the taluk office.	Remarks.
(1)	(2)	(3)	(4)	(5)	(6)

Fort St. George, May 4, 1936
(G.O. Ms. No. 699, Development).

No. 216.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadre of upper subordinates in Class I of the Madras Agricultural Subordinate Service shall be increased temporarily by one post for one month commencing on the 1st October 1936 and ending on the 31st October 1936, and another commencing on the 1st October 1936 and ending on the 31st December 1936 for the conduct of the Irrigation experiments in connexion with the further investigation of the Bhavani Reservoir Project.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the following modification, namely, that there shall be paid to the holder of any of the said temporary posts a pay calculated at the rate of Rs. 75 a month.

Fort St. George, May 4, 1936
(G.O. Ms. No. 700, Development).

No. 217.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service shall be increased temporarily by one post for the period commencing from the date of appointment of the clerk and ending on the 31st March 1937 for the performance of work in connexion with the administration of the Sugar and Matches (Excise Duty) Acts and also to cope with the increased distillery and warehouse work at the office of the Inspector, Southern Distillery Circle.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

C. J. PAUL,
Secretary to Government.

Fort St. George, May 4, 1936
(G.O. Ms. No. 701, Development).

No. 218.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 of class I of the Madras Agricultural Subordinate Service shall be increased temporarily by one post for the period commencing on the date of first appointment to the post and ending on the 5th July 1936, for employment under the Paddy Specialist, Coimbatore, for carrying out cooking tests on the general commercial samples of paddy and rice.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the person holding the said temporary post, subject to the following modifications, viz.:—

(a) That there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 30 per mensem.

(b) (i) That if the person holding the said temporary post has a lien on a permanent pensionable post under the Government, his service in the said temporary post will count for leave and pension but will not be regarded as service on probation in Category 3 of Class I of the Madras Agricultural Subordinate Service or count for increments in the time scale of pay attached to any other posts in the said category in the event of his being subsequently appointed thereto; and

(ii) that, if the person holding the said temporary post, has no lien on a permanent pensionable post under the Government, his service in the said temporary post will not count for leave or pension in the event of his being subsequently appointed to any other post under the Government nor will such service be regarded as service on probation in Category 3 of Class I of the Madras Agricultural Subordinate Service or count for increments in the time scale of pay attached to any other post in the said category in the event of his being subsequently appointed thereto.

Explanation.—In this rule, the expression "Person holding the said temporary post" means the person counted against the temporary post.

R. RAMASWAMI AYYANGAR,
Assistant Secretary to Government.

Fort St. George, May 4, 1936.

No. 219.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Medical Administration and Public Works, hereby direct that the provisions of the said Act shall be put in force in the villages mentioned below in Sattur taluk of the Ramnad district from the 5th June to the 19th June 1936, both days inclusive:—

Names of villages.

Tammanayakkanpatti.	Ramalingapuram.
Pudur.	V. Kumaringapuram.
Kanniseri.	Vadhakarapatti.
Sedapatti.	V. Chockalingapuram.
Sinnavadi.	Kalpothu.
Periavadi.	Thiagarajapuram.
Ethilappanpatti.	Milakaipatti.
Ammupatti.	Mudalipatti.
Sinnayapuram.	Thadangan.
Karuppanasaripatti.	

Fort St. George, May 5, 1936.

No. 220.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Medical Administration and Public Works, hereby direct that the provisions of the said Act shall be put in force in Tarigonda village of Vayalpad taluk, Chittoor district for a period of eleven days from 21st May 1936 to 31st May 1936.

Fort St. George, May 6, 1936.

No. 221.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Medical Administration and Public Works, hereby direct that the provisions of the said Act shall be put in force in Alwartirunagari village, Tiruchendur taluk, Tinnevely district, from 5th June 1936 to 19th June 1936, both days inclusive.

Fort St. George, May 8, 1936.

No. 222.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Medical Administration and Public Works, hereby direct that the provisions of the said Act shall be put in force in Kalikiri village, Vayalpad taluk, Chittoor district, for a period of thirteen days from the 6th June 1936.

Fort St. George May 2, 1936.

No. 223.—Under section 3 of the Madras Co-operative Societies Act, 1932, the Government are pleased to appoint M.R.Ry. M. Nagappa Chettiyar, Sub-Deputy Registrar of Co-operative Societies, to assist the Registrar of Co-operative Societies and to confer on him the powers of a Registrar under sections 15, 37, 38, 39, 41, 51-(1), 51-(2), 51-(3) and 57-A of the Act as subsequently amended while employed on foreign service under the Co-operative Central Bank, Conjeevaram.

Fort St. George, May 9, 1936.

No. 224.—Under section 3 of the Madras Co-operative Societies Act, 1932, the Government are pleased to appoint M.R.Ry. S. Sambanda Mudaliyar, acting Sub-Deputy Registrar of Co-operative Societies, to assist the Registrar of Co-operative Societies, and to confer on him the powers of a Registrar under sections 15, 37, 38, 39, 41, 51 (1), 51 (2), 51 (3) and 57-A of the Act, as subsequently amended, while employed on foreign service under the South Arcot Co-operative Central Bank, Limited.

Fort St. George, May 6, 1936
(G.O. Ms. No. 719, Development).

No. 225.—The following notification of the Government of India is republished:—

FINANCE DEPARTMENT (CENTRAL REVENUES).

CENTRAL EXCISES.

New Delhi, the 4th April 1936.

No. 7.—In exercise of the powers conferred by section 18 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Governor-General in Council is pleased to direct that the following further amendment shall be made in the Matches (Excise Duty) Order, 1934, namely:—

For rule 6 of the said order, the following rule shall be substituted, namely:—

“6. The position of the premises covered by a licence to manufacture matches shall be clearly described in the licence and the licensee shall manufacture matches within the premises therein described and not elsewhere; Provided that, subject to the observance of such conditions as may be prescribed in this behalf by the Local Government, the following processes may be carried on outside the licensed premises:

- (1) the making of boxes from veneers and papers supplied by the licensee, and
- (2) the setting up of splints supplied by the licensee in frames also supplied by the licensee.”

ERRATUM.

Fort St. George, May 6, 1936.

In the declaration published under section 6 of the Land Acquisition Act at page 365 of Part I of the Fort St. George Gazette, dated 24th March 1936, in respect of the lands acquired for the formation of a cart-track to Nazareth Forest rest-house in Nazareth village in Tiruchendur taluk in Tinnevely district—

Amongst the lands to be acquired, for ‘S. No. 120-20 A,’ read ‘S. No. 122-20 A.’

ACQUISITION OF LANDS.

Fort St. George, April 28, 1936

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.75 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing house-sites for the Adi-Andhras; and under sections 3 and 7 of the same Act, the District Labour Officer, Guntur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Guntur, and may be inspected at any time during office hours.

Guntur district, Ongole taluk, Rachavaripalem village. ACRE.

Government, dry, S. No. 231-1, pattadars Cherukuru Raghavulu, Cherukuru Narsayya, Cherukuru Subbayya, Cherukuru Kondayya, Kakarla Surayya, Kakarla Raghavulu, Kakarla Nagumirayya, Cherukuri Kondayya, Cherukuri Lakshminarasu, Cherukuri Subbamma, Cherukuri Bujjaiah, Cherukuri Narasimham, Cherukuri Kotiah, Cherukuri Nagaiah and Ravi Venkateswarlu, being minor, by mother and guardian Narayanamma, bhuktadars Cherukuri Naraslah and Cherukuri Lakshminarasu, bounded on the north by S. No. 232-2; east and south by S. No. 231-2; west by S. No. 37 police meradonka of Kirtipadu 0.75

Fort St. George, May 5, 1936.

Whereas it appears to the Government that the land specified below is needed for public purpose, to wit, for providing pathway to the burial ground of the Arundhatiyas, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Bandar taluk, Sultanagaram-Gollapalem village.

	Approximate extent.
	ACRE.
Village-site, irrigated with standing permission, R.S. No. 266 part, kudivaramdars Konagalla Jogayya, Konagalla Yesodamma, wife of Sriramulu and Yarlagadda Nagamma, bounded on the north by No. 265-3 part; east by No. 266 part; south by No. 149-3; west by No. 163	0.28
Village-site, irrigated with standing permission, R.S. No. 265-3 part, kudivaramdar Luka Viraswami, bounded on the north by No. 264; east by No. 265-3 part & 2 part; south by Nos. 266 part and 265-3 part; west by Nos. 163 and 164	0.07
Village-site, irrigated with standing permission, R.S. No. 265-2 part, kudivaramdars Konagalla Mangamma, wife of Rangayya and Mothukuru Venkamma, wife of Viraswami, bounded on the north by No. 264; east by No. 265-1; south by No. 265-2 part; west by No. 265-3 part.	0.08
Total	0.41

NOTE.—Melvaramdar and senior proprietor Srimat Tirumala Gudimalla Varadacharyulu Garu, Chittigudur.

Whereas it appears to the Government that the land specified below is needed for public purpose, to wit, for providing a burial ground for the depressed class members, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Gannavaram taluk, Davuluru village.

	Approximate extent.
	ACRE.
Village-service, karnam, inam, dry, R.S. No. 189-1 part, T.D. No. 61, owners Davuluru Venkatramayya, Davuluru Venkatasubba Rao and Davuluru Nagabhushana Rao, bounded on the north by No. 189-1 part; east by No. 189-2; south by No. 211; west by No. 210	0.50

NOTE.—Melvaramdar (kattubadidar), Zamindar of Vuyyur Estate, Nuzvid.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.54 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for forest rest house; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Narasaraopet division, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Narasaraopet, and may be inspected at any time during office hours.

Guntur district, Vinukonda taluk, Mellavagu village.

Ryotwari, dry, R.S. No. 263 B-1, pattadars Kypu Venkata Reddi, Kypu Lakshmi Reddi and Kypu Venkataramayya, enjoyers Kypu Venkata Reddi and Kypu Venkataramayya, being minor, brother and guardian Kypu Venkata Reddi, bounded on the north by No. 261 C; east by No. 263 B-2; south by No. 266 B; west by No. 262 B-2 ...

ACRE.
0.54

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for providing a pathway to the burial ground of the Arundhatiyas, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Cannavaram taluk, Tarigoppula village.

	Approximate extent.
Ryoti, irrigated with standing permission, R.S. No. 219-1 part, kudivaramdars Polakampalli Sambayya and Polakampalli Venkataramayya, bounded on the north by Nos. 221 and 125; east by Nos. 172 and 219-1 part; south by Nos. 221 and 219-1 part; west by No. 221	0.16
Ryoti, irrigated with standing permission, R.S. No. 172-1 part, kudivaramdar Jalagam Bhadrappa, bounded on the north by No. 125; east by No. 172-2 part; south by No. 172-1 part; west by No. 219	0.02
Ryoti, irrigated with standing permission, R.S. No. 172-2 part, kudivaramdar Balumuru Narasayya, bounded on the north by No. 125; east by No. 172-3; south by No. 172-2 part; west by No. 172-1 part	0.02
NOTE.—Melvaramdar—Zamindar of Miriapuram estate.	
Resumed inam (ayacut wet), R.S. No. 125-15 part, kudivaramdar Polakampalli Pitchayya, bounded on the north by No. 125-14 part; east by No. 170; south by No. 172; west by No. 125-15 part	0.03
Resumed inam (ayacut wet), R.S. No. 125-14 part, kudivaramdar Jalagam Seshayya, bounded on the north by No. 125-13 part; east by No. 170; south by No. 125-15 part; west by No. 125-14 part	0.02
Resumed inam (ayacut wet), R.S. No. 125-13 part, kudivaramdars Polakampalli Jaggayya and Polakampalli Venkatappayya, bounded on the north by No. 125-12 part; east by No. 170; south by No. 125-14 part; west by No. 125-13 part	0.04
Resumed inam (ayacut wet), R.S. No. 125-12 part, kudivaramdars Polakampalli Sambayya and Polakampalli Venkataramayya, bounded on the north by No. 125-12 part; east by Nos. 124, 128, 126 and 170; south by No. 125-13 part; west by No. 125-12 part	0.12
Total	0.40

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for providing a burial ground for the Adi-Andhras, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Bandar taluk, Kanchadam village.

	Approximate extent.
Ryoti, dry (irrigated with standing permission), R.S. No. 83 part, kudivaramdars Tummalapalli Gangayya and Kota Rajyalakshamma, bounded on the north by No. 38; east and south by No. 83 part; west by No. 249	0.50

NOTE.—Melvaramdar—Zamindar of Munjalur estate.

Fort St. George, May 6, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.01 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a well for the Adi-Dravidas; and, under sections 3 and 7 of the same Act, the Sub-Collector, Tiruppattur, is appointed to perform

the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tiruppattur, and may be inspected at any time during office hours.

North Arcot district, Tiruppattur taluk, Nekkundi village.

Mitta, dry, S. No. 32, pattadar Odda Peddabbu, owner and occupier Kallu Rao, bounded on the north, east, south and west by Paratheruvu punjai

ACRE.
0.01

Fort St. George, May 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for providing pathway to the burial-ground of the Adi-Andhras, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5 A of the Act.

Kistna district, Bandar taluk, Konkepudi village.

	Approximate extent.
Ryoti, dry, irrigated with standing permission, R.S. No. 145-21 part, kudivaramdar Gandepudi Peda Viraswami, bounded on the north by No. 145-21 part; east by No. 145-22 part; south and west by No. 151	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 145-22 part, kudivaramdars Gandepudi Venkayya, Gandepudi Viraswami and Gandepudi Tatayya, sons of Reddi, bounded on the north by No. 145-22 part; east by No. 145-23 part; south by No. 151; west by No. 145-21 part	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 145-23 part, kudivaramdar Kamatham Venkamma, bounded on the north by No. 145-23 part; east by No. 145-24 part; south by No. 151; west by No. 145-23 part	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 145-24 part, kudivaramdars Gandepudi Tatayya, son of Boyadu and Gandepudi Samuel, bounded on the north by No. 145-24 part; east by No. 145-25 part; south by No. 151; west by No. 145-23 part	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 145-25 part, kudivaramdar Chukka Musalaya, bounded on the north by No. 145-5 part; east by No. 145-25 part; south by No. 151; west by No. 145-24	0.02
Ryoti, dry, irrigated with standing permission, R.S. No. 145-5 part, kudivaramdar Nandamala Nagaya, mortgagee Rajulapati Venkatachalapathi and Venkatapathi, being minors mother and guardian Raghavamma, bounded on the north by No. 145-20 part; east by No. 149; south by No. 145-25 part; west by No. 145-5 part	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 145-20 part, kudivaramdar Nandamala Viraswami, bounded on the north and east by No. 149; south by No. 145-5 part; west by No. 145-20 part	0.02
Ryoti, dry, irrigated with standing permission, R.S. No. 149-6 part, kudivaramdar Madda Ramaya, bounded on the north by No. 149-5 part; east by No. 149-7 & 11; south by No. 145; west by No. 149-6 part	0.04
Ryoti, dry, irrigated with standing permission, R.S. No. 149-5, kudivaramdar Chukka Subbaya, bounded on the north by No. 149-3 part; east by No. 149-5 part; south by No. 149-6 part; west by No. 149-5 part	0.04
Ryoti, dry, irrigated with standing permission, R.S. No. 149-3 part, kudivaramdar Nandamala Viraswami, bounded on the north by No. 149-10 part; east by No. 149-4 part; south by No. 149-5 part; west by No. 149-3 part	0.03
Ryoti, dry, irrigated with standing permission, R.S. No. 149-4 part, kudivaramdar Madda Ramaya, bounded on the north by No. 149-10 part; east by No. 149-4 part; south by No. 149-5 part; west by No. 149-3 part	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 149-10 part, kudivaramdar Nandamala Nagamma, widow of Tatayya, bounded on the north by No. 145-9 part; east by No. 145-10 part; south by No. 145-3 part & 4 part; west by No. 145-1	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 149-9 part, kudivaramdar Nandamala Viraswami, bounded on the north by No. 149-2 part; east by No. 149-9 part; south by No. 149-10 part; west by No. 149-1	0.01
Ryoti, dry, irrigated with standing permission, R.S. No. 149-2 part, kudivaramdar Nandamala Viraswami, bounded on the north by No. 147; east by No. 149-2 part; south by No. 149-9 part; west by No. 149-1	0.01
Total	0.25

NOTE.—Melvaramdar—Zamindar of South Vallur estate, Part I, represented by the Collector of Kistna, Agent.

C. J. PAUL,
Secretary to Government.

PUBLIC WORKS DEPARTMENT.
(Electricity.)

APPOINTMENT.

Fort St. George, May 9, 1936.

No. 14.—Under rule 4 (a) (1) of the general rules for provincial services, M.R.Ry. H. Raghavendra Rao, Supervisor, Mukurthi Dam Construction Works, is appointed temporary Assistant Engineer (Civil), Mukurthi Dam Construction Works, for a period of one month or until a candidate is appointed to the post in accordance with the rules whichever is earlier.

NOTIFICATIONS.

Fort St. George, May 6, 1936
(G.O. Ms. No. 1099, Electricity).

No. 15.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service employed in the Electricity Department shall be increased temporarily by one post of upper division clerk in the scale of Rs. 55—5/2—70 a month and one post of lower division clerk in the scale of Rs. 30—3/2—45—2/2—55 a month for the period commencing on the date of appointment of the clerks and ending on the 31st March 1937, for the performance of work connected with the extension of supply of electric power to Kotagiri, Aravankadu and other places.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, May 12, 1936
(G.O. No. 1145, Electricity).

No. 16.—

In exercise of the powers conferred by section 3 (1) of the Indian Electricity Act, 1910 (as amended), the Government are pleased to sanction the grant of the licence printed as an appendix to these proceedings to the Anantapur Municipal Council for the supply of electrical energy within the municipal limits of Anantapur.

APPENDIX.

THE ANANTAPUR ELECTRIC LICENCE, 1936.

LICENCE FOR THE SUPPLY OF ELECTRIC ENERGY GRANTED BY THE GOVERNMENT OF MADRAS UNDER THE INDIAN ELECTRICITY ACT, 1910.

Licence is hereby granted to the Municipal Council of Anantapur to supply electrical energy in the area with the powers and upon the terms and conditions all specified below:—

1. *Short title.*—This licence may be cited as “The Anantapur Electric Licence, 1936.”

2. *Interpretation.*—This licence is to be read and construed as subject in all respects to the provisions of the Indian Electricity Act, 1910, with the statutory modifications thereof and to the rules thereunder; and the several words, terms and expressions, to which meanings are assigned by that Act or any statutory modifications thereof or by the rules thereunder or the General Clauses Act, 1897, shall have in this licence and the annexures thereto the same respective meanings, provided that in this licence—

(1) The expression “The Act” shall mean the Indian Electricity Act, 1910, with the statutory modifications thereof;

(2) The expression “The licensees” shall mean and include the Municipal Council of Anantapur and their permitted assigns;

(3) The expressions “First Annexure”, “Second Annexure” and “Third Annexure” shall mean the first, second and third annexures to this licence respectively.

(4) The expression “Deposited Map” shall mean the plans showing the area of supply, or the streets or routes along which electric lines have compulsorily to be laid, all hereinafter specified, which have been deposited with the Government of Madras in pursuance of the rules under the Act, and which plans are signed for the purpose of identification by the Secretary to the Government of Madras in the Public Works Department and by the applicants under the name and style of the Municipal Council of Anantapur.

(5) The expression “Unit” shall mean the quantity of energy contained in a current of one thousand amperes flowing under an electro-motive force of one volt during one hour.

(6) The expression “Load Factor” shall mean the ratio or percentage of the average quantity per hour to the maximum quantity per hour of energy supplied in any month.

3. *Commencement of licence.*—The date of the notification by the Government of Madras in the Fort St. George Gazette, that this licence has been granted is in this licence referred to as “The Commencement of the licence.”

4. *Area of supply.*—The area within which the supply of electric energy is authorized by this licence is the whole of the area contained within the municipal limits of Anantapur and more particularly delineated in red on the deposited map.

5. *Purpose of supply.*—Subject to the provisions of this licence and the Act and the rules thereunder the licensees shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes:

Provided that the licensees shall not without adequate notice being served on them be under any obligation under section 22 of the Act to supply more energy than is consistent with their obligation to maintain a constant supply to consumers due regard being had to the licensees' load factor:

Provided that no supply of energy shall be commenced until the licensees' works have been inspected by the Electrical Inspector to Government and passed by him in writing and until the Government of Madras have approved (i) the form of requisition to be made by owners or occupiers of premises for supply of energy, (ii) the form of written contract or agreement with the licensees agreeing to take a supply of energy and (iii) all miscellaneous charges incidental to such supply, and also until the Government have been duly notified of the amounts of all retail rates actually to be charged to consumers for energy supplied for various purposes:

—Provided further that every change in or addition to the rates shall be communicated to Government at least one month prior to its coming into force.

6. *Systems of supply.*—The systems to be adopted for the supply and transmission of electric energy under this licence are the following:—

(1) (a) A medium pressure alternating current 3-phase 4-wire supply at a pressure at the consumer's terminals of 400 volts (approximately) between phases and 230 volts between phase and neutral which shall be earthed at one point only on each separate distributing system and at a frequency of 50 complete periods per second.

(b) A high pressure alternating current 3-phase supply at a pressure of 11,000 volts between phases at a frequency of 50 complete periods per second.

(c) Any prospective consumer within the licensed area having a connected load of 150 horse power or more may, if desired, be supplied with electrical energy in bulk at H.T. by Government direct provided that, in the opinion of Government, it will be economically possible to do so.

(d) The neutral points of the high pressure systems may, with the approval of the Government of Madras and the concurrence of the Telegraph authority and the railway be connected to earth:

Provided always that it shall be lawful for the Government from time to time to issue, with due regard to the expense involved and to the effect upon the commercial prospects of the undertaking, regulations dealing with the above systems of supply or to authorize subject to such limitations and

conditions as shall be prescribed in writing by the Government other systems of supply to be adopted for the purpose of this licence.

(2) The transmission lines, feeders, distributing mains and service lines may be overhead or underground in whole or in part, and shall be erected, constructed and maintained by the licensees in strict conformity with the Act and the rules thereunder and the following provisions:—

(a) The licensees shall not use overhead mains at any higher pressure than medium pressure without the sanction in writing of the Electrical Inspector to Government in each case and subject to any conditions or limitations which he may prescribe.

(b) Where the transmission or electric supply line crosses or runs along the routes of taboot, temple car or similar religious processions, the wires shall be laid underground or at such height as will allow of the free and safe passage of those processions.

(c) Posts for overhead lines shall not be erected without the previous permission of an Electrical Inspector to Government in such portions of streets and thoroughfares where the clear width for vehicular traffic after the post is erected is less than 14 feet.

(d) In narrow lanes through which wheeled traffic is not permitted the posts shall be placed on the extreme edge of the lane and a special construction to be approved by the Electrical Inspector adopted to make the wires inaccessible from every building.

(e) In any street or its direct continuation in which overhead electric lines are run, such lines shall be run on one side only except with the previous permission of the Electrical Inspector to Government.

(f) Where overhead mains carrying alternating current are used, due precautions shall be taken by the licensees to avoid any possible interference with the adjacent telegraph or telephone circuits due to inductive effects; the overhead wires shall be suitably transposed where necessary.

(g) For the purpose of rule 61 of the Indian Electricity Rules, 1922, the maximum wind pressure shall be taken as 12 lb. per square foot.

7. *Compulsory works.*—(a) The licensees shall lay down suitable and sufficient transmission lines, feeders and distributing mains and erect the generating station with all machinery and apparatus necessary for giving a continuous supply of energy and shall do all other works necessary for the commencement of the supply and to the satisfaction of the Government of Madras throughout such streets or parts of streets as are mentioned in the first annexure and as indicated in red on the deposited map. In the case of difference between the description in the first annexure and as indicated on the deposited map the latter shall prevail. The licensees shall commence to execute the works aforesaid within nine months from the commencement of the licence and shall complete the same within two years thereof. The works aforesaid shall be in general accordance with the scheme mentioned in the third annexure and with such modifications as may be approved hereafter in writing by the Government of Madras.

(b) Further within twelve months of the receipt of the application and subject to the first proviso of clause VI (1) of the schedule to the Act, the licensees shall lay down suitable and sufficient additional transmission lines, feeders and distributing mains, as may be required to effect a supply to every applicant, village or community within the area having a demand of not less than 8,000 units per annum per mile of additional low tension line and 12,000 units per annum per mile of 11,000 volt line.

(c) In addition to the streets mentioned in the first annexure the licensees shall lay down further distributing mains to an aggregate length of half a mile as may be directed by the Government of Madras within six months of the commencement of the supply.

(d) If the licensees fail to comply with the above provisions or should in the opinion of the Government of Madras the progress made during any portion of the said period of two years be unsatisfactory, the licence may be revoked.

(e) The licensees shall submit reports to the Electrical Inspector to Government every six months from the commencement of this licence until

the completion of the compulsory works specifying all steps taken and the progress made in carrying into effect this licence.

8. *Generating station.*—(a) There shall be only one generating station and it shall be within the area of supply.

(b) The licensees shall be at liberty to generate from one generating station within the area of supply energy to satisfy all or part of their requirements and buy the remainder in bulk or to generate no energy and to buy all the energy required for distribution and resale from the hydro-electric or other source having a generating station outside the area of this licence.

9. *Breaking up of streets and railways and crossing of waterways.*—(a) The licensees are hereby specially authorized to open and break up the soil and pavement of the Madras and Southern Mahratta Railway at such points and places and to such extent only as shall have been previously approved in writing by the Government after the licensees have given such special notice or notices as the Government may direct and within such period as the Government may fix in this behalf to the persons who are entitled to work the said railways and after all representations or objections received in accordance with any such notices have been considered by the Government.

(b) The length of the trenches to be opened on any street at any one time and the period for which they may remain open shall be determined from time to time by the Government of Madras or the local authority by which such streets are repairable. When any street is crossed not more than half the width of such street shall without the specific authority in writing of the Government of Madras or the local authority as aforesaid be closed for traffic.

(c) The licensees are further authorized to cross all rivers, streams and irrigation channels within or contiguous to the area of supply in accordance with such conditions as the Government may impose.

10. *Limits of prices to be charged in respect of the supply of energy.*—(a) The prices to be charged by the licensees for energy supplied by them shall not exceed those stated in that behalf in the second annexure or in the case of a method of charge approved by the Government of Madras in accordance with clause X of the Schedule to the Act, such maxima as the Government of Madras may fix on approving the method; nevertheless the licensees may enter into special contracts, subject to sections 22 and 23 of the Act, for the supply of energy.

(b) Should a supply of electrical energy in bulk become available at any future date from a Government power system or other source of supply, the licensees shall obtain all their requirements from such a system or source of supply within twelve months from the date from which notice is given by Government that such supply is available.

(c) In the case where the energy is obtained from a Government power system, the licensees shall conform in resale rates and in conditions of working to such regulations as may be issued by the Government.

If a bulk supply is obtained from a source, other than a Government power system, the licensees shall reduce the rates charged to consumers and also the maximum specified in the Second Annexure of this licence to such extent as may be directed by the Government.

11. *Continuity of service.*—It shall be the duty of the licensees to give to the nearest magistrate immediate and full information of any circumstances in which interruption of the supply may be apprehended as a result of civil commotion or disturbance of the public peace or any strike or lock out of the nature specified in section 15 of the Trade Disputes Act, 1929.

12. *Variations from the schedule to the Act.*—In pursuance of section 3, sub-section (2), clause (f) of the Act, it is hereby expressly declared that clauses IV and IX of the schedule to the Act shall be excepted from incorporation in this licence.

13. *Revocation.*—If the licensees fail to comply with the provisions of any of the clauses hereof, the licence may be revoked.

FIRST ANNEXURE.

COMPULSORY WORKS.

List of streets or parts of streets in which the licensees are to lay down suitable distributing mains for the purpose of supply of electrical energy:—

- (1) Post Office Road.
- (2) Munro street from Muchiligiri Road up to Post Office Road crossing.
- (3) Bellary Road from the proposed Power Station site to the third extension road.
- (4) Railway Station road from railway station to Taluk office.
- (5) Kalandrug Road.
- (6) Reid street.
- (7) The cross street joining the Reid street and the Bazaar street.
- (8) Road leading to Government hospital.
- (9) First Extension road.
- (10) Second Extension road.
- (11) Third Extension road.
- (12) District Court Road.

SECOND ANNEXURE.

MAXIMUM CHARGES.

The licensees shall be entitled to charge the consumers at the following rates:—

Domestic supply.—(a) Lights, fans and small motive apparatus of less than one horse power at annas 7 per unit, subject to a monthly minimum of Rs. 3 for a single phase service and Rs. 5 for a poly phase service.

(b) Heating and cooking—When metered separately.—Same as power.

Industrial power.—Power used during the hours of 11 p.m. to 5 p.m. the next day subject to a monthly minimum charge of Rs. 5 per K.W. of maximum demand (maintained for more than 15 minutes).

For the first 2,000 units per month—2 annas per unit.

For the next 3,000 units per month—1.5 annas per unit.

For the rest at 1.25 annas per unit.

For power used during the restricted hours (5 p.m. to 11 p.m.) a surcharge of 25 per cent may be permitted.

For a mixed load of small power, lights and fans, annas 3 per unit, provided that a consumption of 500 units per month is guaranteed.

Bazaar lamps.—Rs. 2-8-0 per month per lamp of a capacity of 40 watts or less, burning for not more than 5 hours per day. Lamps burning for more hours or of larger wattage, proportionately increased rates.

Public bodies.—Energy required by local authorities for public supply:—

A charge of 3½ annas per unit during restricted hours and ¼ anna less between 1 a.m. and 5 p.m.

THIRD ANNEXURE.

The generating station shall be located at the point X marked on the deposited map and shall contain from the outset not less than three units of generating plant each of not less than 40 K.W. output.

Fort St. George, May 12, 1936
(G.O. No. 1146, Electricity).

No. 17.—

In exercise of the powers conferred by section 3 (1) of the Indian Electricity Act, 1910 (as amended), the Governor in Council is pleased to sanction the grant of the licence printed as an appendix to these proceedings to the Cuddapah Electric Supply Company, Limited, Cuddapah, for the supply of electric energy in the area specified in the licence.

APPENDIX.

THE CUDDAPAH ELECTRIC LICENCE, 1936.

LICENCE FOR THE SUPPLY OF ELECTRIC ENERGY GRANTED BY THE GOVERNMENT OF MADRAS UNDER THE INDIAN ELECTRICITY ACT, 1910.

Licence is hereby granted to Messrs. The Cuddapah Electric Supply Company, Limited, to supply electrical energy in the area with the powers and upon the terms and conditions all specified below:—

1. *Short title.*—This licence may be cited as "The Cuddapah Electric Licence, 1936."

2. *Interpretation.*—This licence is to be read and construed as subject in all respects to the provisions of the Indian Electricity Act, 1910, with the statutory modifications thereof and to the rules thereunder; and the several words, terms and expressions, to which meanings are assigned by that Act or any statutory modifications thereof or by the rules thereunder or the General Clauses Act, 1857, shall have in this licence and the annexures thereto the same respective meanings, provided that in this licence:—

(1) The expression "The Act" shall mean the Indian Electricity Act, 1910, with the statutory modifications thereof;

(2) The expression "The licensees" shall mean and include the Cuddapah Electric Supply Company, Limited, and their permitted assigns;

(3) The expressions "First Annexure," "Second Annexure" and "Third Annexure" shall mean the first, second and third annexures to this licence respectively;

(4) The expression "Deposited Map" shall mean the plans showing the area of supply, or the streets or routes along which electric lines have compulsorily to be laid, all hereinafter specified, which have been deposited with the Government of Madras in pursuance of the rules under the Act, and which plans are signed for the purpose of identification by the Secretary to the Government of Madras in the Public Works Department and by the applicants under the name and style of the Cuddapah Electric Supply Company, Limited.

(5) The expression "Unit" shall mean the quantity of energy contained in a current of one thousand amperes flowing under an electro-motive force of one volt during one hour.

(6) The expression "Load Factor" shall mean the ratio or percentage of the average quantity per hour to the maximum quantity per hour of energy supplied in any month.

3. *Commencement of Licence.*—The date of the notification by the Government of Madras in the Fort St. George Gazette, that this licence has been granted is in this licence referred to as "the Commencement of the Licence."

4. *Security.*—(a) The period within which under clause I (a) of the schedule to the Act the licensees shall show that they have available capital of Rs. 33,000 in cash and are in a position fully and efficiently to discharge the duties and obligations imposed upon them by this licence throughout the area of supply shall unless otherwise ordered by the Government of Madras under that clause be six months from the commencement of the licence:

Provided that should the amount of capital collected in each successive period of four months from the date of commencement of the licence be less than Rs. 22,400, the licence may be revoked.

(b) The period within which under clause I (b) of the schedule to the Act the licensees shall deposit security and the sum so to be deposited shall unless otherwise ordered by the Government of Madras be six months and rupees five thousands respectively.

5. *Area of supply.*—A circle of five miles radius with the centre at the junction in Cuddapah town of the Trunk road and Dalla Venkatachala street and more particularly delineated in red on the deposited map.

6. *Purpose of supply.*—Subject to the provisions of this licence and the Act and the rules thereunder the licensees shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes:

Provided that the licensees shall not without adequate notice being served on them be under any obligation under section 22 of the Act to supply more energy than is consistent with their obligation to maintain a constant supply to consumers due regard being had to the licensee's load factor:

Provided that no supply of energy shall be commenced until the licensees' works have been inspected by the Electrical Inspector to Government and passed by him in writing and until the Government of Madras have approved (i) the form of requisition to be made by owners or occupiers of premises for supply of energy, (ii) the form of written contract or agreement with the licensees agreeing to take a supply of energy, and (iii) all miscellaneous charges incidental to such supply, and also until the Government have been duly notified of the amount of all retail rates actually to be charged to consumers for energy supplied for various purposes:

Provided further that every change in or addition to the rates shall be communicated to Government at least one month prior to its coming into force.

7. (1) *Systems of supply.*—The systems to be adopted for the supply and transmission of electric energy under this licence are the following:—

(a) A medium pressure alternating current 3-phase 4-wire supply at a pressure at the consumer's terminals of 400 volts (approximately) between phases and 230 volts between phase and neutral which shall be earthed at one point only on each separate distributing system and at a frequency of 50 complete periods per second.

(b) A high pressure alternating current three phase supply at a pressure of 11,000 volts between phases at a frequency of 50 complete periods per second.

(c) Any prospective consumer within the licensed area having a connected load of 150 horsepower or more may, if desired, be supplied with electrical energy in bulk at high tension by Government direct provided that the licensees should be unable to supply or refuse to supply such energy at such rates as the Government might stipulate in consideration of their being able to supply at the same rate.

(d) The neutral points of the high pressure systems may, with the approval of the Government of Madras and the concurrence of the Telegraph authority and the railway authority be connected to earth:

Provided always that it shall be lawful for the Government from time to time to issue, with due regard to the expense involved and to the effect upon the commercial prospects of the undertaking, regulations dealing with the above systems of supply or to authorize subject to such limitations and conditions as shall be prescribed in writing by the Government other systems of supply to be adopted for the purpose of this licence.

(2) The transmission lines, feeders, distributing mains and service lines may be overhead or underground in whole or in part, and shall be erected, constructed and maintained by the licensees in strict conformity with the Act and the rules thereunder and the following provisions:—

(a) The licensees shall not use overhead mains at any higher pressure than medium pressure without the sanction in writing of the Electric Inspector to Government in each case and subject to any conditions or limitations which the Electric Inspector to Government may prescribe.

(b) Where the transmission or electric supply line crosses or runs along the routes of taboot, temple car or similar religious processions, the wires shall be laid underground or at such height as will allow of the free and safe passage of those processions.

(c) Posts for overhead lines shall not be erected without the previous permission of Electrical Inspector in such portions of streets and thoroughfares where the clear width for vehicular traffic after the post is erected is less than 14 feet.

(d) In narrow lanes through which wheeled traffic is not permitted the posts shall be placed on the extreme edge of the lane and a special construction to be approved by the Electrical Inspector adopted to make the wires inaccessible from every building.

(e) In any street or its direct continuation in which overhead electric lines are run, such lines shall except with the previous permission of the Electrical Inspector be run throughout on one side only.

(f) Where overhead mains carrying alternating current are used, due precautions shall be taken by the licensees to avoid any possible interference with the adjacent telegraph or telephone circuits due to inductive effects: the overhead wires shall be suitably transposed where necessary.

(g) For the purpose of rule 61 of the Indian Electricity Rules, 1922, the maximum wind pressure shall be taken as 11 lb. per square foot.

8. *Compulsory works.*—(a) The licensees shall lay down suitable and sufficient transmission lines, feeders and distributing mains and erect the generating station with all machinery and apparatus necessary for giving a continuous supply of energy and shall do all other works necessary for the commencement of the supply and to the satisfaction of

the Government of Madras throughout such streets or parts of streets as are mentioned in the first annexure and as indicated in red on the deposited map. In the case of difference between the description in the first annexure and as indicated on the deposited map the latter shall prevail. The licensees shall commence to execute the works aforesaid within six months from the commencement of the licence and shall complete the same within three years thereof. The works aforesaid shall be in general accordance with the scheme mentioned in the fifth annexure and with such modifications as may be approved hereafter in writing by the Government of Madras.

(b) Further within 12 months of the receipt of the application and subject to the first proviso of clause VI (1) of the schedule to the Act, the licensees shall lay down suitable and sufficient additional transmission lines, feeders and distributing mains, as may be required to effect a supply to every applicant, village or community within the area having a demand of not less than 8,000 units per annum per mile of additional Low Tension line and 12,000 units per annum per mile of additional 11,000 volts line.

(c) In addition to the streets mentioned in the first annexure the licensees shall lay down further distributing mains to an aggregate length of one mile as may be directed by the Government of Madras within six months of the commencement of the supply.

(d) If the licensees fail to comply with the above provisions or should in the opinion of the Government of Madras the progress made during any portion of the said period of three years be unsatisfactory, the licence may be revoked and the security furnished as per clause 4 (b) above forfeited.

(e) The licensees shall submit reports to the Electrical Inspector to Government every six months from the commencement of this licence until the completion of the compulsory works specifying all steps taken and the progress made in carrying into effect this licence.

9. *Generating station.*—(a) There shall be only one generating station and it shall be within the area of supply.

(b) The licensees shall be at liberty to generate from one generating station within the area of supply energy to satisfy all or part of their requirements and buy the remainder in bulk or to generate no energy and to buy all the energy required for distribution and resale from a hydro-electric or other source having a generating station outside the area of this licence.

(c) *Transmission lines from generating stations.*—For the purpose of conveying and transmitting energy, the licensees may, after an order in writing has been made by the Government of Madras conferring upon them such of the powers referred to in section 51 of the Act as may be necessary and upon obtaining the general approval required by section 18 of the Act, place aerial transmission lines from the generating station to one or more receiving stations. The alignment of the aerial transmission lines from the generating station and up to the one or more receiving stations shall be subject to the previous approval of the Government.

(d) The licensees shall employ a resident Electrical Engineer in technical charge of the undertaking who in the opinion of the Government is qualified for the purpose.

10. *Breaking up of streets and railways and crossing of water-ways.*—(a) The licensees are hereby specially authorized to open and break up the soil and pavement of the M. & S. M. Railways at such points and places and to such extent only as shall have been previously approved in writing by the Government after the licensees have notified the persons who are entitled to work the said railways and after all representations or objections received in accordance with any such notices have been considered by the Government.

(b) The length of the trenches to be opened on any street at any one time and the period for which they may remain open shall be determined from time to time by the Government of Madras or the local authority by which such streets are repairable. When any street is crossed not more than half the width of such street shall without the specific authority in writing of the Government of Madras or the local authority as aforesaid be closed for traffic.

(c) The licensees are further authorized to cross all rivers, streams and irrigation channels within or contiguous to the area of supply in accordance with such conditions as the Government may impose.

11. *Limits of prices to be charged in respect of the supply of energy.*—(a) The prices to be charged by the licensees for energy supplied by them shall not exceed those stated in that behalf in the fourth annexure or in the case of a method of charge approved by the Government of Madras in accordance with clause X of the Schedule to the Act, such maxima as the Government of Madras may fix on approving the method; nevertheless the licensees may enter into special contracts, subject to sections 22 and 23 of the Act, for the supply of energy.

(b) Should a supply of electrical energy in bulk become available at any future date from a Government power system or other source of supply at such rates that the rates of supply of distributed energy under this licence could be appreciably reduced, the licensees shall obtain their supply from such system or source of supply within twelve months from the date from which notice is given by Government that such supply is available.

(c) In the case where the energy is obtained from a Government power system, the licensees shall conform in re-sale rates and in conditions of working to such regulations as may be issued by the Government. If a bulk supply is obtained from a source, other than a Government power system, the licensees shall reduce the rates charged to consumers and also the maximum specified in the Fourth Annexure of this licence to such extent as may be directed by the Government.

12. *Continuity of service.*—It shall be the duty of the licensees to give to the nearest magistrate immediate and full information of any circumstances in which interruption of the supply may be apprehended as a result of civil commotion or disturbance of the public peace or any strike or lock out of the nature specified in section 15 of the Trade Disputes Act, 1929.

13. *Purchase of undertaking.*—(a) The option of purchase given by section 7, sub-section (1) of the Act shall first be exercisable on the expiration of twenty years from the commencement of this licence and on the expiration of every subsequent period of seven years during the continuance of this licence. The percentage of the value to be determined in accordance with and for the purpose of sub-section (1) of section 7 of the Act of all lands, buildings, works, materials and plants, of the licensees therein mentioned to be added under the second proviso of the sub-section to such value on account of compulsory purchase shall be *twenty per centum*.

(b) In accordance with section 3, sub-section (2), clause (d) (ii) of the Act, it is hereby expressly declared that the generating station within the area of supply belonging to the licensees and to be used in connexion with the undertaking, or if there is no generating station within the area of supply but energy is bought from a hydro-electric or other source, then in that case the one or more receiving and distributing stations to be used in connexion with the undertaking as also the unpaid balance if any of apparatus or wiring provided by the licensees on hire purchase shall form part of the undertaking for the purpose of purchase under section 5 or section 7 of the Act.

(c) During the period of notice prescribed in section 7 (4) of the Act, all extensions and outlays of money debitable to the capital account of the licensees shall be subject to the previous approval of the Government.

14. *Variations from the schedule to the Act.*—In pursuance of section 3, sub-section (2), clause (f) of the Act, it is hereby expressly declared that clause IX of the schedule to the Act shall be excepted from incorporation in this licence.

15. *Assignment of licence.*—At any time after the commencement of the licence, the licensees may assign this licence or transfer the whole of their undertakings in respect of which this licence is granted (including all lands, building, works, materials and plant of the licensees) to a company formed or to be formed and registered in British India, having authority to take over the licence and the said undertaking as the case may be and to exercise the powers, and perform the obligations given to or imposed upon the licensees under this licence and the Act and the rules made under the Act and on such assignment or transfer the rights, powers

and authorities, obligations and liabilities of the licensees shall be assigned and transferred to and shall be exercised by and shall attach to such company formed or to be formed as aforesaid.

Provided (1) that a complete statement of the terms of the proposed assignment is placed before the Government of Madras and that no charge on account of premium or in case of an undertaking not earning profits of goodwill shall be included in the terms of the assignment;

(2) that no assignment shall be made without the previous consent in writing of the Government of Madras.

16. *Revocation.*—If the licensees fail to comply with the provisions of any of the clauses hereof, the licence may be revoked and the security referred to in clause 4 (b) above forfeited.

FIRST ANNEXURE.

COMPULSORY WORKS.

List of streets or parts of streets in which the licensees are to lay down suitable distributing mains for the purpose of supply of electrical energy:—

1. Trunk road from railway station to Simhadri Pantulu street.
2. Madras road from Burze to hostel.
3. Hospital road.
4. Christian line.
5. Iswarasingh street.
6. Nagarajpet road.
7. Smith road.
8. G. Rama Rao street.
9. Subramanyam Temple street.
10. Narasa Ramaiah street.
11. Simhadri Pantulu street (part).
12. Badarkhan street (eastern portion up to 13).
13. Yadalla Venkatachela street.
14. Habibulla Sahib street.
15. Newham's Bazaar street.
16. Jangam Erikela street.

SECOND ANNEXURE.

MAXIMUM CHARGES.

1. *Domestic supply.*—(a) Lights only—7½ annas per unit.

(b) Lights and ceiling fans—7 annas per unit.

(c) Heating and cooking—When metered separately same as power.

Tariffs under (a) and (b) are subject to a monthly minimum charge of Rs. 3 for a single phase service and Rs. 5 for a polyphase service.

2. *Bazaar lights.*—Rs. 2-8-0 per month for a lamp of a capacity of 40 watts burning for not more than 5 hours per day. For lamps burning for more hours or of larger wattages proportionate rates.

3. *Industrial power.*—Subject to a monthly minimum charge of Rs. 5 per K.W. of maximum demand (maintained for more than 15 minutes).

For the first 2,000 units per mensem—2 annas per unit.

For the next 3,000 units per mensem—1½ annas per unit.

For the rest—1¼ annas per unit.

4. For mixed load of small power lights and fans at the rate of 3 annas per unit subject to a minimum monthly consumption of 500 units.

5. *Public bodies.*—Energy required by local authorities for public supply.

A charge of 3½ annas during the restricted hours and half anna less between 1 a.m. and 5 p.m.

The use of power under item 3 is restricted to the hours from 11 p.m. to 5 p.m. and 25 per cent surcharge may be levied for use from 5 p.m. to 11 p.m.

THIRD ANNEXURE.

The generating plant shall consist of at least two units of plant aggregating not less than 80 K.Ws. capacity.

W. SCOTT BROWN.
Secretary to Government.

(General.)

NOTIFICATIONS.

Fort St. George, April 20, 1936
(G.O. Ms. No. 961, P.W.D.).

No. 3.—In exercise of the powers conferred by section 6 of the Madras Rivers Conservancy Act, 1884 (Madras Act VI of 1884) and in supersession of Public Works Department Notification No. 542, dated 6th December 1930, published at page 1909 of Part I of the Fort St. George Gazette, dated the 23rd December 1930 and at page 8 of the Supplement to the Kistna District Gazette, dated the 9th January 1931, and at page 20 of the Supplement to the Guntur District Gazette, for January 1931, the Governor in Council is hereby pleased to appoint the Executive Engineer, Kistna Western Division for the time being as the Conservator of the Kistna River. The jurisdiction of this officer will extend over the whole of the Kistna River within the boundaries and limits prescribed in the charts deposited in the office of the Collector of the Kistna district.

Fort St. George, May 2, 1936
[G.O. Ms. No. 1071, P.W.D. (General).]

No. 6.—In exercise of the powers conferred by rule 44 of the Civil Service (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules :—

RULES.

The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period of deputation of a permanent supervisor to the Government of India, Central Public Works Department, for employment as Subdivisional Officer, Koraput Subdivision. A permanent post of supervisor borne on the said cadre shall be kept unfilled during the period of deputation.

The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modifications, namely, that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possess the B.E. Degree of the University of Madras or the Diploma in Engineering (Civil Mechanical or Electrical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month.

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification dated the 13th April 1933 at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

W. SCOTT BROWN,
Secretary to Government.

(Irrigation.)

ERRATA.

Fort St. George, May 4, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935, in respect of lands to be acquired in Pedayadara village, Divi taluk, Kistna district, for excavating field bodi under No. 5. Nelakurru South Branch channel—

	ACRE.
For B.S. Nos. 631, 629 and 634, read the following :—	
Ryoti, dry, B.S. No. 631 part, belonging to Kancherlapalli Nancharayya, bounded on the north by B.S. No. 626 part; east by R.S. No. 55; south by B.S. No. 631 part; west by B.S. No. 629-2 part	0.06
Ryoti, dry, B.S. No. 629-2 part, belonging to Kancherlapalli Narasimham, Kancherlapalli Venkatramiah and Kancherlapalli Subbarao, bounded on the north by B.S. No. 626 part; east by B.S. No. 631 part; south and west by B.S. No. 629-2 part	0.002

Ryoti, dry, B.S. No. 629-2 part, belonging to Kancherlapalli Narasimham, Kancherlapalli Venkatramiah and Kancherlapalli Subbarao, bounded on the north by B.S. No. 629-2 part; east by B.S. No. 631 part; south and west by B.S. No. 629-2 part	ACRE. 0.11
Ryoti, dry, B.S. No. 629-2 part, belonging to Kancherlapalli Narasimham, Kancherlapalli Venkatramiah and Kancherlapalli Subbarao, bounded on the north by B.S. No. 629-2 part; east by B.S. No. 631 part; south by B.S. No. 630 part; west by B.S. No. 629-2 part	0.045
Devadayam, inam, dry, B.S. No. 634 part, belonging to Sree Bala Nageswara Swami Varu by trustee Lakkaraju, bounded on the north by B.S. No. 630 part; east by B.S. No. 634 part; south by B.S. No. 636 part; west by B.S. Nos. 630 part and 635 part	0.15
Total ..	0.367

NOTE.—The Zamindar of Devarakota estate is the melvaramdar for the ryoti lands.

In the declaration under section 6 of the Land Acquisition Act of 1894 relating to the acquisition of lands required for nanal plantation in Kuhur village, Lalgudi taluk, Trichinopoly district, published on page 303 of the Fort St. George Gazette, Part I, dated 10th March 1936—

Against S.F. No. 126-1 B, for 'east by No. 125; south by No. 126-2; No. 127-1 B,' read 'east by No. 126-2; south by No. 125; No. 127-3.'

Against S.F. No. 127-1 B, for 'north by No. 127-1 A; east by No. 125; south by No. 127-2 B; No. 127-2 B,' read 'north by No. 127-1; east by No. 127-4; south by No. 125; No. 127-4.'

Against S.F. No. 127-2 B, for 'north by No. 127-2 A; east by No. 125; south by No. 187-2; west by No. 127-1 B; extent 1.39 acres,' read 'north by No. 127-2; east by No. 187-2; south by No. 125; west by No. 127-3; extent 1.40 acres.'

Against S.F. No. 187-2, for 'east by No. 125; south by No. 188-2; west by No. 127-2 B; extent 1.91 acres,' read 'east by No. 188-2; south by No. 125; extent 1.92 acres.'

Against S.F. No. 188-2, for 'east by No. 125; south by No. 189-2; extent 2.57 acres; serial No. 4. Karuppanna Muthirian,' read 'east by No. 189-2; south by No. 125; extent 2.58 acres; serial No. 4. Karuppa Muthirian.'

Against S.F. No. 189-2, for 'east by No. 125; south by No. 190-2,' read 'east by No. 190-2; south by No. 125.'

Against S.F. No. 190-2, for 'east by No. 125; south by No. 126-1 B; extent 1.23 acres,' read 'east by No. 126-1 B; south by No. 125; extent 2.18 acres.'

Against S.F. No. 190-2, for 'serial No. 5. minor Thangayya Muthirian and by guardian father No. 4,' read 'serial No. 5. minors Thangayya Muthirian and Avuthi Muthirian by guardian father No. 4.'

Against S.F. No. 190;2, for 'serial No. 8. Viramuthu Muthirian after serial No. 27,' read 'serial No. 28. Viramuthu Muthirian.'

Against the total extent for '11.10 acres,' read '12.03 acres.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required for field bodhi No. 2, under No. 5, Nelakurru South Branch Channel in Bhogireddipalli village, Divi taluk, Kistna district, published at page 260 of Part I of the Fort St. George Gazette, dated 3rd March 1936.

Item No. 1 (extent 0.001)—In the eastern boundary, for 'B.S. No. 161-1 part,' read 'B.S. No. 166-1 part.'

NOTIFICATION.

Fort St. George, May 4, 1936.

No. 9.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of the following lands included in the notification under section 4 (1) of the Act, published at page 40 of Part I of the Fort St. George Gazette, dated 14th January 1936, as being required for the excavation of field bodhis under Campbell canal in Bomminampad village, Kalkalur taluk :—

Survey number.	Extent.
	ACRE.
271 part	0.25
270 part	0.05

ACQUISITION OF LANDS.

Fort St. George, May 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the excavation of field bothis, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923: and, the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district.

For excavating field bothis under direct pipe sluice at mile 17-2,120 feet of Kistna East Bank canal.

Survey number.	Approximate extent. ACS.	Survey number.	Approximate extent. ACS.
Gannavaram taluk, Gurivindapalli village.		Gannavaram taluk, Gurivindapalli village—cont.	
R.S. No. 11 ..	0.05	B.S. No. 12 ..	0.20

For excavating field bothis under No. 8, Vadagoyyi branch of No. IX channel.

Divi taluk, Pedayadara village.	Approximate extent. ACS.	Divi taluk, Pedayadara village—cont.	Approximate extent. ACS.
723 ..	0.08	726 ..	0.12

For excavating field bothis under No. 7, Tummalacheruvu branch of No. IX channel.

Bandar taluk, Kona village.	Approximate extent. ACS.	Bandar taluk, Kona village—cont.	Approximate extent. ACS.
252 ..	0.01	256 ..	0.01

For the distributary and field bothis under the direct pipe No. 7, at mile 33-2,800 ft. L.B. of the Kistna East Bank canal.

Divi taluk, Kokkiligadda village.	Approximate extent. ACS.	Divi taluk, Mopidevi village—cont.	Approximate extent. ACS.
328 ..	0.26	258 ..	0.10
330 ..	0.02	256 ..	0.27
334 ..	0.16	255 ..	0.14
333 ..	0.21	253 ..	0.24
331 ..	0.27	252 ..	0.33
297 ..	0.16	246 ..	0.09
296 ..	0.30	254 ..	0.10
294 ..	0.05	250 ..	0.08
295 ..	0.45	249 ..	0.08
Divi taluk, Mopidevi village.		248 ..	0.17
262 ..	0.02	243 ..	0.02
264 ..	1.10	240 ..	0.08
261 ..	0.14	260 ..	0.21
259 ..	0.65		

For excavating field bothis under No. IV, Vemulapalli channel and its branches.

Divi taluk, Chinakallepalli village.	Approximate extent. ACS.	Divi taluk, Chinakallepalli village—cont.	Approximate extent. ACS.
99 ..	0.08	135 ..	0.25
101 ..	0.12	113 ..	0.05
100 ..	0.18	116 ..	0.19

Divi taluk, Vemulapalli village.	Approximate extent. ACS.	Divi taluk, Vemulapalli village—cont.	Approximate extent. ACS.
21 ..	0.08	38 ..	0.01
20 ..	0.21	37 ..	0.01
19 ..	0.01	23 ..	0.12
16 ..	0.23	24 ..	0.26
39 ..	0.18	25 ..	0.01

For excavating field bothis under No. 2, North Srikakulam channel.

Divi taluk, Srikakulam village.	Approximate extent. ACS.	Divi taluk, Srikakulam village—cont.	Approximate extent. ACS.
140 ..	0.21	130 ..	0.14
101 ..	0.08	154 ..	0.33
161 ..	0.02	148 ..	0.16
122 ..	0.09	100 ..	0.18
159 ..	0.26		

For excavating field bothis under No. III, Sreekakulam channel, Divi taluk, Chinakallepalli village.

S. No. 78	0.15
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Divi taluk, Srikakulam village.	Approximate extent. ACS.	Divi taluk, Srikakulam village—cont.	Approximate extent. ACS.
546 ..	0.08	515 ..	0.13
547 ..	0.04	514 ..	0.03
548 ..	0.07	524 ..	0.20
542 ..	0.18	525 ..	0.01
559 ..	0.18	526 ..	0.07
543 ..	0.05	529 ..	0.05
558 ..	0.10	485 ..	0.03
557 ..	0.09	486 ..	0.09
617 ..	0.16	488 ..	0.01
623 ..	0.18	489 ..	0.14
624 ..	0.18	490 ..	0.22
424 ..	0.36	491 ..	0.15
425 ..	0.02	512 ..	0.09
519 ..	0.15	481 ..	0.17
520 ..	0.11	479 ..	0.14
516 ..	0.17	480 ..	0.05

Survey number.	Approximate extent. ACS.	Survey number.	Approximate extent. ACS.
Divi taluk, Chinakallepalli village.		Divi taluk, Chinakallepalli village—cont.	
32 ..	0.08	62 ..	0.03
31 ..	0.09	55 ..	0.05
71 ..	0.21	43 ..	0.13
66 ..	0.12	42 ..	0.22
67 ..	0.02	41 ..	0.02
65 ..	0.17		

For excavating field bothis under Buchilanka left channel.

Kaikalur taluk, Kondangi village.	Approximate extent. ACS.	Kaikalur taluk, Kondangi village—cont.	Approximate extent. ACS.
240 ..	0.14	301 ..	0.18
228 ..	0.21	309 ..	0.13
304 ..	0.07	316 ..	0.26
263 ..	0.10	318 ..	0.09
300 ..	0.12	326 ..	0.23
302 ..	0.02	324 ..	0.18

For excavating field bothis and drains under Campbell canal.

Kaikalur taluk, Mulakalapalli village.	Approximate extent. ACS.	Kaikalur taluk, Mulakalapalli village—cont.	Approximate extent. ACS.
8 ..	0.14	73 ..	1.09
9 ..	0.35	100 ..	0.25
76 ..	0.93	86 ..	0.37
77 ..	0.94	81 ..	0.10
75 ..	0.43	77 ..	0.25
74 ..	0.95		

For excavating field bothis and drains under pipe at mile 50-7-615 ft. R.B. of Campbell canal.

Kaikalur taluk, Bomminampadu village.	Approximate extent. ACS.	Kaikalur taluk, Bomminampadu village—cont.	Approximate extent. ACS.
391 ..	0.05	353 ..	0.15
292 ..	0.25	313 ..	0.02
293 ..	0.32	314 ..	0.02
294 ..	0.26	321 ..	0.10
361 ..	0.09	322 ..	0.09
362 ..	0.39	334 ..	0.03
363 ..	0.24	335 ..	0.06
369 ..	0.07	344 ..	0.05
370 ..	0.46	317 ..	0.01
234 ..	0.26	319 ..	0.12
295 ..	0.18	324 ..	0.15
296 ..	0.22	326 ..	0.38
300 ..	0.19	339 ..	0.08
363 ..	0.11	340 ..	0.04
355 ..	0.31	342 ..	0.02
354 ..	0.21		

For excavating Tummalacodu branch of Campbell canal at 57-1 R.B.

Kaikalur taluk, Kalidindi village.	Approximate extent. ACS.	Kaikalur taluk, Kalidindi village—cont.	Approximate extent. ACS.
792 ..	1.70	800 ..	0.08
794 ..	0.74	604 ..	0.05
615 ..	1.27	599 ..	0.13
801 ..	0.20		

For excavating field bothis under pipe at mile 49/13-0-140 R of Campbell canal.

Kaikalur taluk, Karraguntapalem village.	Approximate extent. ACS.
S. No. 143 ..	0.07

For excavating field bothis under Mattagunta left side channel.

Kaikalur taluk, Mattagunta village.	Approximate extent. ACS.	Kaikalur taluk, Mattagunta village—cont.	Approximate extent. ACS.
76 ..	0.22	96 ..	0.04
77 ..	0.08	95 ..	0.24
78 ..	0.10	82 ..	0.17
63 ..	0.12		

For excavating field bothis under Pedalanka channel.

Kaikalur taluk, Pedalanka village.	Approximate extent. ACS.	Kaikalur taluk, Pedalanka village—cont.	Approximate extent. ACS.
35 ..	0.11	33 ..	0.15

For excavation of drains—Kondangi drain.

Kaikalur taluk, Kondangi village.	Approximate extent. ACS.	Kaikalur taluk, Kondangi village—cont.	Approximate extent. ACS.
353 ..	0.06	621 ..	0.37

For excavation of drains—Mattagunta drain.

Kaikalur taluk, Pedalanka village.	Approximate extent. ACS.	Kaikalur taluk, Pedalanka village—cont.	Approximate extent. ACS.
124 ..	0.31	122 ..	0.28

Fort St. George, May 6, 1936.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 0.18 of an acre, be the same a little more or less is needed for a public purpose, to wit, for the extension of the bund of Nallalam Periaeri; and under sections 3 and 7 of the same Act, the Sub-Collector, Tindivanam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector,

Tindivanam, and may be inspected at any time during office hours.

South Arcot district, Villupuram taluk, Nallalam village.

	ACRES.
Government, wet, R.S. No. 84-2 A, belonging to Varadharaja Udaiyar, son of Narayanaswami Udaiyar of Kilvaillamur village, bounded on the north by R.S. No. 84-1; east by R.S. No. 84-2 B; south by R.S. No. 85; west by No. 272. Marur village	0.18

Fort St. George, May 4, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for strengthening the banks of Harichandranadhi, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Mannargudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Mannargudi, to perform the functions of a Collector under section 5-A of the Act.

Tanjore district, Mannargudi taluk,
No. 90. Tirurameswaram village.

	Approximate extent.
	ACS.
Government, wet, S. No. 64 part, belonging to Dasarathagopala Ayyar, bounded on the north by No. 64 part; east by No. 107; south by No. 106; west by No. 65-12.	0.12
Government, wet, S. No. 65-2 part, belonging to Noor Muhammad Ravuttar, bounded on the north by No. 65-2 part; east by No. 65-3 part; south by No. 106; west by No. 69-4 part.	0.02
Government, wet, S. No. 65-3 part, belonging to Abdul Muhammad Ravuttar, bounded on the north by No. 65-3 part; east by No. 65-4 part; south by No. 106; west by No. 65-2 part.	0.01
Government, wet, S. No. 65-4 part, belonging to Kadir Muihuddin Ravuttar, bounded on the north and east by No. 65-4 part; south by No. 106; west by No. 65-3 part.	0.02
Government, wet, S. No. 69-3 part, belonging to Viswalinga Nadan, bounded on the north by No. 69-3 part; east by No. 69-4 part; south by No. 106; west by No. 70-5 part.	0.05
Government, wet, S. No. 69-4 part, belonging to Mymponammal, bounded on the north by No. 69-4 part; east by No. 65-2 part; south by No. 106; west by No. 69-3 part.	0.05
Government, wet, S. No. 70-4 part, belonging to Abdulkadir Ravuttar, bounded on the north by No. 70-4 part; east by No. 70-5 part; south by No. 106; west by No. 72-4 part.	0.11
Government, wet, S. No. 70-5 part, belonging to Sri Vanduranathaswami, bounded on the north by No. 70-5 part; east by No. 69-3 part; south by No. 106; west by No. 70-4 part.	0.03
Government, wet, S. No. 72-3 part, belonging to Shaik Muhammad Ravuttar, bounded on the north by No. 72-3 part; east by No. 72-4 part; south by No. 106; west by No. 73.	0.06
Government, wet, S. No. 72-4 part, belonging to Mymponammal, bounded on the north by No. 72-4 part; east by No. 70-4 part; south by No. 106; west by No. 72-3 part.	0.09
Government, wet, S. No. 74 part, belonging to K. R. Thyagaraja Mudaliyar, bounded on the north by No. 74 part; east by No. 73; south by No. 106; west by No. 80.	0.10
Government, wet, S. No. 80 part, belonging to K. R. Thyagaraja Mudaliyar, bounded on the north by No. 80 part; east by No. 74 part; south by No. 106; west by No. 81 part.	0.10
Government, wet, S. No. 81 part, belonging to V. Krishnaswami Mudaliyar, bounded on the north by No. 81 part; east by No. 80 part; south by No. 106; west by No. 81 part.	0.07
Government, wet, S. No. 81 part, belonging to V. Krishnaswami Mudaliyar, bounded on the north and east by No. 81 part; south by No. 106; west by No. 82 part.	0.02
Government, wet, S. No. 82 part, belonging to Dasarathagopala Ayyar, bounded on the north by No. 82 part; east by No. 81 part; south by No. 106; west by No. 83-1 part.	0.12
Government, wet, S. No. 83-1 part, belonging to Dasarathagopala Ayyar, bounded on the north by No. 83-1 part; east by No. 82 part; south by No. 106; west by No. 83-1 part.	0.12
Government, wet, S. No. 83-1 part, belonging to Dasarathagopala Ayyar, bounded on the north and east by No. 83-1 part; south and west by No. 106.	0.12
Government, wet, S. No. 94-1 part, belonging to Dasarathagopala Ayyar, bounded on the north and east by No. 94-1 part; south and west by No. 106.	0.05
Government, wet, S. No. 100-11 part, belonging to K. S. Muhammad Abdulla Ravuttar, bounded on the north by No. 100; east by No. 100-12 part; south by No. 100-11 part; west by No. 100-10.	0.06
Government, wet, S. No. 100-12 part, belonging to Jainambu Ammal, bounded on the north by No. 106; east by No. 100-13 part; south by No. 100-12 part; west by No. 100-11 part.	0.03
Government, wet, S. No. 100-13 part, belonging to Manikka Mudaliyar, bounded on the north by No. 106; east by No. 100-14 part; south by No. 100-13 part; west by No. 100-12 part.	0.04
Government, wet, S. No. 100-14 part, belonging to Mymponammal, bounded on the north by No. 106; east by No. 100-13 part; south by No. 100-14 part; west by No. 100-13 part.	0.06

	ACS.
Government, wet, S. No. 103-1 part, belonging to Manikka Mudaliyar, bounded on the north by No. 106; east by No. 103-2 part; south and west by No. 103-1 part.	0.06
Government, wet, S. No. 103-2 part, belonging to Ashayalinga Mudaliyar and 41 others as per list below, bounded on the north by No. 106; east by No. 89. Malavarayanallur; south by No. 103-2 part; west by No. 103-1 part.	0.37
Government, wet, S. No. 105 part, belonging to Sokku Mudaliyar and 41 others as per list below, bounded on the north and east by No. 106; south by No. 105 part; west by No. 89. Malavarayanallur.	0.15
Government, wet, S. No. 108-3 part, belonging to Krishna Ayyar, bounded on the north by No. 108-3 part; east by No. 109-3 part; south and west by No. 171.	0.17
Government, wet, S. No. 109-3 part, belonging to S. Natesa Ayyar, bounded on the north by No. 109-3 part; east and south by No. 171; west by No. 108-3 part.	0.04
Total	2.24

List showing the names of the joint owners of S. Nos. 103-2 and 105 of No. 90. Tirurameswaram village, Mannargudi taluk.

1 A. Manikka Mudaliyar.	21 Abdul Muhammad.
2 K. M. Sheik Muhammad Ravuttar.	22 S. Muhammad Ibrahim.
3 K. M. Abdul Rahiman.	23 Singaravelu Mudaliyar.
4 Sulaika Bivi.	24 R. M. Muhammad Abdul Kadir.
5 Mymponammal.	25 S. Abdul Kadir.
6 Dasarathagopala Ayyar.	26 S. Bathuma Bivi.
7 N. Subbayya Mudaliyar.	27 T. A. Muhammad Kanni.
8 K. R. Thyagaraja Mudaliyar.	28 Ayisa Bivi.
9 Natesa Mudaliyar.	29 K. S. Nainamsa.
10 Vijayaraghunatha Mudaliyar.	30 Ramalinga Velan.
11 Asan Ravuttar.	31 Viswalinga Nadar.
12 V. I. Muhammad Usan.	32 Somasundara Mudaliyar.
13 A. Sulaika Bivi.	33 Sulaiman.
14 S. Muhammad Muihuddin.	34 Krishnaswami Mudaliyar.
15 S. S. Abdul Hamid.	35 Umma Golusu.
16 P. M. Sheik Dawood.	36 N. A. Kadirsa Ravuttar.
17 P. M. Muhammad Ismayi.	37 Ratanaswami Nadar.
18 N. K. Ayisa Bivi.	38 Muhammad Sultan.
19 P. A. Kadir Batcha.	39 S. Kadir Muihuddin.
20 Parvatham.	40 Bathuma Bivi.
	41 K. M. Ayisa Bivi.

Fort St. George, April 27, 1936.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 0.46 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating bodis under No. 6. Chinayadara branch channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Pedayadara village.

	ACRES.
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 103 A, belonging to Kancherlapalli Narasimham, son of Krishnamma, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 103 B; south by R.S. No. 84; west by B.S. No. 650 part.	0.03
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 103 B, belonging to Kancherlapalli Koteswara Rao and Naga Subba Rao, being minors by father and guardian Chalamayya, mortgagee Arja Subba Rao, son of Raniakrishnamma, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 103 C; south by R.S. No. 84; west by B.S. No. 650 part, T.S. No. 103 A.	0.03
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 103 C, belonging to Kancherlapalli Narasimham, son of Krishnamma, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 103 D; south by R.S. Nos. 84 and 85; west by B.S. No. 650 part, T.S. No. 103 B.	0.03
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 103 D, belonging to Bavisetti Danayya, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 104 A; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 103 C.	0.02
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 104 A, belonging to Bavisetti Danayya, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 104 B; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 103 D.	0.04
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 104 B, belonging to Redrowtu Venkatachalapathi, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 104 C; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 104 A.	0.015
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 104 C, belonging to (1) Kancherlapalli Lakshminarasu and (2) Koteswara Rao, being minor, brother and guardian No. (1), bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 104 D; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 104 B.	0.015
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 104 D, belonging to Kancherlapalli Narasimham, Venkatramayya and Subba Rao, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 104 E; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 104 C.	0.055
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 104 E, belonging to Kancherlapalli Sriramulu, Koteswara Rao and Ramaswami, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 104 F; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 104 D.	0.04

	ACRE.
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 104 F, belonging to Kancherlapalli Narasimham, son of Venkataswami, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 A; south by R.S. No. 85; west by B.S. No. 650 part, T.S. No. 104 E	0.005
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 A, belonging to Kancherlapalli Narasimham, son of Venkataswami, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 B; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 104 F	0.03
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 B, belonging to Varre Ramaswami and Gangayya, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 C; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 105 A	0.02
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 C, belonging to (1) Kancherlapalli Guravayya, (2) Prakasa Rao and (3) Nancharayya, No. (3) being minor, mother and guardian Venkayamma, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 D; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 105 B	0.02
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 D, belonging to Kancherlapalli Venkataratnam, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 E; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 105 C	0.02
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 E, belonging to Kancherlapalli Raghavayya, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 F; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 105 D	0.02
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 F, belonging to Kancherlapalli Ramaswami, bounded on the north by B.S. No. 650 part; east by B.S. No. 650 part, T.S. No. 105 G; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 105 E	0.02
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 105 G, belonging to (1) Vikkurti Ayyamma, (2) Suryanarayana and (3) Basavayya, No. (3) being minor, mother and guardian Kantamma, wife of Sriramulu, bounded on the north and east by B.S. No. 650 part; south by R.S. No. 86; west by B.S. No. 650 part, T.S. No. 105 F	0.03
Zamin, mamul wet, B.S. No. 650 part, T.S. No. 110 A, belonging to (1) Vikkurti Ayyamma, (2) Suryanarayana and (3) Basavayya, No. (3) being minor, mother and guardian Kantamma, wife of Sriramulu, bounded on the north by R.S. No. 87; east by B.S. No. 658 part; south by B.S. No. 658 part, T.S. No. 110 B; west by B.S. No. 658 part	0.02
Total	0.46

NOTE.—Melvaramdar's the Zamindar of Devorakota estate.

Fort St. George, April 29, 1936.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 1.07 acres, be the same a little more or less, is needed for a public purpose, to wit, for remodelling Tapeswaram South side channel in Mandapeta limits and, under sections 3 and 7 of the same Act, the Sub-Collector, Rajahmundry is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector Rajahmundry and may be inspected at any time during office hours.

East Godavari district, Ramachendrapuram taluk, Mandapeta village.

	ACS.
Government, wet, No. 186-2 A, belonging to Karedla Peda Sattiraju and China Sattiraju, being minors guardian mother Karedla Papanamma, bounded on the north by No. 234-3; east by No. 182-1 A; south by No. 186-2 B; west by No. 186-1	0.02
Government, wet, No. 182-1 A, belonging to Koney Achenna, bounded on the north by No. 234-3; east by No. 182-2 A; south by No. 182-1 B; west by No. 186-2 A	0.02
Government, wet, No. 182-2 A, belonging to Karedla Peda Sattiraju and China Sattiraju, being minors guardian mother Karedla Bapanamma, bounded on the north by Nos. 234-3 and 235-3; east by No. 181-1; south by No. 182-2 B; west by No. 182-1 A	0.03
Inam, dry, wet on ground, No. 402-2 A, belonging to Devulapalli Visweswarudu and Devulapalli Venkatesvarlu, minor by brother and guardian Visweswarudu, bounded on the north by No. 291-7; east by No. 402-3 A; south and west by No. 402-2 B	0.01
Government, wet, No. 402-3 A, belonging to Nuni Somarao and Nuni Ramachendrudu, minor by brother and guardian Somarao, bounded on the north by No. 291-7; east by No. 400-1 A; south by No. 402-3 B; west by No. 402-2 A	0.04
Inam, dry, wet on ground, No. 400-1 A, belonging to Thegaru Lakshmanaswami, Nuni Ramanna, Nalam Viswanadham, bounded on the north by No. 295-4; east by No. 400-2 A; south by No. 400-1 B; west by No. 402-3 A	0.02
Inam, dry, wet on ground, No. 400-2 A, belonging to Sanka Venkataraju and Rimmalapudi Sattैया, bounded on the north by No. 295-4; east by No. 400-6 A; south by No. 400-2 B; west by No. 400-1 A	0.04
Inam, dry, wet on ground, No. 400-6 A, belonging to Kondepudi Subbi alias Macharidi, bounded on the north by No. 295-4; east by No. 399-1 A; south by No. 400-6 B; west by No. 400-2 A	0.01
Government, wet, No. 400-5 B, belonging to Sanka Venkataraju, bounded on the north by No. 400-5 A; east by No. 399-3 B; south by No. 401; west by No. 400-4	0.02

Inam, dry, wet on ground, No. 399-1 A, belonging to Sanka Venkataraju, bounded on the north by No. 296-3; east by No. 399-2 A; south by No. 399-1 B; west by No. 400-6 A	0.02
Government, wet, No. 399-2 A, belonging to Mutyala Rajanna, bounded on the north by No. 296-3; east by No. 381-1; south by No. 399-2 B; west by No. 399-1 A	0.02
Government, wet, No. 399-3 B, belonging to Sanka China Satyanarayana, son of Abbanna alias China Tallayya, bounded on the north by No. 399-3 A; east by No. 398; south by No. 397; west by No. 400-5 B	0.01
Government, wet, No. 378-4 A, belonging to Valluri Somayya's daughter Mahalakshmi, being minor guardian Somayya, bounded on the north by No. 303-3; east by No. 373-1; south by No. 378-4 B; west by No. 378-3	0.02
Government, wet, No. 373-1, belonging to Valluri Narayya, bounded on the north by No. 303-3; east by No. 372-1; south by No. 373-2; west by No. 378-4 A	0.04
Government, dry, No. 424-2 A, belonging to Nuni Somarao and Nuni Ramachendrudu, being minor brother Somarao, bounded on the north by No. 403; east by No. 425-1 A; south by No. 424-2 B; west by No. 424-1	0.07
Government, wet, No. 425-1 A, belonging to Rimmalapudi Peda Sattैया and Rimmalapudi Bulli Sattैया, bounded on the north by No. 401; east by No. 425-2; south by No. 425-1 B; west by No. 424-2 A	0.02
Government, dry, No. 425-9 A, belonging to Rimmalapudi Peda Sattैया and Rimmalapudi Bulli Sattैया, bounded on the north by No. 401; east by No. 425-10 A; south by No. 425-9 B; west by No. 425-2	0.01
Government, dry, No. 425-10 A, belonging to Motamarri Adi Narayanamurti, bounded on the north by No. 401; east by No. 425-11 A; south by No. 425-10 B; west by No. 425-9 A	0.02
Government, wet, No. 425-11 A, belonging to Motamarri Adi Narayanamurti, bounded on the north by S. No. 397; east by S. No. 425-12; south by S. No. 425-11 B; west by No. 425-10 A	0.01
Government, wet, No. 437-5 B, belonging to Bellapukonda Linganna, son of Venkanna, being minor guardian Matta Pullayya, bounded on the north by No. 436-7; east by Nos. 396 and 395; south by No. 438-9 B; west by No. 437-5 A	0.06
Inam, dry, wet on ground (barber service inam), No. 438-9 B, belonging to Dasipalli Suranna and Mallimoggala Venkanna, bounded on the north by No. 437-5 B; east by No. 395; south by No. 439-6; west by No. 438-9 A	0.06
Government, wet, No. 392-1 A, belonging to Penumarti Narayanamurthy, son of Venkataswami, bounded on the north by No. 398; east by No. 392-1 B; south by No. 392-2; west by No. 396	0.01
Government, wet, No. 392-3 A, belonging to Palacherla Ganiraju, son of Dorayya, bounded on the north by No. 392-2; east by No. 392-3 B; south by No. 392-4 A; west by No. 395	0.02
Government, wet, No. 392-4 A, belonging to Palacherla Patabhi, son of Dorayya, bounded on the north by No. 392-3 A; east by No. 392-4 B; south by No. 392-5 A; west by No. 395	0.04
Inam, dry (wet on ground), barber service inam, No. 392-5 A, belonging to Mallimoggala Venkanna and Dasipalli Suranna, bounded on the north by No. 392-4 A; east by No. 392-5 B; south and west by No. 395	0.10
Government, wet, No. 483-1 A, belonging to Valluri Narayanamurthi, son of Sattैया, bounded on the north by No. 393-13; east by No. 483-1 B; south by No. 483-5 A; west by No. 441	0.05
Government, wet, No. 483-5 A, belonging to Ganti Brahmayya, bounded on the north by No. 483-1 A; east by No. 483-5 B; south by No. 483-6; west by No. 441	0.04
Government, wet, No. 482-1 A, belonging to Mutyala Sitaramayya, bounded on the north by No. 483-6; east by No. 482-1 B; south by No. 482-2 A; west by No. 441	0.02
Government, wet, No. 482-2 A, belonging to Mutyala Panasa Ramanna and Mutyala Ramanna, being minors by grandfather and guardian Vanka Ramayya, bounded on the north by No. 482-1 A; east by No. 482-2 B; south by No. 482-3 A; west by No. 481	0.03
Government, dry, No. 482-3 A, belonging to Mutyala Panasa Ramanna and Mutyala Ramanna, being minors by grandfather and guardian Vanka Ramayya, bounded on the north by No. 482-2 A; east by No. 482-3 B; south by No. 482-4 A; west by No. 481	0.01
Government, wet, No. 482-4 A, belonging to Palacherla Anandu and Kora Satya, bounded on the north by No. 482-3 A; east by No. 482-4 B; south by No. 507; west by No. 481	0.01
Government, wet, No. 507-4 A, belonging to Nuni Vasantarayudu, bounded on the north by No. 507-3; east by No. 507-4 B; south by No. 507-14 A; west by Nos. 481 and 520	0.02
Government, wet, No. 507-14 A, belonging to Nuni Vasantarayudu, bounded on the north by No. 507-4 A; east by No. 507-14 B; south by No. 507-15; west by No. 520	0.03
Government, wet, No. 480-1 B, belonging to Vegulla Narayya, bounded on the north by No. 480-1 A; east by No. 481; south by No. 480-6 B; west by No. 480-1 A	0.02
Government, dry, No. 480-6 B, belonging to Vegulla Pattabhiramayya, bounded on the north by No. 480-1 B; east by No. 481; south by No. 477-2 B; west by No. 480-6 A	0.04
Government, wet, No. 477-2 B, belonging to Valluri Sattiraju, bounded on the north by No. 480-6 B; east by No. 520; south by No. 477-3 B; west by No. 477-2 A	0.01
Government, wet, No. 477-3 B, belonging to Kukkala Ganganna, bounded on the north by No. 477-2 B; east by No. 520; south by No. 477-4 B; west by No. 477-3 A	0.01
Government, wet, No. 477-4 B, belonging to Kukkala Subbulu, bounded on the north by No. 477-3 B; east by No. 520; south by No. 477-5 B; west by No. 477-4 A	0.01
Government, wet, No. 477-5 B, belonging to Kukkala Durgalu, bounded on the north by No. 477-4 B; east by No. 520; south by No. 477-6 B; west by No. 477-5 A	0.01
Government, wet, No. 477-6 B, belonging to Kukkala Subbulu, bounded on the north by No. 477-5 B; east by No. 520; south by No. 477-7 B; west by No. 477-6 A	0.01
Government, wet, No. 477-7 B, belonging to Kukkala Ganganna, bounded on the north by No. 477-6 B; east by No. 520; south by No. 476-2; west by No. 477-7 A	0.01
Total	1.07

Fort St. George, May 5, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the excavation of the Losari main channel (III reach), notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Special Deputy Collector, Land Acquisition, Losari and Vemuladivi Projects, West Godavari district, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Land Acquisition, Losari and Vemuladivi Projects, West Godavari district, to perform the functions of a Collector under section 5-A of the Act.

West Godavari district, Bhimavaram taluk,
Losarigutlapadu village.

	Approximate extent.	ACS.
Government, dry, R.S. No. 107, belonging to Ramayanam Narayanaswami, Ramayanam Ramayya, Kopparti Venkamma, widow of Subbayya, Kopparti Pedaswami, Kopparti Ramayya and C. A. D. Company, bounded on the north by R.S. No. 106-1, 2, 4 & 5; east by Dirusumarru; south by S. Nos. 108-1 & 2 and 111-1; west by S. No. 105	0.62	
Government, dry, R.S. No. 111-1 part, belonging to Kopparti Ramayya, bounded on the north by S. No. 107; east by Dirusumarru; south by S. No. 111-1 part; west by S. No. 108-2	0.04	
Government, dry, R.S. No. 108-2 part, belonging to Guddati Ramamurti, bounded on the north by S. No. 107; east by S. No. 111-1; south by S. No. 108-2 part; west by S. No. 108-1	0.25	
Government, dry, R.S. No. 108-1 part, belonging to Ramayanam Narayanaswami and Ramayanam Ramayya, bounded on the north by S. No. 107; east by S. No. 108-2; south by S. No. 108-1 part; west by S. No. 104-4	0.39	
Government, dry, S. No. 106-5, belonging to Kopparti Ramayya, bounded on the north and east by Dirusumarru; south by S. No. 107; west by S. No. 106-4	0.02	
Government, dry, R.S. No. 106-4 part, belonging to Kopparti Pedaswami, bounded on the north by S. No. 106-4 part; east by S. No. 106-5; south by S. No. 107; west by S. No. 106-2	0.08	
Government, dry, R.S. No. 106-2 part, belonging to Kopparti Venkamma, widow of Subbayya, bounded on the north by S. No. 106-2 part; east by S. No. 106-4; south by S. No. 107; west by S. No. 106-1	0.02	
Government, dry, R.S. No. 106-1 part, belonging to Ramayanam Narayanaswami, Ramayanam Ramayya and Kopparti Venkamma, widow of Subbayya, bounded on the north by S. No. 106-1 part; east by S. No. 106-2; south by S. No. 107; west by S. No. 106-1 part	0.02	
Government, dry, R.S. No. 105, belonging to Ramayanam Narayanaswami, Ramayanam Ramayya, Kopparti Pedaswami, Kopparti Bulliswami and C. A. D. Company, bounded on the north by S. No. 106-1; east by S. No. 107; south by S. No. 104-2, 3 & 4; west by S. No. 88	0.42	
Government, dry, R.S. No. 104-4 part, belonging to Kopparti Pedaswami, bounded on the north by S. No. 105; east by S. No. 108-1; south by S. No. 104-4 part; west by S. No. 104-3	0.10	
Government, dry, R.S. No. 104-3 part, belonging to Kopparti Bulliswami, bounded on the north by S. No. 105; east by S. No. 104-4; south by S. No. 104-3 part; west by S. No. 104-2	0.33	
Government, dry, R.S. No. 104-2 part, belonging to Sandhi Peda Yoseph, bounded on the north by S. No. 105; east by S. No. 104-3; south by S. No. 104-2 part; west by S. No. 104-1	0.01	
Government, dry, R.S. No. 104-1 part, belonging to Kopparti Pallayya, Kopparti Venkamma, widow of Subbayya, Kopparti Venkanna, Kopparti Parasuramudu, Kopparti Srimamurti, being minor by mother and guardian Narasamma, Akula Venkanna, son of Pullayya and Akula Punnamma, widow of Gangayya, bounded on the north by S. No. 86; east by S. No. 104-2; south by S. No. 104-1 part; west by S. No. 86	0.17	
Government, dry, R.S. No. 93, belonging to Chaganti Suryaprakasam, Chadey Subbayya and C. A. D. Company, bounded on the north by S. Nos. 92 and 86; east by S. No. 95; south by S. Nos. 95 and 94-1; west by S. No. 91	0.80	
Government, dry, R.S. No. 95 part, belonging to Chaganti Suryaprakasam, bounded on the north by S. No. 93; east and south by S. No. 95 part; west by S. No. 94-1	0.09	
Government, dry, R.S. No. 94-1 part, belonging to Chedei Subbayya and Ramayanam Venkata Narasayya, bounded on the north by S. No. 93; east by S. No. 95; south by S. No. 94-1 part; west by S. No. 91	0.28	
Government, dry, R.S. No. 92 part, belonging to Chedei Subbayya and Ramayanam Venkata Narasayya, bounded on the north by S. No. 92 part; east by S. No. 86; south by S. No. 93; west by S. No. 91	0.07	
Government, dry, R.S. No. 89, belonging to Katiki Gavarramma, Chennaiyagada Sarvalakshamma, Gorrey Venkataswami, Vardhanapu Premanandam, Vardhanapu Daniel, Vardhanapu Devanandam, Vardhanapu Gnananandam and Yesobu, sons of Abelu, Sandhi Peda Yoseph, Sandhi China Yoseph and C. A. D. Company, bounded on the north by S. No. 88-2 & 3; east by S. No. 91; south by S. No. 90-1 & 3; west by S. No. 431	0.61	
Government, dry, R.S. No. 90-3 part, belonging to Vardhanapu Gnananandam and Yesobu, sons of Abelu, Vardhanapu Premanandam, Vardhanapu Devanandam, Vardhanapu Daniel and Tirumani Mareyya, bounded on the north by S. No. 89; east by S. No. 91; south by S. No. 90-3 part; west by S. No. 90-1	0.21	

Government, dry, R.S. No. 90-1 part, belonging to Gorrey Venkataswami, Katiki Gavarramma and Koyyalagadda Ramayya, bounded on the north by S. No. 89; east by S. No. 90-3; south by S. No. 90-1 part; west by S. No. 433-2	ACS.
Government, dry, R.S. No. 88-3 part, belonging to Vardhanapu Gnananandam and Yesobu, sons of Abelu, Vardhanapu Premanandam, Vardhanapu Daniel, Vardhanapu Devanandam and Tirumani Mareyya, bounded on the north by S. No. 88-3 part; east by S. No. 91; south by S. No. 89; west by S. No. 88-2	0.16
Government, dry, R.S. No. 88-2 part, belonging to Gorrey Venkataswami, Katiki Gavarramma and Koyyalagadda Ramayya, bounded on the north by S. No. 88-2 part; east by S. No. 88-3; south by S. No. 89; west by S. No. 430-2	0.05
Government, dry, R.S. No. 431, belonging to the Managing Director, Cincar's Agricultural Development Company, bounded on the north by S. No. 430-1 & 2; east by S. No. 89; south by S. No. 433-2; west by S. No. 432	0.01
Government, dry, R.S. No. 433-2 part, belonging to same as in R.S. No. 431, bounded on the north by S. Nos. 431 and 432; east by S. No. 90-1; south by S. No. 433-2 part; west by S. No. 433-1	0.40
Government, dry, R.S. No. 433-1 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 432; east by S. No. 433-2; south by S. No. 433-1 part; west by S. No. 422	0.48
Government, dry, R.S. No. 432, belonging to same as in R.S. No. 431, bounded on the north by S. No. 430-1 & 2; east by S. No. 431; south by S. No. 433-1 & 2; west by S. No. 423	0.29
Government, dry, R.S. No. 423, belonging to same as in R.S. No. 431, bounded on the north by S. No. 423; east by S. No. 432; south by S. No. 422; west by S. No. 424	0.53
Government, dry, R.S. No. 422 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 423; east by S. No. 433-1; south by S. No. 422 part; west by S. No. 421	0.64
Government, dry, R.S. No. 424, belonging to same as in R.S. No. 431, bounded on the north by S. No. 427; east by S. No. 423; south by S. No. 421; west by S. No. 425	0.56
Government, dry, R.S. No. 421 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 424; east by S. No. 422; south by S. No. 421 part; west by S. No. 420	0.63
Government, dry, R.S. No. 425, belonging to same as in R.S. No. 431, bounded on the north by S. No. 426; east by S. No. 424; south by S. No. 420; west by S. No. 402	0.65
Government, dry, R.S. No. 420 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 425; east by S. No. 421; south by S. No. 420 part; west by S. No. 403	0.58
Government, dry, R.S. No. 402, belonging to same as in R.S. No. 431, bounded on the north by S. Nos. 78, 79 and 426; east by S. No. 425; south by S. No. 403; west by S. No. 390	0.66
Government, dry, R.S. No. 403 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 402; east by S. No. 420; south by S. No. 403 part; west by S. No. 389	0.80
Government, dry, R.S. No. 390, belonging to same as in R.S. No. 431; bounded on the north by S. No. 401; east by S. No. 402; south by S. No. 389; west by S. No. 391	0.79
Government, dry, R.S. No. 389 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 390; east by S. No. 403; south by S. No. 389 part; west by S. No. 382	0.70
Government, dry, R.S. No. 391, belonging to same as in R.S. No. 431, bounded on the north by S. No. 398; east by S. No. 390; south by S. No. 382; west by S. No. 392	0.66
Government, dry, R.S. No. 401 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 401 part; east by S. No. 78; south by S. No. 390; west by S. No. 398	0.60
Government, dry, R.S. No. 382 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 391; east by S. No. 389; south by S. No. 382 part; west by S. No. 381	0.09
Government, dry, R.S. No. 398 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 398 part; east by S. No. 401; south by S. No. 391; west by S. No. 397	0.60
Government, dry, R.S. No. 392, belonging to same as in R.S. No. 431, bounded on the north by S. No. 397; east by S. No. 391; south by S. No. 381; west by S. No. 393	0.17
Government, dry, R.S. No. 381 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 392; east by S. No. 382; south by S. No. 381 part; west by S. No. 379	0.62
Government, dry, R.S. No. 397 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 397 part; east by S. No. 398; south by S. No. 392; west by S. No. 394	0.71
Government, dry, R.S. No. 393, belonging to same as in R.S. No. 431, bounded on the north by S. No. 394; east by S. No. 392; south by S. No. 379; west by S. No. 77	0.12
Government, dry, R.S. No. 379 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 393; east by S. No. 381; south by S. No. 379; west by S. No. 77	0.56
Government, dry, R.S. No. 379 part, belonging to same as in R.S. No. 431, bounded on the north and east by S. No. 379 part; south by S. No. 377; west by S. No. 77	0.69
Government, dry, R.S. No. 394 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 394 part; east by S. No. 397; south by S. No. 393; west by S. No. 33	0.05
Government, dry, R.S. No. 77, belonging to same as in R.S. No. 431, bounded on the north by S. Nos. 393 and 394; east by S. No. 379; south by S. No. 378; west by S. No. 33	0.17
Government, dry, R.S. No. 377 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 379; east by S. No. 377 part; south by S. No. 373; west by S. No. 378	0.66
Government, dry, R.S. No. 377 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 379; east by S. No. 377 part; south by S. No. 373; west by S. No. 378	0.11

	ACS.	SQ.	LKS.
Government, dry, R.S. No. 378, belonging to same as in R.S. No. 431, bounded on the north by S. No. 77; east by S. No. 377; south by S. No. 378; west by S. No. 33	0.07	930	
Government, dry, R.S. No. 373 part, belonging to same as in R.S. No. 431, bounded on the north by S. Nos. 377 and 378; east by S. No. 373 part; south by S. No. 372; west by S. No. 33	0.10	595	
Government, dry, R.S. No. 372 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 373; east by S. No. 372 part; south by S. No. 274; west by S. No. 33	0.02	180	
Government, dry, R.S. No. 274 part, belonging to same as in R.S. No. 421, bounded on the north by S. No. 372; east by S. No. 274 part; south by S. No. 273; west by S. No. 33	0.01	10	
Government, dry, R.S. No. 273 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 274; east by S. No. 273 part; south by S. No. 272; west by S. No. 33	0.08	853	
Government, dry, S. No. 272 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 273; east by S. No. 272 part; south by S. No. 34; west by S. No. 33	0.05	260	
Government, dry, R.S. No. 34 part, belonging to same as in R.S. No. 431, bounded on the north by S. No. 272; east by S. No. 34 part; south by S. No. 35; west by S. No. 33	0.75		
Government, dry, R.S. No. 24-2 part, belonging to Ramanayam Venkataswami, bounded on the north by S. No. 31-1; east by S. No. 23; south by S. No. 24-4; west by S. No. 24-1	0.10		
Government, dry, R.S. No. 24-1 part, belonging to Kopparti Patteyya, son of Reddeyya, bounded on the north by S. No. 31-1; east by S. No. 24-2; south by S. No. 24-5; west by S. No. 26-9	0.04		
Government, dry, R.S. No. 24-5 part, belonging to Ramanayam Venkataswami, bounded on the north by S. No. 24-1; east by S. No. 24-4; south by S. No. 24-5 part; west by S. No. 26-9	0.05		
Government, dry, R.S. No. 24-4 part, belonging to Kopparti China Narayya, bounded on the north by S. No. 24-2; east and south by S. No. 24-4 part; west by S. No. 24-5	0.01		
Government, dry, R.S. No. 26-9 part, belonging to Kopparti Narasimhaya, bounded on the north by S. No. 26-9 part; east by S. No. 24-1 & 5; south by S. No. 26-9 part; west by S. No. 26-8	0.43		
Government, dry, R.S. No. 26-8 part, belonging to Areti Pallayya, Areti Sitayya, Areti Subbayya, Areti Ramayya and Areti Venkata Ramayya, bounded on the north by S. No. 26-8 part; east by S. No. 26-9; south by S. No. 26-7; west by S. No. 26-5	0.14		
Government, dry, R.S. No. 26-5 part, belonging to Kotti Subbarayudu, Kotti Virabhadradu, Kotti Reddayya, Kotti Paddayya, Kotti Sangayya and Kotti Gangayya, bounded on the north by S. No. 26-5 part; east by S. No. 26-8; south by S. No. 26-6; west by S. No. 26-5 part	0.01		
Government, dry, R.S. No. 26-7 part, belonging to same as in R.S. No. 26-5 part, bounded on the north by S. No. 26-8; east and south by S. No. 26-7 part; west by S. No. 26-6	0.08		
Government, dry, R.S. No. 26-6 part, belonging to Areti Pallayya, Areti Sitayya, Areti Subbayya, Areti Venkataramayya and Areti Ramayya, bounded on the north by S. No. 26-5; east by S. No. 26-7; south by S. No. 26-6 part; west by S. No. 26-4 & 6 part	0.20		
Government, dry, R.S. No. 26-4 part, belonging to Kopparti Subbayya and Gadiraju Narayanaraju, bounded on the north by S. No. 26-4 part; east by S. No. 26-6; south by S. No. 26-4 part; west by S. No. 26-3	0.31		
Government, dry, R.S. No. 26-3 part, belonging to Kollati Narayanamurti, son of Krishnamurti, bounded on the north by S. No. 26-3 part; east by S. No. 26-4; south by S. No. 20; west by S. No. 26-2	0.13		
Government, dry, R.S. No. 26-2 part, belonging to Kopparti Peda Ramayya, son of Peramma, bounded on the north by S. No. 26-2 part; east by S. No. 26-3; south by S. No. 20; west by S. No. 26-1	0.04		
Government, dry, R.S. No. 26-1 part, belonging to Kopparti Swami, son of China Ramanna, bounded on the north by S. No. 26-1 part; east by S. No. 26-2; south by S. No. 20; west by S. No. 26-1 part	0.01		
Total ..	25.04		
Fort St. George, April 27, 1936.			
Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.69 acres and 773 square links, be the same a little more or less, is needed for a public purpose, to wit, for excavation of a distributary channel No. 13-A of the Kattalai High Level Channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Karur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Karur, and may be inspected at any time during office hours.			
Trichinopoly district, Kulittalai taluk, Marudur village.			
	ACS.	SQ.	LKS.
Government, dry, S.F. No. 483-2 A, belonging to Parat-taya Reddi, bounded on the north by No. 365-3 & 4; east by No. 365-4; south by No. 483-2 B; west by No. 483-1 B	0.03	231	
Government, dry, S.F. No. 483-1 B, belonging to K. V. Srinivasa Ayyangar, bounded on the north by No. 365-1 & 2; east by No. 483-2 A & B; south by No. 483-6 & 1 A; west by No. 483-1 A	0.07	930	
Inam, dry, S.F. No. 365-2, belonging to same as in S.F. No. 483-1 B, bounded on the north and east by No. 365-3; south by No. 483-1 B; west by Nos. 365-1 and 481-6 B	0.10	595	
Inam, dry, S.F. No. 365-4, belonging to same as in S.F. No. 483-1 B, bounded on the north by No. 365-3; east by No. 364-1; south by No. 483-3 B & 2 A; west by No. 483-2 A	0.02	180	
Government, dry, S.F. No. 481-6 B, belonging to N. Petthu Reddi, bounded on the north by No. 480-10 C-1; east by Nos. 481-6 C and 365-2; south and west by No. 481-6 A	0.01	10	
Government, dry, S.F. No. 480-9 A-2, belonging to same as in S.F. No. 483-1 B, bounded on the north by No. 384-1 A-2; east by No. 480-9 B & 10 C-1; south and west by No. 480-9 A-1	0.08	853	
Government, dry, S.F. No. 480-9 C-1, belonging to same as in S.F. No. 483-1 B, bounded on the north by No. 383-2 B; east by No. 480-9 C-2 & 10 A-2; south and west by No. 480-9 B	0.05	260	
Government, dry, S.F. No. 480-10 A-2, belonging to (1) N. A. Ranganatha Ayyar, (2) N. N. Ranganatha Ayyar, (3) N. D. Lakshminarayana Ayyar, (4) minor Sundararajan, guardian father No. (1), (5) Ramanatha Ayyar, (6) minors Subrahmanyan and Seshadri, guardian mother Lakshmi Ammal, (7) N. L. Dural alias Duraiswami Ayyar, (8) minor Kittappa, guardian father No. (3) and (9) minors Sarabeswaran and Kunjappa, guardian father No. (7), bounded on the north by No. 480-10 A-1; east by Nos. 480-10 A-1 and 363-1 B; south by No. 480-10 A-3; west by No. 480-9 B & 9 C-1	0.02	960	
Government, dry, S.F. No. 480-10 C-1, belonging to same as in S.F. No. 480-10 A-2, bounded on the north and east by No. 480-9 B; south by No. 481-6 B & C; west by No. 480-10 C-2 & 9 A-2	0.08	820	
Inam, dry, S.F. No. 366-1 B, belonging to same as in S.F. No. 483-1 B, bounded on the north by No. 366-1 A; east by No. 363-1 A-2; south by No. 366-1 C; west by No. 480-10 A-2	0.07	285	
Inam, dry, S.F. No. 363-1 A-2, belonging to same as in S.F. No. 483-1 B, bounded on the north by No. 363-1 A-1; east by No. 363-3 A-2 & 1 A-3; south by No. 363-1 A-2 & 1 B; west by No. 366-1 B & 1 C	0.09	360	
Inam, dry, S.F. No. 363-3 A-2, belonging to P. Gun-nama Reddi, bounded on the north by No. 363-3 A-1; east by No. 353-2 A; south by No. 363-3 A-3; west by No. 363-1 A-2	0.04	320	
Inam, dry, S.F. No. 384-1 A-2, belonging to (1) Thatham Ayyangar, (2) Mr. R. T. Krishnamachari, (3) R. T. Rangaswami Ayyangar, (4) Sundararajan, (5) Seshadri, (6) minors Narasimhan and Sellam Ayyangar, guardian father No. (2), (7) minors Parthasarathi and Srinivasan, guardian father No. (3), (8) Ragava Ayyangar, (9) E. T. Varadnara Ayyangar, (10) minors Srinivasa Ragavan, Sadagopan and Sundararajan, guardian father No. (9), (11) Kuppuswami Ayyangar, (12) Rajagopalan, (13) Sakkaravarthi, (14) Rangaswami, (15) K. Seshadri, (16) Srinivasachari, (17) Ramanujam, (18) S. Seshadri, (19) minors Narayanan, Jagannadhan and Aravamuthu, guardian father No. (16), bounded on the north by No. 381-2 A-2; east by No. 384-1 B; south by No. 480-9 A-2; west by Nos. 384-1 A-1 and 385-2	0.13	920	
Inam, dry, S.F. No. 384-1 C-1, belonging to same as in S.F. No. 384-1 A-2, bounded on the north by No. 381-2 C-1; east by Nos. 384-1 C-2 and 383-2 B; south and west by No. 384-1 B	0.13	800	
Inam, dry, S.F. No. 385-2, belonging to same as in S.F. No. 384-1 A-2, bounded on the north by No. 381-2 A-2; east by No. 384-1 A-2; south and west by No. 385-1		95	
Inam, dry, S.F. No. 383-2 B, belonging to Pattachi Bapu Reddi, Ramaswami Reddi and Gunnama Reddi, bounded on the north and east by No. 383-2 A; south by No. 480-9 C-1; west by No. 384-1 C-1		150	
Inam, dry, S.F. No. 381-1 A-2, belonging to (1) Krishnaswami Pillai, (2) minors Rajalingam and Vyraperumal, guardian father No. (1), bounded on the north by No. 383-3 A; east by No. 381-1 B; south by No. 381-2 A-2; west by No. 381-1 A-1	0.04	980	
Inam, dry, S.F. No. 381-1 C-2, belonging to Periyaswami Pillai, bounded on the north by No. 380-1; east by No. 381-1 C-2; south by No. 381-2 C-1; west by No. 381-1 B	0.04	980	
Inam, dry, S.F. No. 381-2 A-2, belonging to Pidariyar by trustees Ramasubba Rao and Swaminatha Pillai, bounded on the north by No. 381-1 A-2; east by No. 381-1 B; south by No. 385-2; west by No. 381-2 A-1	0.05	870	
Inam, dry, S.F. No. 381-2 C-1, belonging to same as in S.F. No. 381-2 A-2, bounded on the north by No. 381-1 C-1; east by No. 384-2 C-2; south by No. 384-1 C-2; west by No. 381-1 B	0.05	970	
Inam, dry, S.F. No. 377-5 A-2, belonging to minor Arumugam Pillai, guardian mother Amirthammal and mortgagee Bolama Reddi, bounded on the north by No. 377-5 A-1; east and south by No. 377-4 B; west by No. 377-3 B		542	
Inam, dry, S.F. No. 377-3 B, belonging to (1) Muthuswami Nayakan, (2) Palaniyappa Nayakan, (3) Kandaswami Nayakan, mortgagees (4) Velachi Reddi, (5) Rama Pillai, (6) Venkatachalam Pillai and (7) Ranganatha Rao, Nos. (4) to (6) are mortgagees with possession and No. (7) mortgagee without possession, bounded on the north by Nos. 376-7 B and 377-3 A; east by No. 377-3 A & 5 A-2; south by No. 379-1; west by No. 376-8 B	0.17	628	
Inam, dry, S.F. No. 376-2 B, belonging to same as S.F. No. 483-1 B, bounded on the north by No. 376-2 A; east by No. 376-8 B; south by No. 389; west by No. 304	0.05	735	
Inam, dry, S.F. No. 376-7 B, belonging to Kathan Moopan and Mottaya Moopan, bounded on the north by No. 375-3 A & B; east by No. 377-1; south by Nos. 377-3B and 376-8 B; west by No. 376-7 A	0.40		

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Government, wet, No. 137-20 A part, belonging to Pentapati Pullaravulu, bounded on the north by R.S. No. 137-19 A; east by R.S. No. 137-20 B; south by R.S. No. 138-1 A; west by R.S. No. 137-20 A part	0:02
Government, wet, company channel, No. 137-20 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 139-19 B; east by R.S. No. 137-20 C; south by R.S. No. 138-1 B; west by R.S. No. 137-20 A	0:09
Government, wet, S. No. 138-1 A part, belonging to Chaganti Ramanna, bounded on the north by R.S. No. 137-20 A; east by R.S. No. 138-1 B; south by R.S. No. 138-3 A; west by R.S. No. 138-1 A part	0:02
Government, wet, company channel, S. No. 138-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 137-20 B; east by R.S. No. 138-1 C; south by R.S. No. 138-3 B; west by R.S. No. 138-1 A	0:10
Government, dry, company channel, S. No. 138-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 138-1 B; east by R.S. No. 138-3 C; south by R.S. No. 138-4 B; west by R.S. No. 138-3 A	0:13
Government, dry, S. No. 138-3 A part, belonging to Mutyala Venkataswami, bounded on the north by R.S. No. 138-1 A; east by R.S. No. 138-3 B; south by R.S. No. 138-4 A; west by R.S. No. 138-3 A part	0:03
Government, dry, S. No. 138-4 A, belonging to Chaganti Venkataratnam and Chaganti Tatayya, bounded on the north by R.S. No. 138-3 A; east by R.S. No. 138-4 B; south and west by R.S. No. 135-1	0:01
Government, dry, company channel, S. No. 138-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 138-3 B; east by R.S. No. 138-4 C; south by R.S. No. 135-2; west by R.S. No. 138-4 A	0:05
Government, wet, company channel, No. 133-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 135-1; east by R.S. No. 134; south by R.S. No. 133-6 B; west by R.S. No. 133-3 A	0:03
Government, wet, S. No. 133-3 A part, belonging to Chaganti Venkataratnam, bounded on the north by R.S. No. 135-1; east by R.S. No. 133-3 B; south by R.S. No. 133-6 A; west by R.S. No. 133-3 A part	0:03
Government, wet, company channel, S. No. 133-6 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-3 B; east by R.S. No. 134; south by R.S. No. 133-7 B; west by R.S. No. 133-6 A	0:01
Government, wet, S. No. 133-6 A part, belonging to (1) Pati Venkayya, (2) Pati Narsu and (3) Pati Subbarao, Nos. (2) and (3) being minors, father and guardian Venkayya, bounded on the north by R.S. No. 133-3 A; east by R.S. No. 133-6 B; south by R.S. No. 133-7 A; west by R.S. No. 133-6 A part	0:02
Government, wet, company channel, S. No. 133-7 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-6 B; east by R.S. No. 134; south by R.S. No. 133-8 B; west by R.S. No. 133-7 A	0:01
Government, wet, S. No. 133-7 A part, belonging to Desimsetti Narayanamurti, bounded on the north by R.S. No. 133-6 A; east by R.S. No. 133-7 B; south by R.S. No. 133-8 A; west by R.S. No. 133-7 A part	0:02
Government, wet, company channel, S. No. 133-8 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-7 B; east by R.S. No. 134; south by R.S. No. 133-11 B; west by R.S. No. 133-8 A	0:03
Government, wet, No. 133-8 A part, belonging to Chaganti Surayya and Pullayya, bounded on the north by R.S. No. 133-7 A; east by R.S. No. 133-8 B; south by R.S. No. 133-11 A; west by R.S. No. 133-8 A part	0:05
Government, wet, S. No. 133-11 A part, belonging to Pati Tatayya, bounded on the north by R.S. No. 133-8 A; east by R.S. No. 133-1 B; south by R.S. No. 133-12 A; west by R.S. No. 133-11 A part	0:03
Government, wet, company channel, S. No. 133-11 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-8 B; east by R.S. No. 134; south by R.S. No. 133-12 B; west by R.S. No. 133-11 A	0:01
Government, wet, S. No. 133-12 A part, belonging to Chaganti Subbarayudu, bounded on the north by R.S. No. 133-11 A; east by R.S. Nos. 134 and 132-12 B; south by R.S. No. 133-13; west by R.S. No. 133-12 A part	0:11
Government, wet, company channel, S. No. 133-12 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-11 B; east by R.S. No. 134; south and west by R.S. No. 133-12 A	0:01
Government, wet, S. No. 133-13 part, belonging to Chaganti Jagannadham, bounded on the north by R.S. No. 133-12 A; east by R.S. No. 134; south by R.S. No. 133-14; west by R.S. No. 133-13 part	0:04
Government, wet, S. No. 133-14 part, belonging to Mutyala Venkataswami and Chaganti Venkataratnam, bounded on the north by R.S. No. 133-13; east by R.S. No. 134; south by R.S. No. 133-15 A; west by R.S. No. 133-14 part	0:07
Government, wet, S. No. 133-15 A part, belonging to Chaganti Venkataratnam, bounded on the north by R.S. No. 133-14; east by R.S. No. 133-15 B; south by R.S. No. 133-16 A; west by R.S. No. 133-15 A part	0:05
Government, wet, company channel, S. No. 133-15 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-14; east by R.S. No. 134; south by R.S. No. 133-16 B; west by R.S. No. 133-15 A	0:02
Government, wet, S. No. 133-16 A part, belonging to Chaganti Surayya, bounded on the north by R.S. No. 133-15 A; east by R.S. No. 133-16 B; south by R.S. No. 149-1 B; west by R.S. No. 133-16 A part	0:01
Government, wet, company channel, S. No. 133-16 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-15 B; east by R.S. No. 149-15 A; south by R.S. No. 149-1 A; west by R.S. No. 133-16 A	0:01
Government, wet, company channel, S. No. 149-1 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 133-16 B; east by R.S. No. 149-15 A; south by R.S. No. 149-1 B; west by R.S. No. 149-1 B	0:02
Government, wet, S. No. 149-1 B part, belonging to Aniseti Gogulu, bounded on the north by R.S. No. 133-16 A; east by R.S. No. 149-1 A; south by R.S. No. 149-1 B; west by R.S. No. 149-1 B part	0:02
Government, wet, company channel, S. No. 139-1 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 138-11; east by R.S. No. 139-1 B; south by R.S. No. 139-3 A; west by R.S. No. 134	0:01
Government, wet, company channel, S. No. 139-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 139-1 A; east by R.S. No. 139-3 B; south by R.S. No. 139-4 A; west by R.S. No. 134	0:03
Government, wet, company channel, S. No. 139-4 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 139-3 A; east by R.S. No. 139-4 B; south by R.S. No. 139-5 B; west by R.S. Nos. 149-15 A and 134	0:06
Government, wet, S. No. 139-5 A, belonging to Yerram Narasimhai, bounded on the north by R.S. Nos. 149-15 A and 139-5 B; east by R.S. No. 139-5 B; south by R.S. No. 143-14 A; west by R.S. No. 149-15 B	0:02
Government, wet, company channel, S. No. 139-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 139-4 A; east by R.S. No. 139-5 C; south by R.S. No. 143-14 B; west by R.S. Nos. 139-5 A and 149-15 A	0:16
Government, wet, S. No. 143-14 A, belonging to (1) Kavuru Ramudu, (2) Kavuru Narsu, (3) Kavuru Venkanna, (4) Kavuru Musalaya, (5) Kavuru Lakshmu and (6) Kavuru Narayudu, No. (6) being minor, father and guardian Ramudu, bounded on the north by R.S. No. 139-5 A; east by R.S. No. 143-14 B; south by R.S. No. 143-3 A; west by R.S. No. 149-15 B	0:02
Government, wet, company channel, S. No. 143-14 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 139-5 B; east by R.S. No. 143-1; south by R.S. No. 143-3 B; west by R.S. No. 143-14 A	0:04
Government, dry, S. No. 143-3 A part, belonging to Pentapati Venkatrayudu and Pentapati Reddeyya, bounded on the north by R.S. No. 143-14 A; east by R.S. No. 143-3 B; south by R.S. No. 143-4 A; west by R.S. No. 143-3 A part	0:02
Government, dry, company channel, S. No. 143-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-14 B; east by R.S. No. 143-3 C; south by R.S. No. 143-4 B; west by R.S. No. 143-3 A	0:04
Government, dry, company channel, S. No. 143-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-3 B; east by R.S. No. 143-4 C; south by R.S. No. 143-5 B; west by R.S. No. 143-4 A part	0:04
Government, dry, S. No. 143-4 A part, belonging to Aniseti Gogulu, bounded on the north by R.S. No. 143-3 A; east by R.S. No. 143-4 B; south by R.S. No. 143-5 A; west by R.S. No. 143-4 A part	0:01
Inam, wet, S. No. 143-5 A part, belonging to Kedesu Lakshminarasayya and Kedesu Ranganayakamma, being minors, father and guardian Venkanna, bounded on the north by R.S. No. 143-4 A; east by R.S. No. 143-5 B; south by R.S. No. 143-6 A; west by R.S. No. 143-5 A part	0:02
Inam, wet, company channel, S. No. 143-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-4 B; east by R.S. No. 143-5 C; south by R.S. No. 143-6 B; west by R.S. No. 143-5 A	0:06
Inam, wet, S. No. 143-6 A part, belonging to Desimsetti Venkatesetti, bounded on the north by R.S. No. 143-5 A; east by R.S. No. 143-6 B; south by R.S. No. 143-7 A; west by R.S. No. 143-6 A part	0:02
Inam, wet, company channel, S. No. 143-6 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-5 B; east by R.S. No. 143-6 C; south by R.S. No. 143-7 B; west by R.S. No. 143-6 A	0:07
Inam, wet, S. No. 143-7 A part, belonging to Desimsetti Ramamurti and Desimsetti Pedalatchanna, bounded on the north by R.S. No. 143-6 A; east by R.S. No. 143-7 B; south by R.S. No. 143-9 A; west by R.S. No. 143-7 A part	0:02
Inam, wet, company channel, S. No. 143-7 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-6 B; east by R.S. No. 143-7 C; south by R.S. No. 143-9 B; west by R.S. No. 143-7 A	0:07
Inam, wet, S. No. 143-9 A part, belonging to Desimsetti Latchanna, bounded on the north by R.S. No. 143-7 A; east by R.S. No. 143-9 B; south by R.S. No. 143-11 A; west by R.S. No. 143-9 A part	0:03
Inam, wet, company channel, S. No. 143-9 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-7 B; east by R.S. No. 143-9 C; south by R.S. No. 143-11 B; west by R.S. No. 143-9 A	0:07
Inam, wet, S. No. 143-11 A part, belonging to Desimsetti and Venkatesetti, bounded on the north by R.S. No. 143-9 A; east by R.S. No. 143-11 B; south by R.S. No. 143-12 A; west by R.S. No. 143-11 A part	0:04
Inam, wet, company channel, S. No. 143-11 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-9 B; east by R.S. No. 143-11 C; south by R.S. No. 143-12 B; west by R.S. No. 143-11 A	0:12
Government, dry, company channel, S. No. 143-12 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-11 B; east by R.S. No. 143-12 C; south by R.S. No. 144-1 B; west by R.S. No. 143-12 A	0:15
Government, wet, S. No. 143-12 A part, belonging to Chaganti Ramanna and Seshayya, bounded on the north by R.S. No. 143-11 A; east by R.S. No. 143-12 B; south by R.S. No. 144-1 A; west by R.S. No. 143-12 A part	0:04

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 Government, wet, S. No. 144-1 A part, belonging to Pentapati Pullarayudu, Venkata Ratnam and Pulla Rao, bounded on the north by R.S. No. 143-12 A; east by R.S. No. 144-1 B; south by R.S. No. 144-3 A; west by R.S. No. 144-1 A part
 0'04
 Government, wet, company channel, S. No. 144-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 143-12 B; east by R.S. No. 144-1 C; south by R.S. No. 144-3 B; west by R.S. No. 144-1 A
 0'14
 Government, dry, S. No. 144-3 A part, belonging to Kavuru Subbanna, Venkanna and Narsu, bounded on the north by R.S. No. 144-1 A; east by R.S. No. 144-3 B; south by R.S. No. 144-4 A; west by R.S. No. 144-3 A part
 0'01
 Government, dry, company channel, S. No. 144-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 144-1 B; east by R.S. No. 144-3 C; south by R.S. No. 144-4 B; west by R.S. No. 144-3 A
 0'03
 Government, wet, S. No. 144-4 A part, belonging to Navuduri Tatayya, bounded on the north by R.S. No. 144-3 A; east by R.S. No. 144-4 B; south by R.S. No. 144-5 A; west by R.S. No. 144-4 A part
 0'05
 Government, wet, company channel, S. No. 144-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 144-3 B; east by R.S. No. 144-4 C; south by R.S. No. 144-5 B; west by R.S. No. 144-4 A
 0'17
 Government, wet, S. No. 144-5 A part, belonging to Talluri Gopala Krishnayya and Palanki Gopalam, bounded on the north by R.S. No. 144-4 A; east by R.S. No. 144-5 B; south by R.S. No. 145-1 A; west by R.S. No. 144-5 A part
 0'03
 Government, wet, company channel, S. No. 144-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 144-4 B; east by R.S. No. 144-5 C; south by R.S. No. 145-1 B; west by R.S. No. 144-5 A
 0'09
 Government, wet, S. No. 145-1 A part, belonging to Revu Seshayya, bounded on the north by R.S. No. 144-5 A; east by R.S. No. 145-1 B; south by R.S. No. 145-2 A; west by R.S. No. 145-1 A part
 0'03
 Government, wet, company channel, S. No. 145-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 144-5 B; east by R.S. No. 145-1 C; south by R.S. No. 145-2 B & 3 A; west by R.S. No. 145-1 A
 0'10
 Government, wet, S. No. 145-2 A part, belonging to Gunturi Atchayya, bounded on the north by R.S. No. 145-1 A; east by R.S. No. 145-2 B; south by R.S. No. 145-4 A; west by R.S. No. 145-2 A part
 0'02
 Government, wet, company channel, S. No. 145-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 145-1 B; east by R.S. No. 145-3 A; south by R.S. No. 145-4 B; west by R.S. No. 145-2 A
 0'06
 Government, dry, company channel, S. No. 145-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 145-1 B; east by R.S. No. 145-3 B; south by R.S. No. 145-4 B; west by R.S. No. 145-2 B
 0'01
 Government, wet, S. No. 145-4 A part, belonging to Desimsetti Ramamurthy and Latchanna, bounded on the north by R.S. No. 145-2 A; east by R.S. No. 145-4 B; south by R.S. No. 145-5 A; west by R.S. No. 145-4 A part
 0'03
 Government, wet, company channel, S. No. 145-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 145-2 B & 3 A; east by R.S. No. 145-4 C; south by R.S. No. 145-5 B; west by R.S. No. 145-4 A
 0'09
 Government, wet, S. No. 145-5 A part, belonging to Desimsetti Venkatasetti, bounded on the north by R.S. No. 145-4 A; east by R.S. No. 145-5 B; south by R.S. No. 146-2; west by R.S. No. 145-5 A part
 0'04
 Government, wet, company channel, S. No. 145-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 145-4 B; east by R.S. No. 145-5 C; south by R.S. No. 146-3 B; west by R.S. No. 145-5 A
 0'12
 Government, wet, S. No. 146-3 A part, belonging to (1) Osuri Narayanaswami, (2) Osuri Venkataswami Nayudu, (3) Osuri Narasimhamurti, (4) Osuri Tatayya alias Jagannadham, (5) Osuri Nilakantam, (6) Osuri Gangadharudu, (7) Osuri Satyanarayanamurti and (8) Osuri Maheswara Rao, Nos. (5) to (8) being minors, father and guardian Narayanaswami, bounded on the north by R.S. No. 145-5 A; east by R.S. No. 146-3 B; south by R.S. No. 147-1 A; west by R.S. No. 146-3 A part
 0'10
 Government, dry, company channel, S. No. 146-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 145-5 B; east by R.S. No. 146-3 C; south by R.S. No. 147-1 B; west by R.S. No. 146-3 A
 0'37
 Government, wet, S. No. 146-2 part, belonging to (1) Osuri Narayanaswami, (2) Osuri Venkataswami Nayudu, (3) Osuri Narasimhamurti, (4) Osuri Tatayya alias Jagannadham, (5) Osuri Nilakantam, (6) Osuri Gangadharudu, (7) Osuri Satyanarayanamurti and (8) Osuri Maheswara Rao, Nos. (5) to (8) being minors, father and guardian Narayanaswami, bounded on the north by R.S. No. 145-5 A; east and south by R.S. No. 146-3 A; west by R.S. No. 146-2 part
 0'01
 Government, wet, S. No. 147-1 A part, belonging to Kondaviti Ammanna, Palanki Gopalam and Pentapati Kondayya, bounded on the north by R.S. No. 146-3 A; east by R.S. No. 147-1 B; south by R.S. No. 567-1 A; west by R.S. No. 147-1 A part
 0'06
 Government, wet, company channel, S. No. 147-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 146-3 B; east by R.S. No. 147-1 C; south by R.S. No. 567-1 B; west by R.S. No. 147-1 A
 0'23
 Government, wet, S. No. 567-1 A part, belonging to Tangella Dadi, bounded on the north by R.S. No. 147-1 A; east by R.S. No. 567-1 B; south by R.S. No. 567-2 A; west by R.S. No. 567-1 A part
 0'03
 Government, wet, company channel, S. No. 567-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 147-1 B; east by R.S. No. 567-4 A; south by R.S. No. 567-2 B; west by R.S. No. 567-1 A

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 Government, dry, company channel, S. No. 567-4 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 147-1 C; east by R.S. No. 567-4 B; south by R.S. No. 567-3 B; west by R.S. No. 567-1 B
 0'03
 Government, wet, S. No. 567-2 A part, belonging to Donga Narasimhayl and Kadali Pallalu, bounded on the north by R.S. No. 567-1 A; east by R.S. No. 567-2 B; south by R.S. No. 567-3 A; west by R.S. No. 567-2 A part
 0'02
 Government, dry, S. No. 567-3 A part, belonging to Donga Narasimhayl and Kadali Pallalu, bounded on the north by R.S. No. 567-2 B; east by R.S. No. 567-3 B; south by R.S. No. 567-7 A; west by R.S. Nos. 567-3 A part and 567-2 A
 0'06
 Government, wet, company channel, S. No. 567-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 567-1 B; east by R.S. No. 567-3 B; south by R.S. No. 567-3 A; west by R.S. No. 567-2 A
 0'01
 Government, dry, company channel, S. No. 567-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 567-4 A; east by R.S. No. 567-3 C; south by R.S. No. 568-7 B; west by R.S. No. 567-3 A
 0'26
 Government, wet, S. No. 568-7 A part, belonging to (1) Osuri Narayanaswami, (2) Osuri Venkataswami Nayudu, (3) Osuri Narasimhamurti, (4) Osuri Tatayya, alias Jagannadham, (5) Osuri Nilakantam, (6) Osuri Gangadharudu, (7) Osuri Satyanarayanamurti and (8) Osuri Maheswararao, Nos. (5) to (8) being minors, father and guardian Narayanaswami, bounded on the north by R.S. No. 567-3 A; east by R.S. No. 568-7 B; south by R.S. No. 568-2 A; west by R.S. No. 568-7 A part
 0'05
 Government, dry, company channel, S. No. 568-7 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 567-3 B; east by R.S. No. 568-7 C; south by R.S. No. 568-2 B & 3 A; west by R.S. No. 568-7 A
 0'21
 Government, wet, company channel, S. No. 568-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 568-7 B; east by R.S. No. 568-3 A; south by R.S. No. 568-5 B; west by R.S. No. 568-2 A
 0'03
 Government, wet, S. No. 568-2 A part, belonging to Samukham Mahalakshmi, bounded on the north by R.S. No. 568-7 A; east by R.S. No. 568-2 B; south by R.S. No. 568-5 A; west by R.S. No. 568-2 A part
 0'03
 Government, wet, company channel, S. No. 568-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 568-7 B; east by R.S. No. 568-3 B; south by R.S. No. 568-5 B; west by R.S. No. 568-2 B
 0'08
 Government, dry, S. No. 568-5 A part, belonging to Kanumuri Venkata Ratnam, bounded on the north by R.S. No. 568-2 A; east by R.S. No. 568-5 B; south by R.S. No. 569-8 A; west by R.S. No. 568-5 A part
 0'02
 Government, dry, company channel, S. No. 568-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 568-2 B & 3 A; east by R.S. No. 568-5 C; south by R.S. No. 569-8 A; west by R.S. No. 568-5 A
 0'10
 Government, dry, S. No. 569-8 A part, belonging to Kanumuri Venkataratnam, bounded on the north by R.S. No. 568-5 A; east by R.S. No. 569-8 B; south by R.S. No. 569-9 A; west by R.S. No. 569-8 A part
 0'03
 Government, dry, company channel, S. No. 569-8 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 568-5 B; east by R.S. No. 569-8 C; south by R.S. No. 569-9 B; west by R.S. No. 569-8 A
 0'11
 Government, wet, S. No. 569-9 A part, belonging to Billu Subbayya, bounded on the north by R.S. No. 569-8 A; east by R.S. No. 569-9 B; south by R.S. No. 569-3 A; west by R.S. No. 569-9 A part
 0'03
 Government, wet, company channel, S. No. 569-9 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-8 B; east by R.S. No. 569-2 A; south by R.S. No. 569-3 B; west by R.S. No. 569-9 A
 0'04
 Government, dry, company channel, S. No. 569-7 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-2 B; east by R.S. No. 569-7 B; south by R.S. No. 569-6 B; west by R.S. No. 569-2 A
 0'01
 Government, wet, S. No. 569-3 A part, belonging to Tangella Dadi, bounded on the north by R.S. No. 569-9 A; east by R.S. No. 569-3 B & 6 A; south by R.S. No. 569-4 A; west by R.S. No. 569-3 A part
 0'03
 Government, dry, S. No. 569-6 A, belonging to Tangella Dadi, bounded on the north by R.S. No. 569-3 A & 3 B; east by R.S. No. 569-6 B; south by R.S. No. 569-4 A; west by R.S. No. 569-3 A
 0'02
 Government, wet, company channel, S. No. 569-2 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-8 C; east by R.S. No. 569-2 B; south by R.S. No. 569-6 B; west by R.S. No. 569-9 B
 0'04
 Government, dry, company channel, S. No. 569-6 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-4 A & 2 A; east by R.S. No. 569-6 C; south by R.S. No. 569-4 B; west by R.S. No. 569-6 A & 3 B
 0'03
 Government, wet, company channel, S. No. 569-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-9 B; east by R.S. No. 569-6 B; south by R.S. No. 569-6 A; west by R.S. No. 569-3 A
 0'01
 Government, wet, S. No. 569-4 A part, belonging to Yandra Gangulu, Tangella Narasimhayl and Tangella Venkanna, bounded on the north by R.S. No. 569-3 A; east by R.S. No. 569-4 B; south by R.S. No. 569-5 A; west by R.S. No. 569-4 A part
 0'02
 Government, wet, company channel, S. No. 569-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-6 B; east by R.S. No. 569-4 C; south by R.S. No. 569-5 B; west by R.S. No. 569-4 A
 0'06
 Government, wet, S. No. 569-5 A part, belonging to Yendra Rattayya and Yendra Lakshimudu, sons of Panasayya, bounded on the north by R.S. No. 569-4 A; east by R.S. No. 569-5 B; south by R.S. No. 570-1 A; west by R.S. No. 569-5 A part

ACS.	Description	ACS.	Description
	Government, wet, company channel, S. No. 569-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-4 B; east by R.S. No. 569-5 C; south by R.S. No. 570-1 B; west by R.S. No. 569-5 A	ACS.	Government, wet, company channel, S. No. 572-10 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 572-7 B; east by R.S. No. 572-10 B; south by R.S. No. 573-1 A; west by R.S. No. 572-4 B
0:06	Government, wet, S. No. 570-1 A part, belonging to Bellamkonda Tata, bounded on the north by R.S. No. 569-5 A; east by R.S. No. 570-1 B; south by R.S. No. 570-4 A; west by R.S. No. 570-1 A part	0:04	Government, wet, company channel, S. No. 572-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 572-6 B; east by R.S. No. 573-1 A & 2 A; south by R.S. No. 572-5 B; west by R.S. No. 572-4 A
0:02	Government, wet, company channel, S. No. 570-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 569-5 B; east by R.S. No. 570-1 C; south by R.S. No. 570-4 B; west by R.S. No. 570-1 A	0:05	Government, wet, S. No. 572-4 A part, belonging to Karicherla Tatayya, bounded on the north by R.S. No. 572-6 A; east by R.S. No. 572-4 B; south by R.S. No. 572-5 A; west by R.S. No. 572-4 A part
0:05	Government, wet, company channel, S. No. 570-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 570-1 B; east by R.S. No. 570-4 C; south by R.S. No. 570-5 B; west by R.S. No. 570-4 A	0:10	Government, wet, S. No. 572-5 A part, belonging to Kodavati Venkatanarasayya, bounded on the north by R.S. No. 572-4 A; east by R.S. No. 572-5 B; south by R.S. No. 575-7; west by R.S. No. 572-5 A part
0:04	Government, wet, S. No. 570-4 A part, belonging to Ayyagari Suryanarayana, bounded on the north by R.S. No. 570-1 A; east by R.S. No. 570-4 B; south by R.S. No. 570-5 A; west by R.S. No. 570-4 A part	0:07	Government, wet, company channel, S. No. 572-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 572-4 B; east by R.S. No. 573-3 A; south by R.S. No. 575-2; west by R.S. No. 572-5 A
0:02	Government, wet, S. No. 570-5 A part, belonging to Jayanti Ramachandrudu, Jayanti Prakasam, Jayanti Krishna-bhagavanulu and Jayanti Sadasivudu, bounded on the north by R.S. No. 570-4 A; east by R.S. No. 570-5 B; south by R.S. No. 571-1 A; west by R.S. No. 570-5 A part	0:02	Government, wet, company channel, S. No. 573-1 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 572-6 B & 10 A; east by R.S. No. 573-1 B; south by R.S. No. 573-2 A; west by R.S. No. 572-4 B
0:03	Government, wet, company channel, S. No. 570-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 570-4 B; east by R.S. No. 570-5 C; south by R.S. No. 571-1 B; west by R.S. No. 570-5 A	0:10	Government, wet, company channel, S. No. 573-2 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 573-1 A; east by R.S. No. 573-2 B; south by R.S. No. 573-3 A; west by R.S. No. 572-4 B & 5 B
0:08	Government, wet, company channel, S. No. 571-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 570-5 B; east by R.S. No. 571-1 C; south by R.S. No. 571-2 B; west by R.S. No. 571-1 A	0:09	Government, wet, company channel, S. No. 573-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 573-2 A; east by R.S. No. 573-3 B; south by R.S. No. 575-2; west by R.S. No. 572-5 B
0:04	Government, wet, S. No. 571-1 A part, belonging to Parasa Gedda Rao, Parasa Nagabhushanam and Devi Reddi, Ramanna, bounded on the north by R.S. No. 570-5 A; east by R.S. No. 571-1 B; south by R.S. No. 571-2 A; west by R.S. No. 571-1 A part	0:09	Government, wet, company channel, S. No. 573-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 573-2 A; east by R.S. No. 573-3 B; south by R.S. No. 575-2; west by R.S. No. 572-5 B
0:02	Government, wet, S. No. 571-2 A part, belonging to Parasa Veeraswami, bounded on the north by R.S. No. 571-1 A; east by R.S. No. 571-2 B; south by R.S. No. 571-3 A; west by R.S. No. 571-2 A part	0:04	Government, dry, S. No. 576-4 A part, belonging to Uddagiri Geddayya, bounded on the north by R.S. No. 577-2; east by R.S. No. 576-4 B; south by R.S. No. 576-2; west by R.S. No. 576-4 A part
0:01	Government, wet, company channel, S. No. 571-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-1 B; east by R.S. No. 571-2 C; south by R.S. No. 571-3 B; west by R.S. No. 571-2 A	0:02	Government, dry, company channel, S. No. 576-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 575-2; east by R.S. No. 576-4 C; south by R.S. No. 576-3 A; west by R.S. Nos. 576-4 A and 577-2
0:02	Government, wet, company channel, S. No. 571-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-2 B; east by R.S. No. 571-3 C; south by R.S. No. 571-5 A & 4 B; west by R.S. No. 571-3 A	0:30	Government, dry, S. No. 576-2 part, belonging to Thotakura Ramaraju, bounded on the north by R.S. No. 576-4 A; east by R.S. No. 576-3 A; south by R.S. No. 578-1; west by R.S. No. 576-2 part
0:07	Government, wet, S. No. 571-3 A part, belonging to Donga Venkanna, bounded on the north by R.S. No. 571-2 A; east by R.S. No. 571-3 B; south by R.S. No. 571-4 A; west by R.S. No. 571-3 A part	0:01	Government, dry, company channel, S. No. 576-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 576-4 B; east by R.S. No. 576-3 B; south by R.S. No. 578-2; west by R.S. No. 576-2
0:03	Government, wet, S. No. 571-4 A part, belonging to Manchili Gavarayya, bounded on the north by R.S. No. 571-3 A; east by R.S. No. 571-4 B; south by R.S. No. 571-6 A; west by R.S. No. 571-4 A part	0:03	Government, wet, S. No. 577-1 part, belonging to Thotakura Ramaraju and Thotakura China Ramaraju, bounded on the north by R.S. No. 575-1; east by R.S. No. 577-2; south by R.S. No. 576-4 A; west by R.S. No. 577-1 part
0:02	Government, wet, company channel, S. No. 571-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-3 B; east by R.S. No. 571-5 A; south by R.S. No. 571-6 B; west by R.S. No. 571-4 A	0:03	Government, wet, company channel, S. No. 577-2, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 575-2; east by R.S. No. 576-4 B; south by R.S. No. 576-4 A; west by R.S. No. 577-1
0:01	Government, wet, company channel, S. No. 571-5 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-3 B; east by R.S. No. 571-5 B; south by R.S. No. 571-6 B; west by R.S. No. 571-4 A	0:03	Inam, wet, company channel, S. No. 578-2, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 570-3 A; east by R.S. No. 578-3; south by R.S. No. 579-2; west by R.S. No. 578-1
0:05	Government, wet, S. No. 571-6 A, belonging to Mallipudi Vasudeva Rao, bounded on the north by R.S. No. 571-4 A; east by R.S. No. 571-6 B; south by R.S. No. 571-8 A; west by R.S. No. 571-7 & 4 A	0:40	Inam, wet, S. No. 578-1 part, belonging to Sri Lakshmaneswaraswamivaru, represented by trustee, bounded on the north by R.S. No. 576-2; east by R.S. No. 578-2; south by R.S. No. 579-1; west by R.S. No. 578-1 part
0:03	Government, wet, company channel, S. No. 571-6 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-5 A & 4-B; east by R.S. No. 571-6 C; south by R.S. No. 571-8 B; west by R.S. No. 571-6 A	0:10	Government, wet, company channel, S. No. 579-2, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 578-2; east by R.S. No. 579-3; south by R.S. No. 581-1 B; west by R.S. No. 579-1
0:05	Government, wet, S. No. 571-8 A, belonging to Mallipudi Manikyam and Mallipudi Vasudeva Rao, bounded on the north by R.S. No. 578-6 A; east by R.S. No. 571-8 B; south by R.S. No. 571-9 A; west by R.S. No. 571-7 & 9-A	0:32	Government, wet, S. No. 579-1 part, belonging to Kuturi Narayanawami Nayudu, Kuturi Govindarajulu, Kuturi Narasimharajulu, Kuturi Nagabhushanam, Kuturi Siddhi-rajulu, Kuturi Devarajulu and Kuturi Venkateswarlu, being minors, represented by mother and guardian Viramma, bounded on the north by R.S. No. 578-1; east by R.S. No. 579-2; south by R.S. No. 581-1 A; west by R.S. No. 579-1 part
0:04	Government, wet, company channel, S. No. 571-8 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-6 B; east by R.S. No. 571-8 C; south by R.S. No. 571-9 B; west by R.S. No. 571-8 A	0:08	Government, dry, S. No. 581-1 A part, belonging to Nadimpalli Venkatraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkatraju, bounded on the north by R.S. No. 579-1; east by R.S. No. 581-1 B; south by R.S. No. 582-1 A; west by R.S. No. 581-1 A part
0:05	Government, wet, company channel, S. No. 571-9 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-8 B; east by R.S. No. 571-9 C; south by R.S. No. 572-7 B; west by R.S. No. 571-9 A	0:15	Government, dry, company channel, S. No. 581-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 579-2; east by R.S. No. 581-1 C; south by R.S. No. 582-1 B; west by R.S. No. 581-1 A
0:18	Government, wet, S. No. 571-9 A part, belonging to Yerram Narasimha, bounded on the north by R.S. No. 571-8 A; east by R.S. No. 571-9 B; south by R.S. No. 571-7 A; west by R.S. No. 571-9 A part	0:48	Inam, wet, company channel, S. No. 582-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 581-1 B; east by R.S. No. 582-1 C; south by R.S. No. 582-2 B & 3 A; west by R.S. No. 582-1 A
0:10	Government, wet, S. No. 572-7 A part, belonging to Karicherla Tatayya, bounded on the north by R.S. No. 571-9 A; east by R.S. No. 572-7 B; south by R.S. No. 572-6 A; west by R.S. No. 572-7 A part	0:16	Inam, wet, S. No. 582-1 A part, belonging to Josyula Subba Rao and Nadimpalli Satteyya, bounded on the north by R.S. No. 581-1 A; east by R.S. No. 582-1 B; south by R.S. No. 582-2 A; west by R.S. No. 582-1 A part
0:06	Government, wet, company channel, S. No. 572-7 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 571-9 B; east by R.S. No. 572-7 C; south by R.S. Nos. 571-6 B and 572-10 A; west by R.S. No. 572-7 A	0:07	Inam, dry, S. No. 582-2 A part, belonging to Nadimpalli Venkatraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkatraju, bounded on the north by R.S. No. 582-1 A; east by R.S. No. 582-2 B; south by R.S. No. 582-4 A; west by R.S. No. 582-2 A part
0:12	Government, wet, S. No. 572-6 A part, belonging to Karicherla Tatayya and Kodavati Venkatanarasayya, bounded on the north by R.S. No. 572-7 A; east by R.S. No. 572-6 B; south by R.S. No. 572-4 A; west by R.S. No. 572-6 A part	0:05	Inam, dry, company channel, S. No. 582-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 582-3 A; east by R.S. No. 582-4 B; west by R.S. No. 582-2 A
0:08	Government, wet, company channel, S. No. 572-6 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 572-7 B; east by R.S. No. 572-10 A; south by R.S. Nos. 573-1 A and 572-4 B; west by R.S. No. 572-6 A	0:04	

Inam, dry, company channel, S. No. 582-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 582-1 B; east by R.S. No. 582-3 B; south by R.S. No. 582-4 B; west by R.S. No. 582-2 B	ACS.	Government, dry, S. No. 589-6 A part, belonging to Pentapati Ramamurthi, bounded on the north by R.S. No. 589-5 A; east by R.S. No. 589-6 B; south by R.S. No. 591-2 A; west by R.S. No. 589-6 A part	ACS.
Inam, dry, company channel, S. No. 582-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 582-3 A & 2 B; east by R.S. No. 582-4 C; south by R.S. No. 583-7 B; west by R.S. No. 582-4 A	0-12	Government, dry, company channel, S. No. 589-6 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 589-5 B; east by R.S. No. 588-1 A & 2 A; south by R.S. No. 591-2 B; west by R.S. No. 589-6 A	0-02
Inam, dry, S. No. 582-4 A part, belonging to Masthan Sahib and Muhammad Ali, being minors, mother and guardian Mirabi, bounded on the north by R.S. No. 582-2 A; east by R.S. No. 582-4 B; south by R.S. No. 583-7 A; west by R.S. No. 582-4 A part	0-16	Government, dry, company channel, S. No. 588-1 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 586-2 A; east by R.S. No. 588-1 B; south by R.S. No. 588-2 A; west by R.S. No. 589-5 B & 6 B	0-01
Government, wet, S. No. 583-7 A part, belonging to Chempati Ramaraju and Buchiraju, bounded on the north by R.S. No. 582-4 A; east by R.S. No. 583-7 B; south by R.S. No. 583-2 A; west by R.S. No. 583-7 A part	0-04	Government, dry, company channel, S. No. 588-2 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 588-1 A; east by R.S. No. 588-2 B; south by R.S. No. 588-3 A; west by R.S. Nos. 588-0 B and 591-2 B	0-10
Government, wet, company channel, S. No. 583-7 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 582-4 B; east by R.S. No. 583-7 C; south by R.S. No. 583-3 A & 2 B; west by R.S. No. 583-7 A	0-01	Government, dry, company channel, S. No. 588-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 588-2 A; east by R.S. No. 588-3 B; south by R.S. No. 595-1 B; west by R.S. No. 594-2 B	0-10
Government, wet, company channel, S. No. 583-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 583-7 B; east by R.S. Nos. 583-3 A & 4 A; south by R.S. No. 583-5 B; west by R.S. No. 583-2 A	0-05	Government, dry, S. No. 591-2 A part, belonging to Pentapati Ramamurthi, Pentapati Pulharayudu, Pentapati Bapiraju and Pentapati Pullara, bounded on the north by R.S. No. 589-6 A; east by R.S. No. 591-2 B; south by R.S. No. 597-1; west by R.S. No. 594-2 A part	0-11
Government, wet, S. No. 583-2 A part, belonging to Mudunuri Somaraju and Kokkeraipati Janikaramaraju, bounded on the north by R.S. No. 583-7 A; east by R.S. No. 583-2 B; south by R.S. No. 583-5 A; west by R.S. No. 583-2 A part	0-04	Government, dry, company channel, S. No. 591-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 589-6 B; east by R.S. Nos. 588-3 A & 2 A and 595-1 B; south by R.S. No. 597-2; west by R.S. No. 594-2 A	0-18
Government, wet, company channel, S. No. 583-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 583-7 B; east by R.S. No. 583-3 B; south by R.S. No. 583-4 A; west by R.S. No. 583-2 B	0-04	Government, dry, S. No. 595-1 A, belonging to Nadimpalli Venkataraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkataraju, bounded on the north by R.S. No. 597-2; east by R.S. No. 595-1 B; south by R.S. No. 596-1 A-1; west by R.S. No. 597-1	0-17
Government, wet, company channel, S. No. 583-4 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 583-3 A; east by R.S. No. 583-4 B; south by R.S. No. 583-5 B; west by R.S. No. 583-2 B	0-05	Government, dry, company channel, S. No. 595-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 588-3 A; east by R.S. No. 595-1 C; south by R.S. No. 596-1 B; west by R.S. Nos. 594-2 B, 597-2 and 595-1 A	0-04
Government, wet, company channel, S. No. 583-4 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 583-3 A; east by R.S. No. 583-4 B; south by R.S. No. 583-5 B; west by R.S. No. 583-2 B	0-09	Government, wet, S. No. 597-1 part, belonging to Chempati Buchiraju and Ramaraju, bounded on the north by R.S. No. 594-2 A; east by R.S. Nos. 597-2 and 595-1 A; south by R.S. No. 595-1 A; west by R.S. No. 597-1 part	0-75
Government, wet, S. No. 583-5 A part, belonging to Mandapati Tirupati, Mandapati Narasimhamurti and Mandapati Venkanna, bounded on the north by R.S. No. 583-2 A; east by R.S. No. 583-5 B; south by R.S. No. 586-1 A; west by R.S. No. 583-5 A part	0-04	Government, dry, company channel, S. No. 597-2, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 594-2 B; east by R.S. No. 595-1 B; south by R.S. No. 595-1 A; west by R.S. No. 597-1	0-02
Government, wet, company channel, S. No. 583-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 583-2 B & 4 A; east by R.S. No. 583-5 C; south by R.S. No. 586-1 B; west by R.S. No. 583-5 A	0-04	Government, dry, S. No. 596-1 A 1 part, belonging to Chempati Buchiraju and Ramaraju, bounded on the north by R.S. No. 595-1 A; east by R.S. No. 596-1 B; south by R.S. No. 596-1 A 2; west by R.S. No. 596-1 A 1 part	0-02
Government, dry, S. No. 586-1 A, belonging to Nadimpalli Narasimharaju and Nadimpalli Venkatasubbaraju minors, mother and guardian, Ramayya, bounded on the north by R.S. No. 583-5 A; east by R.S. No. 586-1 B; south by R.S. No. 585-6; west by R.S. No. 585-7 A	0-16	Government, dry, S. No. 596-1 A 2 part, belonging to Rayasam Venkatramayya, bounded on the north by R.S. No. 596-1 A 1; east by R.S. No. 596-1 B; south by R.S. No. 659-3 & 4 A; west by R.S. No. 596-1 A 2 part	0-08
Government, dry, company channel, S. No. 586-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 583-2 B & 4 A; east by R.S. No. 583-5 C; south by R.S. No. 586-1 B; west by R.S. No. 583-5 A	0-02	Government, dry, company channel, S. No. 596-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 595-1 B; east by R.S. No. 596-1 C 1 & 1 C-2; south by R.S. No. 659-4 B; west by R.S. No. 596-1 A 1 & 1 A 2	0-07
Government, dry, S. No. 586-1 C, belonging to Nadimpalli Narasimharaju and Nadimpalli Venkatasubbaraju minors, mother and guardian, Ramayya, bounded on the north by R.S. No. 583-5 A; east by R.S. No. 586-1 B; south by R.S. No. 585-6; west by R.S. No. 585-7 A	0-09	Government, dry, company channel, S. No. 596-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 595-1 B; east by R.S. No. 596-1 C; south by R.S. No. 660-3 B & 2 A; west by R.S. No. 659-4 A	0-57
Government, dry, company channel, S. No. 586-2 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 580-1 B; east by R.S. No. 586-2 B; south by R.S. No. 588-1 A; west by R.S. Nos. 585-8 B, 9 B & 10 B and 589-4 B & 5 B	0-26	Government, dry, S. No. 659-4 A part, belonging to Nadimpalli China Venkataraju, Nadimpalli Gopalaraju and Nadimpalli Virraju, bounded on the north by R.S. No. 696-1 A 2; east by R.S. No. 659-4 B; south by R.S. No. 660-3 A; west by R.S. No. 659-4 A part	0-28
Government, dry, S. No. 585-7 A part, belonging to Desimsetti Subbayya, bounded on the north by R.S. No. 585-6; east by R.S. No. 585-7 B; south by R.S. No. 585-8 A; west by R.S. No. 585-7 A part	0-25	Government, dry, company channel, S. No. 660-2 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 659-4 B; east by R.S. No. 660-2 B; south by R.S. No. 661-1 C; west by R.S. No. 660-3 B	0-07
Government, dry, company channel, S. No. 585-7 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 585-6; east by R.S. No. 586-1 B; south by R.S. No. 585-8 B; west by R.S. No. 585-7 A	0-01	Government, dry, company channel, S. No. 660-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 659-4 B; east by R.S. No. 660-2 A; south by R.S. No. 661-1 B; west by R.S. No. 660-3 A	0-22
Government, dry, S. No. 585-8 A part, belonging to Desimsetti Ramamurthi, bounded on the north by R.S. No. 585-7 A; east by R.S. No. 585-8 B; south by R.S. No. 585-9 A; west by R.S. No. 585-8 A part	0-01	Government, wet, No. 660-3 A part, belonging to (1) Osuri Narayanaswami, (2) Osuri Venkataswami Nayudu, (3) Osuri Narasimhamurthy, (4) Osuri Tatayya alias Jagannatham, (5) Osuri Nilakantam, (6) Osuri Gangadharudu, (7) Osuri Satyanarayanamurthy and (8) Osuri Maheswara Rao, (5) to (8) being minors, father and guardian Narayanaswami, bounded on the north by R.S. No. 659-4 A; east by R.S. No. 660-3 B; south by R.S. No. 661-1 A; west by R.S. No. 660-3 A part	0-06
Government, dry, S. No. 585-8 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 585-7 B; east by R.S. No. 586-1 B & 2 A; south by R.S. No. 585-9 B; west by R.S. No. 585-8 A	0-01	Government, wet, No. 661-1 A part, belonging to Nadimpalli Venkataraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkataraju, bounded on the north by R.S. No. 660-3 A; east by R.S. No. 661-1 B; south by R.S. No. 661-2 A; west by R.S. No. 661-1 A part	0-10
Government, dry, company channel, S. No. 585-9 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 585-8 A; east by R.S. No. 585-9 B; south by R.S. No. 585-10 B; west by R.S. No. 589-9 A	0-01	Government, wet, company channel, No. 661-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 660-3 B; east by R.S. No. 661-1 C; south by R.S. No. 661-2 B; west by R.S. No. 661-1 A	0-09
Government, dry, S. No. 585-9 A part, belonging to Pala Durgamma, bounded on the north by R.S. No. 585-8 A; east by R.S. No. 585-9 B; south by R.S. No. 585-10 A; west by R.S. No. 585-9 A part	0-01	Government, wet, No. 661-2 A part, belonging to Nadimpalli Venkataraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkataraju, bounded on the north by R.S. No. 661-1 A; east by R.S. No. 661-2 B; south by R.S. No. 661-3 A; west by R.S. No. 661-2 A part	0-30
Government, dry, S. No. 585-10 A part, belonging to Desimsetti China Latchanna, bounded on the north by R.S. No. 585-9 A; east by R.S. No. 585-10 B; south by R.S. No. 589-4 A; west by R.S. No. 585-10 A part	0-01	Government, wet, company channel, No. 661-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 661-1 B; east by R.S. No. 661-2 C; south by R.S. No. 661-3 B; west by R.S. No. 661-2 A	0-08
Government, dry, company channel, S. No. 585-10 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 585-9 B; east by R.S. No. 586-2 A; south by R.S. No. 589-4 B; west by R.S. No. 585-10 A	0-01	Government, wet, No. 661-3 A part, belonging to Nadimpalli Venkataraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkataraju, bounded on the north by R.S. No. 661-2 A; east by R.S. No. 661-3 B; south by R.S. No. 661-2 A; west by R.S. No. 661-3 A part	0-29
Government, dry, S. No. 589-4 A part, belonging to Desimsetti Pedu Latchanna, bounded on the north by R.S. No. 585-10 A; east by R.S. No. 589-4 B; south by R.S. No. 589-5 A; west by R.S. No. 589-4 A part	0-02	Government, wet, No. 661-3 A part, belonging to Nadimpalli Venkataraju, Nadimpalli Narasimharaju, Nadimpalli Rajamraju, Nadimpalli Ramalingaraju and Nadimpalli China Venkataraju, bounded on the north by R.S. No. 661-2 A; east by R.S. No. 661-3 B; south by R.S. No. 661-2 A; west by R.S. No. 661-3 A part	0-08
Government, dry, company channel, S. No. 589-4 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 585-10 B; east by R.S. No. 586-2 A; south by R.S. No. 589-5 B; west by R.S. No. 589-4 A	0-01		
Government, dry, S. No. 589-5 A part, belonging to Desimsetti Narayanamurti, bounded on the north by R.S. No. 589-4 A; east by R.S. No. 589-5 B; south by R.S. No. 589-6 A; west by R.S. No. 589-5 A part	0-03		
Government, dry, company channel, S. No. 589-5 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 589-4 B; east by R.S. Nos. 586-2 A and 588-1 A; south by R.S. No. 589-6 B; west by R.S. No. 589-5 A	0-01		

Government, wet, company channel, No. 661-3 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 661-2 B; east by R.S. No. 661-3 C; south by R.S. No. 667-1 B; west by R.S. No. 661-3 A	ACS.
Government, wet, No. 667-1 A part, belonging to Uddaraju Jaggaraju, bounded on the north by R.S. No. 661-3 A; east by R.S. No. 667-1 B; south by R.S. No. 667-2 A; west by R.S. No. 667-1 A part	0.31
Government, wet, company channel, No. 667-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 661-3 B; east by R.S. No. 667-1 C; south by R.S. No. 667-2 B; west by R.S. No. 667-1 A	0.03
Government, wet, company channel, No. 667-2 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 667-1 B; east by R.S. No. 667-2 C; south by R.S. No. 668-2; west by R.S. No. 667-2 A	0.13
Government, wet, No. 667-2 A part, belonging to Gottumukkala Suryanarayananaraju and Uddaraju Jaggaraju, bounded on the north by R.S. No. 667-1 A; east by R.S. No. 667-2 B; south by R.S. No. 668-1; west by R.S. No. 667-2 A part	0.17
Government, dry, No. 668-1 part, belonging to Somanchi Venkata Jagannadha Rao, bounded on the north by R.S. No. 667-2 A; east by R.S. No. 668-2; south by R.S. No. 669-1; west by R.S. No. 668-1 part	0.04
Government, dry, company channel, No. 668-2, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 667-2 B; east by R.S. No. 668-3; south by R.S. No. 669-2; west by R.S. No. 668-1	0.07
Government, wet, No. 669-1 A part, belonging to Tadimetri Rama Rao, bounded on the north by R.S. No. 668-1; east by R.S. No. 669-2; south by R.S. No. 670; west by R.S. No. 669-1 A part	0.25
Government, wet, company channel, No. 669-1 B, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 668-2; east by R.S. No. 669-2; south by R.S. No. 671-1; west by R.S. No. 669-1 A	0.15
Government, dry, company channel, No. 669-2, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 668-2; east by R.S. No. 669-3 A; south by R.S. No. 671-2; west by R.S. No. 669-1 B	0.10
Government, wet, company channel, No. 669-3 A, belonging to Managing Director, Narsapur Agricultural Company, Narsapur, bounded on the north by R.S. No. 668-2; east by R.S. No. 669-3 B; south by R.S. No. 671-2; west by R.S. No. 669-2	0.50
	0.17
Total	19.38

Fort St. George, May 6, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 19.85 acres, be the same a little more or less is needed for a public purpose, to wit, for forming the Chiluvur Branch from the East Main Branch of the Kistna West High Level channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (I) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Tenali taluk, No. 1. Chiluvur village.

Ryotwari, dry, No. 148-2 A-2, pattadar Ravi Peda Subbayya, enjoyer Guduru Venkata Subbayya, bounded on the north by No. 148-2 A; east by No. 148-1 B; south by No. 148-2 A-3; west by No. 150-3 B	ACS.
Enfranchised personal inam, dry, S. No. 150-3 B, pattadar and enjoyer Enamadala Venkataratnam, bounded on the north by No. 150-3 A; east by No. 148-2 A-2; south by No. 150-3 C; west by No. 150-2 B	0.54
Enfranchised personal inam, dry, No. 150-2 B, pattadars and enjoyers Edla Sambayya and Sitharamayya, bounded on the north by No. 150-2 A; east by No. 150-3 B; south by No. 150-2 C; west by No. 150-1 B	0.35
Enfranchised personal inam, dry, No. 150-1 B, pattadar Sakamuri Subbayya (died), enjoyer Vasireddi Kodandaramayya, bounded on the north by No. 150-1 A; east by No. 150-2 B; south by No. 150-1 C; west by No. 153-2	0.69
Ryotwari, dry, No. 154-2, pattadar Enamadala Aravinda, pattadars and enjoyers Enamadala Ankabayi and Enamadala Venkataratnam, bounded on the north by No. 154-1; east by No. 153-2; south by Nos. 295-3 and 154-3; west by No. 154-1	1.03
Ryotwari, dry, No. 294-2, pattadars and enjoyers Polumetla Satyanarayana, Thotakura Ramayya, Musunuru Punayya and Musunuru Nagabhusham, bounded on the north by No. 295-3; east by No. 294-3; south by No. 293-1 A; west by Nos. 294-1 and 291-2	0.66
Ryotwari, dry, No. 293-1 A, pattadars Galib Saheb (joint family manager), Karim Saheb, Mohammad Khasim, Ibrahim, Halimbee and Anne Bapayya, Vennam Kotayya, pattadar and enjoyer Musunuru Peda Basavayya, enjoyer Musunuru China Basavayya, bounded on the north by No. 294-2; east and south by No. 293-1 B; west by No. 291-2	1.75
Enfranchised personal inam, dry, No. 290-2, pattadar and enjoyer Raghavajoyyula Narasimham, bounded on the north by No. 290-1; east by No. 291-2; south by No. 290-3; west by No. 287-2	0.02
	0.85

Ryotwari, dry, No. 287-2, pattadars Enamadala Ankabayi and Enamadala Venkataratnam, pattadars and enjoyers Enamadala Aravinda and Enamadala Nagabhushanam, bounded on the north by No. 287-1; east by No. 290-2; south by No. 287-3; west by Nos. 282-6 B and 283-2 B	0.74
Ryotwari, dry, No. 282-6 B, pattadar and enjoyer Bolincent Venkatappayya, bounded on the north by No. 282-6 A; east by No. 287-2; south by No. 283-2 B; west by No. 282-5 B	0.49
Ryotwari, dry, No. 282-5 B, pattadar Devineni Jaggayya, (joint family manager), enjoyer Devineni Kondayya, bounded on the north by No. 282-5 A; east by No. 282-6 B; south by No. 283-2 B; west by No. 282-5 A	0.03
Ryotwari, dry, No. 283-2 B, pattadar and enjoyer Musunuru Pitchayya, bounded on the north by Nos. 283-2 A and 282-5 B & 6 B; east by No. 287-2; south by No. 283-2 C; west by No. 283-1 B	0.75
Ryotwari, dry, No. 283-1 B, pattadars and enjoyers Musunuru Bhushayya and Musunuru Venkatramayya, bounded on the north by No. 283-1 A; east by No. 283-2 B; south by No. 283-1 C; west by No. 280-2	0.74
Enfranchised personal inam, dry, No. 280-2, pattadars Polumetla Kotayya, Palumetla Subbamma, Yedla Sitharamayya, Katragadda Venkatappayya and Mallela Lakshminarayana, pattadar and enjoyer Yedla Ramasubhaya, enjoyer Kondapaneni Kotayya Sri Raja Vasireddi Chuda Manikya Prasad Bahadur Manne Sultan Garu, bounded on the north by No. 280-1; east by No. 283-1 B; south by Nos. 280-3 and 277-1 B; west by No. 280-1	1.92
Ryotwari, dry, No. 277-1 B, pattadar and enjoyer Musunuru Konavayagari Krishnayya, bounded on the north by No. 280-2; east by No. 277-1 C; south by No. 277-2 B; west by No. 277-1 A	0.43
Ryotwari, dry, No. 277-2 B, pattadar and enjoyer Musunuru Venkatappayya, son of Kotayya, bounded on the north by No. 277-1 B; east by No. 277-2 C; south by No. 277-3 B; west by No. 277-2 A	0.32
Ryotwari, dry, No. 277-3 B, pattadars Yedla Virayya, Anandayya, Sitharamayya, Lingayya and Umamaheswararao, being minors mother and guardian Rattamma, pattadar and enjoyer Yella Seshayya, bounded on the north by No. 277-2 B; east by No. 277-3 C; south by No. 277-5 B; west by No. 277-3 A	0.35
Ryotwari, dry, No. 277-5 B, pattadar Musunuru Krishnayya, pattadars and enjoyers Musunuru Venkayya, Musunuru Kotayya, being minors mother and guardian Sithamma, Musunuru Anjayya, Musunuru Govindayya, being minors mother and guardian Nagabhushamma, bounded on the north by No. 277-3 B; east by No. 277-5 C; south by No. 277-6 B; west by No. 277-5 A	0.32
Ryotwari, dry, No. 277-6 B, pattadar Bandlamudi Bapayya, pattadar and enjoyer Bandlamudi Kutumbayya, enjoyer Bandlamudi China Subbayya, bounded on the north by No. 277-5 B; east by No. 277-6 C; south by No. 273-2; west by No. 277-6 A	0.31
Enfranchised personal inam, dry, No. 273-2, pattadar Cherukupalli Purushotham Somayajulu, enjoyer Cherukupalli Deekshathulu, bounded on the north by No. 277-6 B; east by No. 273-3; south by No. 274-1; west by Nos. 273-1, 276-2 B & 5 B	0.78
Enfranchised personal inam, dry, No. 274-1, pattadars Cherukupalli Sreeramulu, Cherukupalli Muraharirao, Subbamma and Lakshmi Narasimham, enjoyer Cherukupalli Kasinadhasastri, bounded on the north by No. 273-2; east by No. 274-2; south by No. 275-2 B; west by No. 276-5 B, 6-B & 7-B	1.27
Enfranchised personal inam, dry, No. 276-2 B, pattadar Gujjula China Appireddi (died) enjoyer Gujjula Nagireddi son of China Appireddi, bounded on the north by No. 276-2 A; east by No. 273-2; south by No. 276-5 B; west by No. 276-2 A	0.01
Ryotwari, dry, No. 276-5 B; pattadar and enjoyer Gujjula Butchireddi, enjoyer Bhimavarapu Ammireddi, bounded on the north by No. 276-2 B; east by No. 274-1; south by No. 276-6 B; west by No. 276-5 A	0.08
Ryotwari, dry, No. 276-6 B, pattadars and enjoyers Jonnala Tathireddi and Jonnala Ramireddi, bounded on the north by No. 276-5 B; east by No. 274-1; south by No. 276-7 B; west by No. 276-6 A	0.10
Ryotwari, dry, No. 276-7 B; pattadar and enjoyer Jonnala Venkamma, wife of Pitchireddi, bounded on the north by No. 276-6 B; east by No. 274-1; south by No. 275-2 B; west by No. 276-7 A	0.16
Ryotwari, dry, No. 275-2 B, pattadars Annapureddi Nagireddi and Kallam Bapireddi, enjoyer Annapureddi Bapamma, wife of Nagireddi, bounded on the north by Nos. 276-7 B and 274-1; east by No. 275-2 C; south by No. 230-2; west by No. 275-1 B & 2-A	1.07
Ryotwari, dry, No. 275-1 B, pattadar and enjoyer Kallam Seshireddi, bounded on the north by No. 275-2 A; east by No. 275-2 B; south by No. 230-2; west by No. 275-1 A	0.01
Ryotwari, dry, No. 231-1 B, pattadar and enjoyer Pidaparthi Nagamma, wife of Ramireddi, bounded on the north by No. 230-2; east by No. 231-1 C; south by No. 231-2 B; west by No. 231-1 A	0.46
Ryotwari, dry, No. 231-2 B, pattadar Annapureddi Kotireddi, enjoyer Annapureddi Viramma, wife of Kotireddi, bounded on the north by No. 231-1 B; east by No. 231-2 C; south by No. 232-1 B; west by No. 231-2 A	0.41
Ryotwari, dry, No. 232-1 B, pattadar Annapureddi Kotireddi, enjoyer Annapureddi Viramma, wife of Kotireddi, bounded on the north by No. 231-2 B; east by No. 232-1 C; south by No. 232-2 B; west by No. 232-1 A	0.46
Ryotwari, dry, S. No. 232-2 B, pattadar and enjoyer Kusam Nagireddi, bounded on the north by No. 232-1 B; east by No. 232-2 C; south by No. 232-3 B; west by No. 232-2 A	0.39
Ryotwari, dry, No. 232-3 B, pattadar and enjoyer Sanagla Pitchireddi, bounded on the north by No. 232-2 B; east by No. 232-3 C; south by No. 232-5 B & 6-A; west by No. 232-3 A	0.26
Ryotwari, dry, No. 232-5 B, pattadar and enjoyer Jonnala China Virareddi, bounded on the north by No. 232-3 B; east by No. 232-6 A; south by No. 232-8 B; west by No. 232-5 A	0.16
Ryotwari, dry, No. 232-6 A, pattadar and enjoyer Jonnala China Ammireddi, bounded on the north by No. 232-3 B; east by No. 232-6 B; south by No. 232-8 B; west by No. 232-5 B	0.10

Ryotwari, dry, No. 232-8 B, pattadar and enjoyer Jampala Surayya, bounded on the north by No. 232-5 B & 6-A; east by No. 232-8 C; south by No. 243-1 B; west by No. 232-8 A	ACS.
Ryotwari, dry, No. 243-1 B, pattadar and enjoyer Jonnaia Pichireddi, enjoyer Konda Ammakamma, wife of Appireddi, pattadar Jonnaia Nagamma, bounded on the north by No. 232-8 B; east by No. 243-1 C; south by No. 243-2 B; west by No. 243-1 A	0-26
Ryotwari, dry, No. 243-2 B; pattadar and enjoyer Jonnaia Anjireddi, being minor mother and guardian Parvathamma, bounded on the north by No. 243-1 B; east by No. 243-2 C; south by No. 243-3 B; west by No. 243-2 A	0-40
Ryotwari, dry, No. 243-3 B; pattadar and enjoyer Jonnaia Anjireddi, being minor mother and guardian Parvathamma, bounded on the north by No. 243-2 B; east by No. 243-3 C; south by No. 243-4 B; west by No. 243-3 A	0-40
Ryotwari, dry, No. 243-4 B, pattadar Kusam Brahmareddi, enjoyer Kusam Pichireddi, bounded on the north by No. 243-3 B; east by No. 243-4 C; south by S. Nos. 1 and 99 of No. 78 Kantamrajukondur; west by No. 243-4 A	0-39
	0-39
Total	19-85

Fort St. George, April 25, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 10-83 acres and 853 square links, be the same a little more or less, is needed for a public purpose, to wit, for distributary channel No. 32 (Part II) of the Kattalai High Level channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Trichinopoly, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Revenue Divisional Officer, Trichinopoly, and may be inspected at any time during office hours.

Trichinopoly district, Trichinopoly taluk, Adavathur village.

Dry, No. 90-1 B, belonging to (1) S. Mottayan Ambalagan, (2) J. Marudamuthu Ambalagan and (3) minor Muthuveeran, guardian No. (2), bounded on the north by No. 86; east by No. 90-8; south by No. 90-2 B & 8; west by No. 90-1 A	ACS.
Dry, No. 90-2 B, belonging to A. Marudamuthu Ambalagan and Puraikilan Ambalagan (mortgagee), bounded on the north by No. 90-1 B; east by No. 90-8; south by No. 90-8 & 7 B; west by No. 90-2 A	0-02
Dry, No. 90-7 B, belonging to (1) M. Mookan alias Palaniandi Ambalagan, (2) M. Arumuga Ambalagan, (3) minor Muthukumar, guardian father No. (2), (4) A. Vyapuri Ambalagan and (5) A. Muthuswami Ambalagan, bounded on the north by No. 90-2 B; east by No. 90-3; south by No. 90-5 B; west by No. 90-7 A	0-02
Dry, No. 90-5 B, belonging to M. Arumuga Ambalagan, bounded on the north by No. 90-7 B; east by No. 90-8; south by No. 91-1 B; west by No. 90-5 A	0-02
Dry, No. 91-1 B, belonging to same as in No. 90-5 B, bounded on the north by No. 90-5 B; east by No. 91-4; south by No. 91-2 B; west by No. 91-1 A	0-02
Dry, No. 91-2 B, belonging to K. Muthukaruppa Ambalagan and K. Marudai Ambalagan, bounded on the north by No. 91-1 B; east by No. 91-4; south by No. 91-3 B; west by No. 91-2 A	0-02
Dry, No. 91-3 B, belonging to (1) P. Panayadi Ambalagan, (2) minor P. Chinnamuthu, guardian brother No. (1), (3) Omanduran, (4) minors Pichai and Karuthan, guardian father No. (3), (5) Ekambaram Ambalagan, guardian father No. (7) Sadayandi (mortgagee), bounded on the north by No. 91-2 B; east by No. 91-4; south by No. 92-1 B; west by No. 91-3 A	0-04
Dry, No. 92-1 B, belonging to (1) S. Ayinakaruppan, (2) minor Arumugan, (3) minor Subrahmanian, guardian father No. (1) and (4) A. Karuvan manian, guardian father No. (1) and (5) Marudamuthu, guardian father No. (1), bounded on the north by No. 91-3 B; east by No. 92-10; south by No. 92-2 B; west by No. 92-1 A	0-02
Dry, No. 92-2 B, belonging to same as in No. 90-7 B, bounded on the north by No. 92-1 B; east by No. 92-10; south by No. 92-3 B; west by No. 92-2 A	0-01
Dry, No. 92-3 B, belonging to same as in No. 90-7 B, bounded on the north by No. 92-2 B; east by No. 92-10; south by No. 92-4 B; west by No. 92-3 A	0-01
Dry, No. 92-4 B, belonging to (1) M. Panayadi Ambalagan, (2) P. Muthukaruppan Ambalagan and (3) minor Marudai, guardian father No. (2), bounded on the north by No. 92-3 B; east by No. 92-10; south by No. 92-5 B; west by No. 92-4 A	0-01
Dry, No. 92-5 B, belonging to Nos. (1) to (3) same as in No. 92-4 B, (4) K. Parimana Ambalagan, (5) P. Ayinan Ambalagan, (6) P. Panayadi Ambalagan, (7) minor Kathan, guardian father No. (5), (8) K. Perianan Ambalagan, (9) P. Peraman Ambalagan and (10) P. Kamatchi Ambalagan, bounded on the north by No. 92-4 B; east by No. 92-10; south by No. 92-6 B; west by No. 92-5 A	0-01
Dry, No. 92-6 B, belonging to K. Murugan Ambalagan, bounded on the north by No. 92-5 B; east by No. 92-10; south by No. 92-7 B; west by No. 92-6 A	500 sq. links.

Dry, No. 92-7 B, belonging to (1) P. Kathan Ambalagan, (2) minor Parimanam, guardian father No. (1), bounded on the north by No. 92-8 B; east by No. 92-10; south by No. 92-8 B; west by No. 92-7 A	ACS.
Dry, No. 92-8 B, belonging to K. Karuppatti Ambalagan, bounded on the north by No. 92-7 B; east by No. 92-10; south by No. 92-9 B; west by No. 92-8 A	520 sq. links.
Dry, No. 92-9 B, belonging to Kathayi Ammal, bounded on the north by No. 92-8 B; east by No. 92-10; south by No. 94-1 B; west by No. 92-9 A	570 sq. links.
Dry, No. 92-19 B, belonging to Kathayi Ammal, bounded on the north by No. 92-19 A; east by No. 412 A-2 B; south by No. 93 A-3 B; west by No. 92-19 A	540 sq. links.
Dry, No. 93 A-3 B, belonging to same as in No. 92-4 B, bounded on the north by No. 92-19 B; east by No. 413 A; south by No. 431-1 B; west by No. 93 A-3 A	232 sq. links.
Dry, No. 93 B-2, belonging to P. Parimanam Ambalagan, bounded on the north by Nos. 431-2 B and 93 B-1; east by No. 413 B; south by Nos. 93 B-3 and 247-4; west by No. 244 B-1, 3, 4 & 6 A & B	0-01
Dry, No. 94-1 B, belonging to same as in No. 92-4 B, bounded on the north by Nos. 92-9 B and 94-1 A; east by No. 94-1 C; south by No. 94-2 B; west by No. 94-1 A	0-11
Dry, No. 94-2 B, belonging to (1) K. Muthuparimana Ambalagan, (2) M. Karuvan Ambalagan and (3) minor Kathan, guardian father No. (1), bounded on the north by No. 94-1 B; east by No. 94-2 C; south by No. 94-5 B; west by No. 94-2 A	0-02
Dry, No. 94-5 B, belonging to P. Mariappan Ambalagan, bounded on the north by No. 94-5 A & 2 B; east by No. 94-5 C; south by No. 245-1 B; west by No. 94-5 A	and 500 sq. links.
Dry, No. 98-6 B, belonging to K. Parimana Ambalagan and K. Periana Ambalagan, bounded on the north by No. 98-5; east by No. 97; south by No. 99-6 B; west by No. 98-6 A	0-01
Dry, No. 99-6 B, belonging to same as in No. 92-4 B, bounded on the north by No. 98-6 B; east by No. 97; south by No. 99-8 B; west by No. 99-6 A	0-03
Dry, No. 99-8 B, belonging to same as in No. 92-7 B, bounded on the north by No. 99-6 B; east by No. 97; south by No. 99-9 B; west by No. 99-8 A	0-01
Dry, No. 99-9 B, belonging to P. Mariappa Ambalagan, bounded on the north by No. 99-8 B; east by No. 97; south by No. 99-10 B; west by No. 99-9 A	520 sq. links.
Dry, No. 99-10 B, belonging to same as in No. 94-2 B, bounded on the north by No. 99-9 B; east by No. 97; south by No. 99-11 B; west by No. 99-10 A	320 sq. links.
Dry, No. 99-11 B, belonging to same as in No. 92-5 B, bounded on the north by No. 99-10 B; east by No. 97; south by No. 99-16 B; west by No. 99-11 A	0-01
Dry, No. 99-16 B, belonging to M. Marudai Ambalagan, bounded on the north by No. 99-11 B; east by No. 97; south by No. 99-17 B; west by No. 99-16 A	540 sq. links.
Dry, No. 99-17 B, belonging to (1) P. Muthukaruppa Ambalagan, (2) minors Peraman and another not named guardian father No. (1), (3) P. Ayinan Ambalagan, (4) E. Kathan Ambalagan, (5) P. Chinnaswami Ambalagan, (6) P. Raman Ambalagan and (7) P. Periaswami Ambalagan mortgagee, bounded on the north by No. 99-16 B; east by No. 97; south by No. 100-20 B; west by No. 99-17 A	0-01
Dry, No. 100-20 B, belonging to (1) P. Periaswami Ambalagan, (2) minor Perianan, guardian father No. (1), (3) P. Marudai Ambalagan and (4) minor P. Panayadi Ambalagan, guardian brother No. (1), bounded on the north by No. 99-17 B; east by No. 97; south by No. 100-21 B; west by No. 100-20 A	0-01
Dry, No. 100-21 B, belonging to (1) K. Kathan Ambalagan, (2) minors Kamatchi, Perianan and another not named, guardian father No. (1) and (3) P. Periaswami Ambalagan, mortgagee, bounded on the north by No. 100-20 B; east by Nos. 97 and 207; south by No. 202-30 B; west by No. 100-21 A	0-03
Dry, No. 173-2, belonging to (1) L. Thenachi Lekkan Ambalagan, (2) T. Muthuswami Ambalagan, (3) T. Ramaswami Ambalagan, (4) minor Kulandaivel, guardian father No. (1), (5) L. Andi Ambalagan, (6) A. Ramaswami Ambalagan, (7) minor Lekkan, guardian father No. (5), (8) P. Lekkan Ambalagan, (9) P. Pichai-karan Ambalagan, (10) P. Muthukaruppan Ambalagan, (11) minor Palaniandi, guardian father No. (8), (12) M. Karuppan Ambalagan, (13) M. Maruthamuthu Ambalagan, (14) minor Chinnu Karuppan, guardian brother No. (12) and (15) Muthuswami Lekkan Ambalagan, mortgagee, bounded on the north by Nos. 179 B-2 and 173-1; east by No. 173-3; south by No. 173-3 and Thayannur village; west by No. 173-1	0-09
Inam, dry, No. 177-1, belonging to (1) Malaikolunthu Ambalagan, (2) minors Karuppanan Thirumanickam and Chinnaswami, guardian father No. (1), (3) Jevanthipoo Ammal, (4) R. Ratnam Ambalagan, (5) R. Marudamuthu Ambalagan, (6) minors Thirumanickam and Kylasam, guardian father No. (4), (7) R. Sannasi Ambalagan, (8) minors Karuppanan and Rajalingam, guardian father No. (7), (9) R. Jambulinga Ambalagan, (10) minors Thayuman and Marudamuthu, guardian father No. (9), (11) R. Vayiran Ambalagan and (12) minors Chinnaswami, Manickam and Marudamuthu, guardian father No. (11), bounded on the north by No. 179 C-2 & 3; east by No. 216-1; south and west by No. 177-2	0-06
Dry, S.F. No. 181-1 B, belonging to (1) K. Ammayappan Ambalagan and (2) minor Karuvan, guardian father No. (1), bounded on the north by No. 181-1 A; east by No. 181-2 B; south by No. 179 A; west by No. 181-1 A	0-05
Dry, No. 181-2 B, belonging to M. Andi Ambalagan and M. Chinnaswami Ambalagan, bounded on the north by No. 181-2 A; east by No. 181-3 B; south by No. 179 A; west by No. 181-1 B	0-14

408.	Dry, No. 181-3 B, belonging to same as in No. 181-1 B, bounded on the north by No. 181-3 A; east by No. 181-4 B; south by No. 179 A; west by No. 181-2 B	0:11	0:02
0:13	Dry, No. 181-4 B, belonging to same as in No. 181-2 B, bounded on the north by No. 181-1 A; east by No. 182-1 B; south by No. 179 A; west by No. 181-3 B	0:13	0:01
0:75	Dry, No. 182-1 B, belonging to Doctor A. Mathuram, bounded on the north by No. 182-1 A; east by No. 182-2 B; south by Nos. 437 and 451; west by No. 181-4 B	0:75	0:21
0:50	Dry, No. 182-2 B, belonging to Nos. (4) to (8) and (11) and (12) in No. 177-1, bounded on the north by No. 182-2 A; east by No. 214-2; south by Nos. 451 and 450; west by No. 182-1 B	0:50	0:21
510 sq. links.	Dry, No. 202-30 B, belonging to (1) M. Parimana Ambalagaran, (2) P. Periannan Ambalagaran, (3) P. Kathan Ambalagaran, (4) P. Maruthai Ambalagaran, (5) P. Periannan Ambalagaran, (6) minors Marudai, Sadaran and Veeni guardian father No. (2), (7) two minors not named, guardian father No. (3), (8) minor Kathan, guardian father No. (4), (9) minors Uthattupayal, Kaniatchi, Marudai and Umayan, guardian father No. (5), (10) P. Kathan Ambalagaran, (11) K. Appavu Ambalagaran, (12) minor Raman, guardian father No. (10), (13) P. Kandan Ambalagaran, (14) minor Appavu, guardian father No. (13), (15) K. Pichaikaran Ambalagaran, (16) minor Ponnuswami, guardian father No. (15) and (17) Karuppave Ammal, bounded on the north by No. 100-21 B; east by No. 207; south by No. 202-31 B; west by No. 202-30 A	510 sq. links.	
0:01	Dry, No. 202-31 B, belonging to (1) S. Maruthamuthu Ambalagaran, (2) S. Ayinan Ambalagaran, (3) S. Muthuswami Ambalagaran, (4) minors Periannan, Panayadi, Kamatchi and Kathan, guardian father No. (1), (5) minors Muthukathan and another not named, guardian father No. (2), (6) M. Kamatchi Ambalagaran, (7) minor Periannan, guardian father No. (6), (8) P. Kathaperumal Ambalagaran, (9) minor Periaswami, guardian father No. (8), (10) P. Karuvan Ambalagaran, (11) minor Kathan, guardian father No. (10), (12) K. Nallu Ambalagaran, (13) N. Kamatchi Ambalagaran, (14) minors Periaswami, Maruthamuthu and Kathaperumal, guardian father No. (13), (15) N. Kathaperumal Ambalagaran, (16) K. Karuppan Ambalagaran, (17) K. Panayadi Ambalagaran and (18) minor Chinnaswami, guardian father No. (16), bounded on the north by No. 202-30 B; east by No. 207; south by No. 202-33 B; west by No. 202-31 A	0:01	0:04
0:01	Dry, No. 202-33 B, belonging to (1) K. Masimalai Ambalagaran, (2) minors Karuvan and Kathan, guardian father No. (1), (3) K. Chinnaswami Ambalagaran, (4) K. Parimanan Ambalagaran, (5) K. Chinnayan Ambalagaran, (6) P. Mookan Ambalagaran, (7) minors Marudai and Kathan, guardian brother No. (6), (8) M. Muthukaruppa Ambalagaran, bounded on the north by No. 202-31 B; east by No. 207; south by No. 202-34 B; west by No. 202-33 A	0:01	150 sq. links.
0:01	Dry, No. 202-34 B, belonging to Nos. (8) to (17) same as in No. 202-31 B, bounded on the north by No. 202-33 B; east by No. 207; south by No. 202-35 B; west by No. 202-34 A	0:01	0:04
0:01	Dry, No. 202-35 B, belonging to K. Nallu Ambalagaran, bounded on the north by No. 202-34 B; east by No. 207; south by No. 202-37 B; west by No. 202-35 A	0:01	0:05
0:01	Dry, No. 202-37 B, belonging to (1) K. Karuppannan Ambalagaran, (2) K. Panayadi Ambalagaran and (3) minor Kathaperumal, guardian father No. (1), bounded on the north by No. 202-35 B; east by No. 207; south by No. 202-40 B; west by No. 202-37 A	0:01	0:02
0:02	Dry, No. 202-40 B, belonging to (1) P. Kathaperumal Ambalagaran, (2) minor Periaswami, guardian father No. (1), (3) P. Karuvan Ambalagaran and (4) minor Kathan, guardian father No. (3), bounded on the north by No. 202-37 B; east by No. 207; south by No. 203-1 B; west by No. 202-40 A	0:02	0:10
0:03	Inam, dry, No. 203-1 B, belonging to M. Kathan Ambalagaran, bounded on the north by No. 202-40 B; east by No. 207; south by No. 203-2 B; west by No. 203-1 A	0:03	0:21
0:03	Inam, dry, No. 203-2 B, belonging to M. Parimana Ambalagaran, bounded on the north by No. 203-1 B; east by No. 207; south by No. 204-3 B; west by No. 203-2 A	0:03	0:23
0:03	Dry, No. 204-2 B, belonging to E. Ayinan Ambalagaran, bounded on the north by No. 204-2 A; east by No. 204-4 B; south by No. 207; west by No. 205-8 B	0:03	0:02
0:01	Dry, No. 204-3 B, belonging to E. Ayinan Ambalagaran, bounded on the north by No. 203-2 B; east by No. 207; south by No. 204-4 B; west by No. 204-3 A	0:01	0:02
475 sq. links.	Dry, No. 204-4 B, belonging to E. Ayinan Ambalagaran, bounded on the north by No. 204-4 A & 3 B; east and south by No. 207; west by No. 204-2 B & 4 A	475 sq. links.	0:02
0:05	Dry, No. 205-8 B, belonging to (1) A. Marudai Ambalagaran, (2) M. Marudai Ambalagaran, (3) M. Sanga Pillai Ambalagaran, (4) S. Virayan Ambalagaran and (5) Mukayinan Ambalagaran, Nos. (4) and (5) are mortgagees, bounded on the north by No. 205-8 A; east by Nos. 204-2 B and 207; south by Nos. 207 and 205-12 B; west by No. 205-8 A	0:05	0:07
0:02	Dry, No. 205-12 B, belonging to M. Kulandavel Ambalagaran and K. Maruthamuthu Ambalagaran, bounded on the north by No. 205-8 B; east by No. 207; south by No. 206-1 B; west by No. 205-12 A	0:02	0:87
0:01	Dry, No. 206-1 B, belonging to N. Pichaikaran Ambalagaran, bounded on the north by No. 205-12 B; east by Nos. 207 and 211-1; south by Nos. 207 and 206-2 B; west by No. 206-1 A	0:01	0:87
0:02	Dry, No. 206-2 B, belonging to Pichaikaran Ambalagaran and M. Karuvan Ambalagaran, bounded on the north by No. 206-1 B; east by No. 211-1; south by No. 206-3 B; west by No. 206-2 A	0:02	0:04
0:01	Dry, No. 206-3 B, belonging to Pichaikaran Ambalagaran and M. Karuvan Ambalagaran, bounded on the north by No. 206-2 B; east by No. 211-1; south by No. 206-5 B; west by No. 206-3 A	0:01	0:01
690 sq. links.	Dry, No. 206-5 B, belonging to Pichaikaran Ambalagaran and M. Karuvan Ambalagaran, bounded on the north by No. 206-3 B; east by No. 211-1; south by No. 206-7 B; west by No. 206-5 A	690 sq. links.	0:02
0:02	Dry, No. 206-7 B, belonging to (1) R. Arumuga Ambalagaran, (2) minors Subrahmanyam and Raman, bounded on the north by guardian father No. (1), bounded on the north by No. 206-8 B; east by No. 211-1; south by No. 206-8 B; west by No. 206-7 A	0:02	0:02
0:13	Dry, No. 206-8 B, belonging to Karuvayi Ammal, B; west by No. 206-7 A	0:13	0:01
0:75	Dry, No. 208-1 B, belonging to (1) S. Annavi Ambalagaran, (2) A. Sangan Ambalagaran, (3) S. Ponnaumbala Ambalagaran, (4) S. Karivandan Ambalagaran and (5) Muthirayan, (4) S. Karivandan Ambalagaran and (5) minors Sangan and Ponnayan, guardian father No. (4), bounded on the north by No. 208-1 A; east by No. 240-1 B; south by Nos. 208-1 C and 209-1; west by Nos. 208-1 A and 209-1	0:75	0:21
0:50	Dry, No. 208-2 B, belonging to (1) M. Karuppannan Ambalagaran, (2) K. Mottaral Ambalagaran, (3) minors Vadivel and Nagappan, guardian father No. (1), (4) M. Uthandi Ambalagaran, (5) M. Karivandan Ambalagaran, (6) minors Marudai and Karuppannan, guardian father No. (5), bounded on the north by No. 208-2 A; east by No. 208-1; south by No. 208-3 B; west by No. 208-2 A	0:50	0:02
510 sq. links.	Dry, No. 208-3 B, belonging to (1) M. Marudai Ambalagaran, (2) M. Thuppacli Ambalagaran, (3) M. Muthuviran Muthirayan and (4) minor Karivandan, guardian father No. (3), bounded on the north by No. 208-3 A & 2 A, 2 B; east by Nos. 208-3 C and 209-1; south by No. 208-3 C & 4 B; west by No. 208-3 A	510 sq. links.	0:04
0:04	Dry, No. 208-4 B, belonging to (1) M. Karuppannan Ambalagaran, (2) minor Palaniyandi, guardian father No. (1), (3) M. Marudai Ambalagaran, (4) minor Muthuviran, guardian father No. (3), (5) K. Marivappan Ambalagaran, (6) K. Uthandi Ambalagaran, (7) U. Marudai Ambalagaran and (8) minors Karuppannan, Vadivel, Uthandi and Thuppacli, guardian father No. (7), bounded on the north by No. 208-4 A & 3 B; east by No. 208-4 C; south by No. 208-4 C & 5 B; west by No. 208-4 A	0:04	0:04
0:04	Dry, No. 208-5 B, belonging to (1) M. Uthandi Ambalagaran, (2) U. Karivandan Ambalagaran, (3) minor Palaniyandi, guardian father No. (1), (4) M. Alagamalai Ambalagaran and (5) minor Muthukaruppan, guardian father No. (4), bounded on the north by No. 208-5 A & 4 B; east by No. 208-5 C; south by No. 208-5 C & 6 C; west by No. 208-5 A	0:04	0:04
0:01	Dry, No. 208-6 B, belonging to P. Karivandan Ambalagaran, bounded on the north and east by No. 208-6 A; south by No. 208-7 A; west by No. 211-2	0:01	150 sq. links.
0:04	Dry, No. 208-6 C, belonging to P. Karivandan Ambalagaran, bounded on the north by No. 208-6 A & 5 B; east by No. 208-6 D; south by No. 208-6 D & 7 A; west by No. 208-6 A	0:04	0:04
0:01	Dry, No. 208-7 A, belonging to same as in No. 208-2 B, bounded on the north by No. 208-6 B & 6 C; east by No. 208-7 B; south by No. 208-7 B & 8 A; west by No. 211-4	0:01	0:05
0:01	Dry, No. 208-8 A, belonging to A. Marudai Ambalagaran and M. Karivandan Ambalagaran, mortgagee, bounded on the north by No. 208-7 A; east and south by No. 208-8 B; west by No. 211-4	0:01	0:02
0:01	Inam, dry, No. 209-1, belonging to (1) K. Kumaraswami Ambalagaran and (2) minor Kunjan, guardian father No. (1), bounded on the north by No. 208-1 A & 1 B; east and south by No. 209-2; west by No. 208-2 A, 2 B & 3 B	0:01	0:06
0:02	Dry, No. 212-1 B, belonging to (1) T. Kalavetti Ambalagaran, (2) K. Marudai Ambalagaran, (3) K. Chinnaswami Ambalagaran, (4) K. Karuppannan Ambalagaran and (5) minor Thangaraju, guardian father No. (2), bounded on the north by No. 212-1 A; east by No. 211-4; south by No. 212-2 B & 2 C; west by No. 212-1 A	0:02	0:10
0:03	Dry, No. 212-2 B, belonging to minor Muthuviran, guardian mother Karuvayi Ammal, bounded on the north by No. 212-2 A & 1 B; east by No. 212-2 C; south by No. 212-2 C & 3 B; west by No. 212-2 A	0:03	0:21
0:03	Dry, No. 212-3 B, belonging to (1) A. Malaikolunthan Ambalagaran and (2) minors Chinnaswami, Manickam, Andi and Rajalingam, guardian father No. (1), bounded on the north by No. 212-3 A & 2 B; east and south by No. 212-3 C; west by Nos. 212-3 A and 213-9 B	0:03	0:23
0:03	Dry, No. 212-4 B, belonging to (1) R. Vyran Ambalagaran and (2) minor Ratnagiri, guardian father No. (1), bounded on the north by No. 212-4 A; east by No. 212-5 B; south by No. 450; west by No. 214-2	0:03	0:02
0:01	Dry, No. 212-5 B, belonging to K. Marudai Ambalagaran, bounded on the north by No. 212-5 A; east by No. 212-6; south by Nos. 450 and 436; west by No. 212-4 B	0:01	0:02
0:05	Dry, No. 213-9 B, belonging to (1) A. Muthukathan Ambalagaran, (2) minors Ayinan and Evuri, guardian father No. (1), (3) Periannan Ambalagaran and (4) A. Evuri Ambalagaran, bounded on the north by No. 213-9 A; east by No. 212-3 B; south by No. 214-2; west by No. 213-9 A	0:05	0:07
0:02	Inam, dry, No. 214-2, belonging to Nos. (1) to (4) same as above and (5) Manicka Ambalagaran, mortgagee, bounded on the north by Nos. 214-1, 3 and 213-9 B; east by Nos. 214-3 & 4 and 212-4 B; south by No. 214-3, 4; west by Nos. 214-1 and 182-2 B	0:02	0:87
0:01	Dry, No. 222-2 A, belonging to (1) Malaikolundu Ambalagaran and (2) minors Karuppannan, Thirumanickam and Chinnaswami, guardian father No. (1), (3) Ayinal Ammal, (4) Jembulinga Ambalagaran, (5) Perumal Ambalagaran, Nos. (4) and (5) are mortgagees and (6) Sevanthipoo Ammal, bounded on the north by No. 436-2; east by No. 222-2 B; south by No. 222-7 A; west by No. 221	0:01	0:87
0:04	Dry, No. 222-7 A, belonging to R. Maruthamuthu Ambalagaran and M. Ratnam Ambalagaran, bounded on the north by No. 222-2 A; east by No. 222-7 B; south by No. 222-8 A; west by No. 221	0:04	0:01
0:01	Dry, No. 222-8 A, belonging to (1) Rajalinga Muthirayan, (2) minors Andiappan and Muthukaruppan, guardian father No. (1), (3) M. Marudai Ambalagaran, (4) M. Chinnaswami Ambalagaran, (5) M. Rethinam Ambalagaran, (6) minor Muthukaruppan, guardian father No. (3) and (7) Rajamani Ammal, mortgagee, bounded on the north by No. 222-7 A; east by No. 222-8 B; south by No. 222-9 A; west by No. 221	0:01	0:02

Dry, No. 222-9 A, belonging to V. Aryan Ambalagaran, bounded on the north by No. 222-8 A; east by No. 222-9 B; south by No. 225-1 A; west by No. 221	acs.	
Dry, No. 224-1 A, belonging to (1) M. Semban Ambalagaran, (2) S. Mariappan Ambalagaran, (3) S. Maruthamuthu Ambalagaran, (4) S. Sannasi Ambalagaran, (5) minors Jembulingam, Muthukaruppan and Vairan, guardian father No. (1), (6) M. Karuppannan Ambalagaran, (7) K. Marudai Ambalagaran, (8) K. Manickam Ambalagaran, (9) minor Thangayyan, guardian father No. (6), (10) A. Murugan Ambalagaran, (11) A. Sannasi Ambalagaran, (12) A. Arumugham Ambalagaran, (13) minors Andi, Marudai and Kandan, guardian father No. (11), (14) M. Chinnaswami Ambalagaran and (15) Aryan Ambalagaran, mortgagee, bounded on the north by No. 223-3; east by No. 224-2 A; south by No. 224-1 B; west by No. 225-2 A	0'02	
Dry, No. 224-2 A, belonging to same as in No. 222-8 A, bounded on the north by No. 223-3 & 4; east by No. 230-3; south by No. 224-2 B & 4 B; west by No. 224-1 A & 2 B	0'02	
Dry, No. 224-4 B, belonging to S. Marudai Ambalagaran, bounded on the north by Nos. 224-2 B and 230-3; east by No. 230-5; south by No. 224-5 B & 4 A; west by No. 224-4 A	0'04	
Dry, No. 224-5 B, belonging to Srirangammal, bounded on the north by No. 224-4 B; east by No. 230-7; south by No. 224-8 A; west by No. 224-5 A	0'02	
Dry, No. 224-8 A, belonging to S. Muthukaruppa Ambalagaran and S. Marudai Ambalagaran, bounded on the north by Nos. 224-5 B and 230-7; east by No. 230-8 B & C; south and west by No. 224-8 B	0'01	and 380 sq. links.
Dry, No. 225-1 A, belonging to (1) M. Perumal Ambalagaran and (2) minors Manickam, Rajalingam and Maruthamuthu, guardian father No. (1), bounded on the north by No. 222-9 A & 9 B; east by No. 225-2 A; south by No. 225-1 B; west by No. 221	0'02	and 550 sq. links.
Dry, No. 225-2 A, belonging to (1) M. Chinnaswami Ambalagaran and (2) minor Marudai, guardian father No. (1), bounded on the north by Nos. 222-9 B, 10, 11 & 12 and 223-3; east by No. 224-1 A; south by No. 224-2 B; west by No. 225-1 A	0'04	
Dry, No. 230-4 B, belonging to same as in No. 224-2 A, bounded on the north by No. 230-4 A; east by No. 230-9 B; south by No. 230-4 C; west by No. 230-8 B	0'01	
Dry, No. 230-8 B, belonging to (1) S. Muthukaruppan Ambalagaran, (2) M. Jembulingam Ambalagaran and (3) minor Andi, guardian father No. (1), bounded on the north by No. 230-8 A; east by No. 230-4 B; south by No. 230-8 C; west by No. 224-8 A	0'01	
Dry, No. 230-9 B, belonging to Nos. (1) to (9) same as in No. 224-1 A, bounded on the north by No. 230-9 A; east by No. 230-10 B; south by No. 230-9 C; west by No. 230-4 B	0'02	
Dry, No. 230-9 D, belonging to Nos. (1) to (9) same as in No. 224-1 A, bounded on the north by Nos. 230-9 A and 231-2 B; east by No. 231-1 C; south by No. 229; west by No. 230-9 A & 10 B	0'05	
Dry, No. 230-10 B, belonging to M. Semban Ambalagaran, M. Karuppannan Ambalagaran, A. Murugan Ambalagaran, A. Sannasi Ambalagaran and A. Arumuga Ambalagaran, bounded on the north by No. 230-10 A; east by No. 230-9 D; south by Nos. 229 and 230-10 C; west by No. 230-9 B	0'03	and 500 sq. links.
Dry, No. 231-1 B, belonging to (1) P. Parimanam Ambalagaran, (2) M. Karuppannan Ambalagaran, (3) K. Mottarai Ambalagaran, (4) minors Vadivel and Nagappan, guardian father No. (2), (5) M. Uthandi Ambalagaran, (6) M. Karivandan Ambalagaran, (7) minors Marudai and Karuppannan, guardian father No. (6), (8) M. Marudai Ambalagaran, (9) minor Muthuveeran, guardian father No. (8), (10) U. Marudai Ambalagaran, (11) minors Karuppannan, Vadivel, Uthandi and Thuppaachi, guardian father No. (10), (12) Pattathalachi Ambalagaran, (13) P. Kunju Pillai Ambalagaran, (14) minor Marudai, guardian father No. (12), (15) K. Marudai Ambalagaran, (16) K. Palaniandi Ambalagaran, (17) K. Alagumalai Ambalagaran, (18) A. Karuppannan Ambalagaran and (19) A. Chinnaswami Ambalagaran, bounded on the north by No. 234-1; east by No. 231-3; south by No. 231-1 C & 2 B; west by No. 231-1 A	0'07	
Dry, No. 231-1 D, belonging to Nos. (1) to (6) same as (2) to (7) above, (7) K. Sadayan Ambalagaran, (8) A. Marudai Ambalagaran, (9) P. Karivandan Ambalagaran, (10) M. Uthandi Ambalagaran, (11) U. Karivandan Ambalagaran, (12) minor Palaniandi, guardian father No. (10), (13) M. Alagumalai Ambalagaran, (14) minor Muthukaruppan, guardian father No. (13) and (15) M. Karivandan Ambalagaran, mortgagee, bounded on the north by No. 234-1; east by No. 231-4 A; south by No. 231-1 C; west by No. 231-3 A	0'06	
Dry, No. 231-2 B, belonging to same as in No. 222-8 A, bounded on the north by No. 231-1 B; east by No. 231-1 C; south by No. 230-9 D; west by No. 231-2 A	28 sq. links.	
Dry, No. 231-3 A, belonging to M. Karuppannan Ambalagaran, bounded on the north by No. 234-1; east by No. 231-1 D; south by No. 231-3 B; west by No. 231-1 B	0'01	
Dry, No. 240-1 B, belonging to S. Ponnambalam Muthiriyar, bounded on the north by No. 240-1 A; east by No. 240-4 B; south by No. 240-1 C; west by No. 208-1 B	0'15	
Dry, No. 240-4 B, belonging to S. Karivandan Ambalagaran, bounded on the north by Nos. 240-4 A and 241-4 B; east by No. 241-4 B & 5 A; south by No. 240-4 C; west by No. 240-1 B	0'14	
Dry, No. 241-1 B, belonging to (1) Sanga Pillai Muthiriyar, (2) minors Ramaswami and Pichaikaran, guardian brother No. (1) and (3) Masimalai Ambalagaran, mortgagee, bounded on the north by No. 243-12 & 13 A & B; east by No. 241 C; south by No. 241-1 C & 2 B; west by No. 241-1 A	0'04	
Dry, No. 241-2 B, belonging to P. Ponnambalam Muthiriyar, bounded on the north by No. 241-1 B; east by No. 241-2 C; south by No. 241-4 B; west by No. 241-2 A	0'01	
Dry, No. 241-4 B, belonging to (1) K. Mahamuni Ambalagaran, (2) M. Chinnaswami Ambalagaran, (3) minors Thirupathi, Nallathambi and Krishnan, guardian father No. (1), and (4) minor Govindan, guardian father No. (2), bounded on the north by No. 241-4 A & C & 2 B; east by Nos. 241-4 C and 242 A-2 B; south by Nos. 240-4 B, 241-5 A, 6 A & 7 A and 242 A-3 A; west by Nos. 241-4 A and 240-4 B	0'36	
Dry, No. 241-5 A, belonging to S. Karivandan Ambalagaran, bounded on the north by No. 241-4 B; east by No. 241-6 A; south by No. 241-5 B; west by No. 240-4 B	0'03	
Dry, No. 241-6 A, belonging to M. Karuvan Ambalagaran, bounded on the north by No. 241-4 B; east by No. 241-7 A; south by No. 241-6 B; west by No. 241-5 A	0'01	
Dry, No. 241-7 A, belonging to (1) R. Pichaikaran Ambalagaran and (2) minors Ratnagiri, Nagan and Maruthamuthu, guardian father No. (1), bounded on the north by No. 241-4 B; east and south by No. 241-7 B; west by No. 241-6 A	214 sq. links.	
Dry, No. 242 A-1 B, belonging to (1) S. Sanga Pillai Ambalagaran, (2) minors Annavi, Pichai and Chinniyar, guardian father No. (1), (3) S. Mahamuni Ambalagaran and (4) minor Venkatachalam, guardian father No. (3), bounded on the north by Nos. 242 A-1 A and 243-19 B; east by No. 433-2 C; south by No. 242 A-1 C; west by No. 242 A-2 B	0'46	
Dry, No. 242 A-2 B, belonging to (1) P. Veerannan Ambalagaran, (2) N. Perumal Ambalagaran and (3) minors Narayanan and Sanga Pillai, guardian father No. (2), bounded on the north by No. 242 A-2 A; east by No. 242 A-1 B; south by No. 242 A-2 C; west by Nos. 241-4 B and 242 A-3 A	0'16	
Dry, No. 242 A-3 A, belonging to Murugan Ambalagaran, bounded on the north by No. 241-4 B; east by No. 242 A-2 B; south by No. 242 A-3 B; west by No. 241-4 B	350 sq. links.	
Dry, No. 243-3 B, belonging to P. Parimanam Ambalagaran, bounded on the north by No. 243-4 B; east by No. 243-3 C; south by No. 243-9 B; west by No. 243-3 A	0'01	
Dry, No. 243-4 B, belonging to M. Parimana Ambalagaran, bounded on the north by No. 244 A-11 B; east by No. 243-4 C; south by No. 243-3 B; west by No. 243-4 A	0'01	
Dry, No. 243-7 B, belonging to M. Parimana Ambalagaran, bounded on the north by No. 244 A-11 D; east by No. 433-2 C; south by No. 243-8 B; west by No. 243-7 A	0'01	
Dry, No. 243-8 B, belonging to P. Parimana Ambalagaran, bounded on the north by No. 243-7 B; east by No. 433-2 C; south by No. 243-9 D; west by No. 243-8 A	0'01	
Dry, No. 243-9 B, belonging to (1) S. Marudamuthu Ambalagaran, (2) minors Periannan, Panayadi, Kamatchi and Kathan, guardian father No. 1, (3) S. Ayinan Ambalagaran, (4) minors Muthukathan and another not named, guardian father No. (3), (5) S. Muthusami Ambalagaran, bounded on the north by No. 243-3 B; east by No. 243-9 C; south by No. 243-13 B; west by No. 243-9 A	0'01	and 500 sq. links.
Dry, No. 243-9 D, belonging to same as in dry, No. 243-9 B, bounded on the north by No. 243-8 B; east by No. 433-2 C; south by No. 243-19 B; west by No. 243-9 C	0'01	and 500 sq. links.
Dry, No. 243-13 B, belonging to (1) T. Pattathalachi Ambalagaran, (2) P. Kunju Pillai Ambalagaran, (3) minor Marudai, guardian father No. (1), bounded on the north by No. 243-9 B; east by No. 243-14; south by No. 241-1 B; west by No. 243-13 A	0'02	
Dry, No. 243-19 B, belonging to (1) K. Uthandi Ambalagaran, (2) U. Chinnathurai Ambalagaran, (3) K. Chinnasami Ambalagaran, (4) minor Palaniappan, guardian father No. (3), bounded on the north by No. 243-9 D; east by No. 433-2 C; south by No. 242 A-1 B; west by No. 243-19 A	0'02	
Dry, No. 244 A-7 B, belonging to (1) K. Marudai Ambalagaran, (2) minor Raju, guardian father No. (1), bounded on the north by No. 245-13 B; east by No. 244 A-8; south by No. 244 A-11 B; west by No. 244 A-7 A	0'01	
Dry, No. 244 A-11 B, belonging to P. Parimana Ambalagaran, bounded on the north by No. 244 A-11 A & 7 B; east by No. 244 A-11 C; south by No. 243-4 B & 5 C; west by No. 244 A-11 A	0'06	
Dry, No. 244 A-11 D, belonging to same as in dry, No. 244 A-11 B, bounded on the north by No. 244 A-11 C; east by No. 433-1 B; south by No. 243-7 B; west by No. 244 A-11 C	100 sq. links.	
Dry, No. 245-1 B, belonging to P. Mariappan Ambalagaran and P. Kathan Ambalagaran, bounded on the north by No. 94-5 B; east by No. 93 A-1; south by No. 245-2 B; west by No. 245-1 A	0'01	
Dry, No. 245-2 B, belonging to (1) P. Kathan Ambalagaran, (2) minor Parimanam, guardian father No. (1), bounded on the north by No. 245-1 B; east by No. 93 A-1; south by No. 245-12 B; west by No. 245-2 A	0'01	
Dry, No. 245-12 B, belonging to Muthupayal Ambalagaran, bounded on the north by No. 245-2 B; east by No. 245-12 C; south by No. 245-14 B; west by No. 245-12 A	610 sq. links.	
Dry, No. 245-13 B, belonging to same as in No. 243-4 B, bounded on the north by No. 245-13 A; east by No. 245-14 B; south by No. 244 A-7 B & 8 & 9; west by No. 245-13 A	0'02	
Dry, No. 245-14 B, belonging to same as in No. 243-4 B, bounded on the north by No. 245-14 A and 12 B; east by No. 245-14 C; south by No. 244 A-9 & 10; west by No. 245-13 B & 14 A	0'02	
Dry, No. 247-5 B, belonging to V. Thirumudi Ambalagaran, bounded on the north and east by No. 247-5 A; south by No. 248-2 B; west by No. 246-5 B	0'03	
Dry, No. 248-2 B, belonging to (1) R. Sannasi Ambalagaran, (2) A. Chinnasami Ambalagaran, (3) A. Ramasami Ambalagaran, (4) minor Kunjan, guardian brother No. (2), bounded on the north by Nos. 247-5 B and 248-2 A; east by No. 253-2; south by No. 248-2 C; west by No. 247-5 B	0'29	

Dry, No. 254-2 B, belonging to (1) Pichairathinam Pillai, (2) minors Ammayappan, Gowrivallavar and Amurthalingam and one nameless child, guardian father No. (1), (3) P. Muthurathinam Pillai, (4) minor Balasubramanian, guardian father No. (3), bounded on the north by No. 254-2 A; east by village No. 27. Thayanur; south by No. 254-2 C; west by No. 255-2	0'06
Inam, dry, No. 255-2, belonging to (1) K. Srinivasaranga Ayyangar, (2) S. Ranganatha Ayyangar, (3) minors Ramaswami and Padmanaban, guardian father No. (1), bounded on the north by No. 255-1; east by Nos. 254-2 A & 2 B and 256-1 B; south by No. 254-2 C; west by Nos. 257-2 and 254-1	0'71
Dry, No. 256-1 B, belonging to (1) K. Ammasi Nandan, (2) A. Ondi Muthirian, (3) K. Srinivasaranga Ayyangar, (4) S. Ranganatha Ayyangar, (5) minors Ramasami and Padmanaban, guardian father No. (3), bounded on the north by No. 256-1 A; east by No. 256-1 A & 4 B; south by No. 254-2 A and No. 27. Thayanur village; west by Nos. 254-2 A and 255-2	0'09
Dry, No. 256-4 B, belonging to (1) Andiyappa Muthirian, (2) A. Neelamegam Muthirian, (3) minor Marudai, guardian No. (1), bounded on the north by No. 256-4 A; east by No. 421; south by No. 27. Thayanur village; west by No. 256-1 B	0'03
Dry, No. 257-2 B, belonging to (1) K. Srinivasaranga Ayyangar, (2) S. Ranganatha Ayyangar, (3) minors Ramasami, Padmanaban, guardian father No. (1), bounded on the north by No. 257-1; east by No. 255-2; south by No. 254-1; west by No. 253-2	0'36
Dry, No. 331-1 B, belonging to (1) Perianna Vathiyar, (2) Muthuveera Muthirian, (3) minor Periakuruppan, guardian father No. (2), bounded on the north by Nos. 316-7 and 331-1 C; east by No. 331-1 C; south by No. 331-6 A & B; west by No. 331-1 A	0'07
Dry, No. 331-7 B, belonging to minor Govindan, guardian father Uthandi Muthirian, bounded on the north by No. 331-6 B; east by No. 331-8 A; south by No. 329; west by No. 331-7 A	0'04
Dry, No. 331-8 B, belonging to (1) P. Govindan Ambalagan, (2) minor Rangaraju, guardian mother Chinnapponnu Ammal, bounded on the north and east by No. 331-8 A; south by Nos. 329 and 342-1; west by No. 331-7 B	0'02
Dry, No. 345-1 B, belonging to M. Chinnakaruppa Muthirian, C. Muthukaruppan Muthirian, Kuppu Pillai, mortgagee, bounded on the north by No. 342 1 & 2; east by No. 345-1 C; south by Nos. 345-1 A and 347-9 A; west by Nos. 345-1 A and 330	0'12
Dry, No. 347-8 B, belonging to Chinnammal and S. Muthia Muthirian, bounded on the north by No. 347-8 A; east by No. 347-9 A; south by No. 347-12 A & B; west by No. 347-8 A	400 sq. links.
Dry, No. 347-9 A, belonging to S. Muthiyar Muthirian, bounded on the north by No. 345-1 B; east by No. 347-9 B; south by No. 347-12 B; west by No. 347-8 A & B	0'03
Dry, No. 349-7 A, belonging to I. Sowrimuthu Ambalagan, I. Samimuthu Ambalagan and Sowriyar Ambalagan, mortgagee, bounded on the north by No. 349-6 A; east by No. 349-7 B & 8 A; south by No. 349-7 B; west by No. 349-6 A & B	0'10
Dry, No. 349-8 A, belonging to M. Sowrimuthu Vathiyar and M. Samuel Ambalagan, bounded on the north by No. 349-6 A; east by No. 349-9 A; south by No. 349-8 B; west by No. 349-7 A	0'03
Dry, No. 349-9 A, belonging to G. Muthukaruppan Ambalagan, bounded on the north by Nos. 349-6 A and 364; east by No. 349-10 A; south by No. 349-9 B; west by No. 349-8 A	0'03
Dry, No. 349-10 A, belonging to M. Sowrimuthu Vathiyar and M. Arulandu Muthirian, bounded on the north by No. 363-2 A & B; east and south by No. 349-10 B; west by No. 349-9 A	0'04
Dry, No. 350-7 B, belonging to S. Sevathiyar Muthirian, A. Susai Muthirian, Mariamuthammal and Thevvai Ammal, bounded on the north by No. 350-7 A; east by No. 350-8 B; south by No. 357-1; west by No. 355-7 B	0'06 and 500 sq. links.
Dry, No. 350-8 B, belonging to M. Sadaya Vathiyar, bounded on the north by No. 350-8 A; east by No. 350-9 B; south by No. 357-1 & 2; west by No. 350-7 B	0'13
Dry, No. 350-9 B, belonging to (1) T. Periyannan Ambalagan and (2) minor Pekkaruppan, guardian father No. (1), (3) T. Muthukaruppan alias Murugesan and (4) Muthukathan Ambalagan, mortgagee, bounded on the north by No. 350-9 A; east by No. 350-10 B; south by No. 357-3; west by No. 350-8 B	0'09
Dry, No. 350-10 B, belonging to (1) V. Marudamuthu Ambalagan, (2) M. Raju Ambalagan, (3) minor Periyaswami, guardian father No. (2), (4) M. Appu alias Muthukaruppan Ambalagan, (5) M. Villadian Ambalagan and (6) P. Muthukaruppa Ambalagan, mortgagee, bounded on the north by No. 350-10 A; east by No. 349-6 B; south by Nos. 357-4 and 349-6 B; west by No. 350-9 B	0'08
Dry, No. 355-6 B, belonging to R. Sathianathan Ambalagan, bounded on the north by No. 355-6 A; east by No. 355-7 B; south by No. 357-1; west by No. 356-16 B	0'03
Dry, No. 355-7 B, belonging to T. Chinnappan Ambalagan, minor Anthoniswami, guardian mother Mariamuthammal and Arulappan, mortgagee, bounded on the north by No. 355-7 A; east by No. 350-7 B; south by 357-1; west by No. 355-6 B	0'04
Dry, No. 356-3 B, belonging to Thomas Muthirian and Ponnuswami Muthirian, bounded on the north and east by No. 356-3 A; south by No. 356-13 B; west by Thayanur village	0'01
Dry, No. 356-13 B, belonging to S. Innasimuthu Ambalagan, bounded on the north by No. 356-3 B & 13 A; east by No. 356-14 B; south by No. 356-13 C; west by No. 356-13 C and Thayanur village	0'16
Dry, No. 356-15 B, belonging to C. Thomas Ambalagan, bounded on the north by No. 356-15 A; east by No. 356-16 B; south by No. 357-1; west by No. 356-14 B	0'04
Dry, No. 356-16 B, belonging to I. Sowrimuthu Ambalagan and I. Rayappan Ambalagan, bounded on the north by No. 356-16 A; east by No. 355-6 B; south by No. 357-1; west by No. 356-15 B	0'00

Dry, No. 363-1 B, belonging to M. Sowrimuthu Vathiyar and M. Arulandu Ambalagan, bounded on the north by No. 365-9 A; east by No. 363-1 C; south by No. 363-2 B; west by No. 363-1 A	0'05
Dry, No. 363-2 B, belonging to same as in No. 363-1 B, bounded on the north by No. 363-1 B; east by No. 363-2 C; south by No. 349-10 A; west by No. 363-2 A	0'05 and 500 sq. links.
Dry, No. 365-2 B, belonging to M. Sowrimuthu Vathiyar, bounded on the north by Nos. 347-12 A and 365-2 A; east by No. 365-2 C; south by No. 365-7 A & 7-B; west by No. 365-2 A	0'04
Dry, No. 365-7 A, belonging to minor Muthuviran, guardian mother Ahilandathammal, bounded on the north by No. 365-2 B; east by No. 365-7 B; south by No. 365-8 A; west by No. 365-2 A	0'03
Dry, No. 365-8 A, belonging to same as in No. 365-7 A, bounded on the north by No. 365-7 A; east by No. 365-8 B; south by No. 365-9 A; west by No. 365-2 A & 6	0'03
Dry, No. 365-9 A, belonging to (1) S. Muthukaruppan Ambalagan and (2) minor Ukku Periyakaruppan Ambalagan, guardian father No. (1), bounded on the north by No. 365-8 A; east by No. 365-9 B; south by No. 363-1 B; west by No. 365-6	0'04
Dry, No. 410-4 B, belonging to V. Janaki Ammal, bounded on the north by No. 410-4 A; east by No. 416 A-1 B; south by No. 411-1 B; west by No. 410-4 A	104 sq. links.
Dry, No. 412 A-1 B, belonging to same as in No. 410-4 B, bounded on the north by Nos. 411-3 B and 412 A-1 A; east by No. 412 A-1 C; south by No. 412 A-2 B, 1-C; west by No. 412 A-1 A	0'06
Dry, No. 412 A-2 B, belonging to A. Muthiyar Muthirian and A. Karuppa Muthirian, bounded on the north by No. 412 A-2 A & 1 B; east and south by No. 412 A-2 C; west by Nos. 412 A-2 A and 92-17 B	0'05
Total	10'33 and 853 sq. links.

Fort St. George, April 29, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.45 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for construction of a lock and regulator across the Cocanada canal below the head of Samalkota canal and under sections 3 and 7 of the same Act, the Sub-Collector, Rajahmundry, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Rajahmundry, and may be inspected at any time during office hours.

East Godavari district, Rajahmundry taluk, Kadium village.

Zamindari, jirayati dry, S. No. 57-1, belonging to Sapi Reddi Bhupayya and Bulli Venkanna, sons of Atchayya of Savaram, hamlet of Kadiyam and Maharaja of Pittapur, bounded on the north by No. 474; east by No. 56-1 A; south and west by No. 57-2	0'31
Inam, dry, S. No. 56-1 A, belonging to Malladi Lakshmi Narasimham, son of Surayya of Rajahmundry Innespeta, bounded on the north by No. 474; east and south by No. 56-1 B; west by No. 57-1	0'14
Total	0'45

Fort St. George, May 4, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for repairs to Kuppineri tank, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Hospet, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Hospet, to perform the functions of a Collector under section 5-A of the Act.

Bellary district, Kudligi taluk, No. 24. Kuppineri village.

Government, wet, S. No. 221 portion, belonging to Kesava Sastri, minor by guardian Amaldinni Siddanti Krishtha Sastri, Anantapur, bounded on the north by No. 222 B portion; east and south by No. 88; west by No. 221 portion	0'06
Government, wet, S. No. 222 B portion, belonging to Dhulasetti Eswarappa, bounded on the north by Nos. 222 B portion and 88; east by No. 88; south by No. 221 portion; west by No. 222 B portion	0'05
Total	0'11

Fort St. George, April 29, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.50 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the repairs and improvements to Veerammal Paraveri supply channel, and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Cheyyar, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Cheyyar, and may be inspected at any time during office hours.

North Arcot district, Cheyyar taluk, Kazhiyur village.

	ACRE.
Government, wet, No. 32-3 A, belonging to P. Kattai alias Muruga Kavandan, bounded on the north by No. 32-2; east by No. 33-1 A; south by No. 32-3 B; west by No. 32-2	0.02
Government, wet, No. 33-1 A, belonging to P. Kattai alias Muruga Kavandan, bounded on the north by No. 89; east by No. 33-4 A; south by No. 33-1 B; west by No. 32-3 A	0.06
Government, wet, No. 33-4 A, belonging to P. Peruma Kavandan, bounded on the north by No. 89; east by No. 33-5 A; south by No. 33-4 B; west by No. 33-1 A	0.02
Government, wet, No. 33-5 A, belonging to P. Kattai alias Muruga Kavandan, bounded on the north by No. 89; east by No. 33-6 A; south by No. 33-5 B; west by No. 33-4 A	0.02
Government, wet, No. 33-6 A, belonging to P. Sappai Kavandan, mortgagee P. Duraiswami Nayudu, bounded on the north by No. 89; east by No. 33-7 A; south by No. 33-6 B; west by No. 33-5 A	0.02
Government, wet, No. 33-7 A, belonging to P. Kuppa Kavandan and minor Arjuna Kavandan, guardian brother P. Kuppa Kavandan, bounded on the north by No. 89; east by No. 36-1 A; south by No. 33-7 B; west by No. 33-6 A	0.02
Government, wet, No. 36-1 A, belonging to minor Munuswami, guardian mother Valliammal and P. Kittu Kavandan, bounded on the north by No. 89; east by No. 36-2 A; south by No. 36-1 B; west by No. 33-7 A	0.04
Government, wet, No. 36-2 A, belonging to M. Duraiswami Ayyangar, enjoyer M. Rangachariyar, mortgagee Land Mortgage Bank, Anakavur, bounded on the north by No. 89; east by No. 36-3 A; south by No. 36-2 B; west by No. 36-1 A	0.05
Government, wet, No. 36-3 A, belonging to Duraiswami Kavandan, Vellimalai Kavandan and Muruga Kavandan, enjoyer M. Rangachari, mortgagee V. A. A. R. M. Chidambaram Chetti, bounded on the north by No. 89; east by No. 36-4 A; south by No. 36-3 B; west by No. 36-2 A	0.03
Government, wet, No. 36-4 A, belonging to M. Rangachariyar, mortgagee E. Palaniyappa Chetti, bounded on the north by No. 89; east by No. 36-5 A; south by No. 36-4 B; west by No. 36-3 A	0.03
Government, wet, No. 36-5 A, belonging to M. Rangachariyar, enjoyer M. Duraiswami Ayyangar, mortgagee E. Palaniyappa Chetti, bounded on the north by No. 89; east by No. 40-1 A; south by No. 36-5 B; west by No. 36-4 A	0.05
Government, wet, No. 40-1 A, belonging to Vinayaka Krishna Kavandan, bounded on the north by No. 89; east by No. 40-2 A; south by No. 40-1 B; west by No. 36-5 A	0.06
Government, wet, No. 40-2 A, belonging to Viraswami Nayakan, mortgagees Bangaru Nayudu and Murugappa Mudali, bounded on the north by No. 89; east by No. 40-3 A; south by No. 40-2 B; west by No. 40-1 A	0.03
Government, wet, No. 40-3 A, belonging to M. Duraiswami Ayyangar, mortgagee Land Mortgage Bank, Anakavur, bounded on the north by No. 89; east by No. 42-1; south by No. 40-3 B; west by No. 40-2 A	0.03
Government, wet, No. 42-1, belonging to N. Munuswami Nayudu, bounded on the north by No. 89; east and south by No. 42-2; west by No. 40-3 A	0.02
Total ..	0.50

W. SCOTT BROWN,
Secretary to Government.

(Marine.)

NOTIFICATIONS.

Fort St. George, May 12, 1936.

No. 9.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Kayalpatnam are declared infected with cholera with effect from the 7th May 1936.

Fort St. George, May 4, 1936.

No. 10.—Under section 13 of the Madras Port Trust Act (Madras Act II of 1905), Mr. A. A. Hayles of the Madras Mail has been elected by the Madras Trades Association to be a Trustee of the Port of Madras, vice Mr. S. W. Edwards.

Fort St. George, April 29, 1936.

No. 11.—The following draft of certain rules for the control of the spread of infection of dangerous, infectious and contagious diseases by vessels arriving at, or

being in, or departing from, any port in the Presidency of Madras subject to the Indian Ports Act, 1908 (XV of 1908) and the disposal of dead bodies on such vessels, which, in exercise of the powers conferred by clause (p) of sub-section (1) of section 6 of the said Act, the Governor in Council proposes to make in supersession of the rules published with Marine Department Notification No. 8, dated 17th February 1917, at pages 211-220 of Part I of the Fort St. George Gazette of the 20th idem as subsequently amended, is hereby published, as required by sub-section (2) of the said section, for general information.

Notice is hereby given that the draft will be taken into consideration on or after the 1st July 1936 and that any objection or suggestion which may be received with respect thereto before the date aforesaid will be considered by the Governor in Council.

Draft rules under clause (p) of sub-section (1) of section 6 of the Indian Ports Act, 1908 (XV of 1908) for the control of the spread of infection of dangerous, infectious and contagious diseases by vessels arriving at, or being in, or departing from, Indian ports, and the disposal of dead bodies on such vessels.

DEFINITIONS.

(1) "Health Officer" means any person appointed by Government either by name or by virtue of his office, to be Health Officer of a port, and includes an Additional or Assistant Port Health Officer, and any officer appointed by Government, either by name or by virtue of his office, to perform any of the duties of a Health Officer of a port.

(2) The term "infected" when used with reference to any articles includes all articles considered by the Health Officer to be infected with any of the diseases specified in these rules.

(3) The term "infected port" means any port which Government may, by notification, declare to be infected with any of the diseases specified in rule 1 of these rules.

(4) "Medical Officer" (of a vessel) means any person holding medical charge of a vessel.

(5) "Calling at port".—A vessel shall be regarded as having called at a port if either it berthed at a quay at that port for any purpose whatsoever or if having berthed elsewhere in the said port, it was in communication with the shore for a purpose other than was strictly necessary for the landing of mails or passengers and their luggage, or for the embarking of mails or passengers with or without their luggage, who had not in any way communicated with such port and who had disembarked from a healthy vessel and had not been exposed to infection in such port.

(6) Observation.—The word "observation" signifies the isolation of persons whether on board vessel or at a sanitary station before they obtained free pratique.

(7) Surveillance.—The word "surveillance" means that persons are not isolated, that they receive free pratique immediately, but the authorities of the several places whither they are bound are informed of their coming and they are subjected to a medical examination with a view to ascertaining their state of health.

(8) Crew.—The word "crew" includes any person who is not on board for the sole purpose of travelling from one country to another, but who is employed in some way in the vessel's service or by persons on board or in connection with the cargo.

(9) Day.—The word "day" means an interval of 24 hours.

PART I.

Rules to be observed at ports in India on the arrival of vessels.

1. The diseases to which the rules in this part apply are:—(1) Plague, (2) Cholera, (3) Yellow Fever, (4) Typhus, (5) Small-pox, (6) Chicken-pox, (7) Cerebro-spinal Meningitis, (8) Diphtheria, (9) Relapsing fever, (10) Jigger, and (11) Influenzal pneumonia.

2. The master of every vessel arriving at any port subject to these rules shall show, until the vessel is free from control under these rules, a signal which shall be whichever of the undermentioned signals is appropriate:

(a) by day, during the whole of the time between sunrise and sunset, when the ship is within three miles of the coast or is within the limits of a district—

(i) the Flag Signal Q: meaning—"my ship is healthy and I request free pratique,"

(ii) the Two Flag Signal QQ; meaning—"my ship is suspected," *vide* Rules 17, 22, 27, 32, 34 and 38, or

(iii) the two Flag Signal QL; meaning—"my ship is infected," *vide* Rules 17, 22, 27, 32, 34, 38, 40 and 43.

(b) by night, during the whole of the time between sunset and sunrise but only when the vessel is within three miles of coast a signal comprising a red light over a white light, the lights being not more than six feet apart, and meaning—"I have not free pratique."

The night signal shall be shown at the peak or other conspicuous place where it can best be seen.

Provided that the authorities at a port may, with the previous approval of Government, notify supplementary signals not conflicting with the International Code, for use by vessels visiting the port frequently.

3. The master of any vessel fitted with a suitable wireless transmitting apparatus shall, when not less than 12 hours out from any port, send to the Health Officer, either directly or through an agent approved by the Health Officer, a wireless message, embodying all such of the items of information set out in the Standard Quarantine Messages of the International Code of Signals as are applicable:

Provided that the authorities at a port may, with the previous approval of Government, notify supplementary signals not conflicting with the International Code, for use by vessels visiting the port frequently.

4. Cases of sickness or death occurring subsequent to the transmission of an earlier message shall be notified separately before the arrival of the vessel in the port.

NOTE.—The telegraphic address of the various Health Officers is "Quarantine" and the items of the Standard Quarantine Messages of the International Code of Signals are reproduced below:—

STANDARD QUARANTINE MESSAGES.

Item I.

MEBAV ... The following is an International Quarantine Message from vessel indicated, of port indicated, which expects to arrive at time indicated, on date indicated.

(Here should follow groups to complete above.)

Item II.

MECED ... My port of departure (first port of landing) and my last port of call were as indicated by the immediately following groups.

Item III.

MEDIH ... No case of infectious disease, or of sickness suspected to be of infectious nature, has occurred on board during the last 15 days.

MEFOF ... Number indicated cases of infectious disease (s) indicated have occurred during the last 15 days.

Item IV.

MEGYX ... I have no other case of sickness on board.

MEHUD ... I have number indicated other cases of sickness on board.

Item V.

MEJAC ... No deaths from sickness infectious or otherwise have occurred on board during the voyage.

MEKEK ... Number indicated deaths from sickness infectious or otherwise have occurred on board during the voyage.

Item VI.

MELOC ... I have a ship's surgeon on board.

MEMYT ... I have no ship's surgeon on board.

Item VII.

MENLI ... I do not wish to disembark any sick.

MEPUP ... I wish to disembark number indicated sick, suffering from disease(s) indicated.

Item VIII.

MEQOV ... My crew consists of number indicated, and I have no passengers on board.

MERAT ... My crew consists of number indicated passengers.

Item IX.

MESEC ... I do not propose to disembark any passengers.

METIK ... I propose to disembark number indicated passengers of class indicated.

5. On arrival at a port the master shall, at the earliest opportunity, report to the pilot or other boarding officer all matters that have occurred during the voyage which might affect the classification of the vessel as "infected," "suspected" or "healthy" and any sickness or deaths from any cause, and the pilot or other boarding officer shall promptly communicate such report to the Health Officer, provided that in the case of healthy vessels and vessels that are classed as "suspected," not on account of the occurrence of any disease on board but merely by reason that they have sailed from or touched at a particular port, it shall be permissible for the pilot or other boarding officer if acting on the general or special advice of the Health Officer to treat the vessel as "healthy" and allow pratique.

6. If after a vessel has arrived within port limits a case or suspected case of any of the diseases enumerated in Rule 1 occurs on board, the master shall hoist the signal prescribed in Rule 2 for "infected vessels," shall stop all communication with the shore and shall immediately report the circumstances to the Health Officer.

7. Every medical practitioner, who becomes cognizant that any passenger on board or recently disembarked from any vessel or any member of the crew or any person employed on board any vessel in the port is suffering from any of the diseases mentioned in Rule 1, shall immediately give notice thereof by telephone and in writing to the Health Officer.

8. All infected or suspected vessels shall stop at such place as Government shall by order provide and shall not enter any dock or come alongside any wharf or have communication with the shore until authorised to do so by the Health Officer or in the conditions specified in the proviso to Rule 5, by the pilot or other boarding officer.

9. So long as the signals showing that the vessel is "infected" or "suspected" are shown, no tin-dal or other person in charge of or navigating any boat shall attempt to take it alongside such vessel except with the permission of the Health Officer, and no person other than a pilot or an official acting in the execution of these Rules shall board or leave any "infected" or "suspected" vessel without the written permission of the Health Officer.

10. Healthy vessels which, while in port, desire to have no communication with the shore shall, on arrival, hoist the code over Q flag by day and by night the "International Code Signal" meaning—"I have not free pratique" specified in Rule 2; provided that a vessel shall only be treated as having no communication with the shore under this rule if making a call of 12 hours or less, and provided that the vessel remains out in the stream and does not enter locked areas or moor alongside any quay.

Such vessels shall be subject to such restrictions as the Health Officer may direct and be guarded by the port sanitary police until departure.

11. In the case of all infected vessels the Health Officer shall, and in the case of all other vessels the Health Officer may proceed on board and examine the vessel, and the master shall give him every facility for the examination of the passengers, crew, personal effects, cargo, provisions, water supply and any part of the vessel the Health Officer considers it necessary to examine. The Health Officer may require a declaration, written or on oath, from the medical officer (if any) of the vessel or from the master or from both, whether any death or sickness from an unknown or suspicious cause or any case of any of the diseases enumerated in Rule 1 has occurred on board the vessel either during the voyage or before her departure, and with reference to plague, whether any unusual mortality has been observed among rats. If the Health Officer is satisfied that such deaths or cases of sickness as may have occurred were not due to any of the diseases enumerated in Rule 1, he shall permit the vessel to proceed to the usual place of anchorage or berth in harbour and to discharge passengers and cargo without any further restriction. If he is not so satisfied, he shall proceed as provided in these rules. Inspection by the Health Officer under this Rule will not be undertaken between sunset and sunrise except in such unusual circumstances as justify a departure from the usual rule.

12. As the result of every inspection the Health Officer shall finally classify the vessel as infected, suspected or healthy, in accordance with the definitions given hereafter.

13. All cases of Plague, Cholera, Yellow Fever, Typhus and Small-pox shall be removed from a vessel on diagnosis by the Health Officer. The removal of persons who have been in contact with such cases may be enforced by the Health Officer if after full consideration of the circumstances he considers that such removal is necessary to prevent the spread of the disease.

In the case of the other diseases mentioned in Rule 1, the removal of such sick persons and their contacts as are bound for an onward port shall be enforced by the Health Officer only if he considers such action necessary on account of lack of facilities for isolation or treatment on board the vessel.

Whenever a person suffering from one of the diseases mentioned in Rule 1 remains on board, the Health Officer may at his direction, limit communication with the shore.

14. The Health Officer shall inform the Municipal or Corporation Health Officer in all cases in which he arranges for the conveyance of a patient to a sanatorium or hospital or other place within municipal or corporation limits, and shall furnish the Municipal or Corporation Health Officer with the address of any private residence to which he permits the removal of a patient.

15. Where plague, cholera, or small-pox, is the disease on account of which the vessel is deemed to be infected, the Health Officer shall offer free of charge inoculation, vaccination or re-vaccination to all persons willing to be operated upon and shall cause to be inoculated or vaccinated, if their guardians or those in charge of them consent, all minors whom he may consider to be in a suitable physical condition for such operation.

16. In the case of a vessel infected or suspected to be infected with any of the diseases enumerated in Rule 1, the Health Officer may, whenever he considers it necessary and practicable, intimate by letter or telegram to the health authorities of the Presidency, Province or Indian State concerned, the date of departure, route, number of persons and ultimate destination in the respective Presidency, Province or Indian State of the passengers from the said vessel.

SPECIAL RULES ON ACCOUNT OF PLAGUE.

17. *Infected vessel.*—A vessel shall be regarded as infected—

- (1) if it has a case of human plague on board;
- (2) or if a case of human plague broke out more than six days after embarkation;
- (3) or if plague-infected rats are found on board.

Suspected vessel.—A vessel shall be regarded as suspected—

- (1) if a case of human plague broke out in the first six days after embarkation;
- (2) or if investigations regarding rats have shown the existence of an unusual mortality without determining the cause thereof.

The vessel shall continue to be regarded as suspected until it has been subjected to the measures prescribed by these rules at a suitably equipped port.

Healthy vessel.—A vessel shall be regarded as healthy, notwithstanding its having come from an infected port, if there has been no human or rat plague on board either at the time of departure, or during the voyage, or on arrival and the investigations regarding rats have not shown the existence of an unusual mortality and, when unusual mortality among rats has been observed, expert examination has proved that this mortality was not due to plague.

18. In the case of plague-infected vessels, the following measures shall be taken before pratique is given:—

- (1) The vessel shall be inspected and all persons on board shall be medically examined.
- (2) All persons suffering from plague or suspected to be suffering from plague shall be disembarked and isolated.
- (3) In the case of persons who have been in contact with a case of plague, the medical officer, after taking into consideration the date of the last case, the condition of the vessel, and all the circumstances, may either—

- (a) isolate any such person; or
- (b) place him under surveillance; or
- (c) first isolate him and then place him under surveillance:

provided that no person shall be isolated or left under surveillance for a period extending in the aggregate beyond six days after the date of the arrival of the vessel in the port.

During any period of isolation or surveillance the members of the crew may be prohibited from leaving the vessel, except for the purposes of their duty, and after notification to the Health Officer.

(4) Bedding which has been used, soiled linen, wearing apparel and other articles which, in the opinion of the Health Officer, are infected shall be disinfected and, if necessary, disinsected.

(5) The parts of the vessel which have been occupied by persons suffering from plague or which, in the opinion of the Health Officer, are infected shall be disinfected and, if necessary, disinsected.

(6) The Health Officer may require deratisation before the discharge of cargo, if he is of opinion, having regard to the nature of the cargo and the way in which it is loaded that it is possible to effect a total destruction of rats before discharge. In this case, the vessel may not be subjected to a further deratisation after discharge. In other cases the complete destruction of rodents on board shall be effected when the holds are empty. In the case of vessels in ballast, this process shall be carried out as soon as possible before taking cargo.

(7) When before or during the course of discharge of cargo, plague-infected rats are found on board, or when it has been established that there exists on board an unusual mortality among rats, the cause of which has not been determined, the Health Officer may require the fumigation of the ship before, or during the discharge of cargo, and if during the course of discharge, or after the discharge of cargo, live rats are again found, a fresh fumigation may be carried out if the master approves; but only one of the fumigations thus effected shall be done at the expense of the vessel.

If a vessel is to discharge a part of its cargo only, and if the Health Officer considers that it is impossible to carry out complete deratisation, the said vessel may remain in the port for the time required to discharge that part of its cargo, provided that all precautions, including isolation, are taken to the satisfaction of the Health Officer to prevent rats from passing from the vessel to the shore, either during unloading or otherwise.

The discharge of cargo shall be carried out under the control of the Health Officer, who shall take all measures necessary to prevent the staff employed on this duty from becoming infected. The staff shall be subjected to observation or to surveillance for a period not exceeding six days from the time when they have ceased to work at the unloading of the vessel.

19. When the measures prescribed in rule 18 have been duly taken in respect of any infected vessel the Health Officer shall, by written order, grant pratique: provided that, if a case of plague or of illness suspected to be plague, occurs on board subsequent to the grant of the above certificate, the certificate shall become invalid and the vessel again becomes subject to the requirements of the rules regarding infected vessels.

20. In the case of plague-suspected vessels, the measures specified in (1), (4), (5) and (6) of rule 18 shall be taken at the discretion of the Health Officer before pratique is given. In addition, the crew and passengers may be subjected to surveillance or observation, the duration of which, dating from the arrival of the vessel, shall not exceed six days. The crew may, during the same period, be prevented from leaving the vessel except on duty notified to the Health Officer.

21. Healthy vessels shall be admitted to free pratique. The only measures which the Health Officer may take as regards these vessels are the following:—

- (i) medical inspection as prescribed in rule 11;
- (ii) destruction of rats on board in exceptional cases and for well founded reasons which shall be communicated in writing to the master of the vessel;
- (iii) the crew and passengers may be subjected to surveillance during a period which shall not exceed six days reckoned from the date on which the vessel left the infected port. The crew may during the same period be prevented from leaving the vessel except on duty notified to the Health Officer.

SPECIAL RULES ON ACCOUNT OF CHOLERA.

22. *Infected vessel.*—A vessel shall be regarded as infected if there is a case of cholera on board or if

there has been a case of cholera during the five days previous to the arrival of the vessel in port.

Suspected vessel.—A vessel shall be regarded as suspected if there has been a case of cholera at the time of departure or during the voyage, but no fresh case in the five days previous to arrival. The vessel shall continue to be regarded as suspected until it has been subjected to the measures prescribed by these rules.

Healthy vessel.—A vessel shall be considered healthy, although arriving from an infected port or having on board persons proceeding from an infected area, if there has been no case of cholera either at the time of departure, during the voyage, or on arrival.

Cases presenting the clinical symptoms of cholera, in which no cholera vibrios have been found or in which vibrios not strictly conforming to the character of cholera vibrios have been found, shall be subject to all measures required in the case of cholera.

23. In the case of cholera-infected vessels, the following measures shall be taken before pratique is given:—

(1) The vessel shall be inspected and all persons on board shall be medically examined.

(2) All persons suffering from cholera or suspected to be suffering from cholera shall be disembarked and isolated.

(3) The members of the crew and the passengers may be disembarked and either be kept under observation or subjected to surveillance for a period not exceeding five clear days from the date of arrival of the vessel, provided that persons satisfying the Health Officer that they have been protected against cholera by vaccination effected within the preceding six months excluding the last six days thereof may be subjected to surveillance but not to observation.

(4) Bedding which has been used, soiled linen, wearing apparel and other articles, including food-stuffs, which, in the opinion of the Health Officer of the port, have been recently contaminated, shall be disinfected.

(5) The parts of the ship that have been occupied by persons infected with cholera or that the Health Officer regards as infected, shall be disinfected.

(6) Unloading shall be carried out under the supervision of the Health Officer who shall take all measures necessary to prevent the spread of infection, including the placing of the personnel employed on the unloading under observation or surveillance for a period not exceeding five days from the time when they ceased unloading.

(7) If the drinking water stored on board is suspected by the Health Officer, he shall cause it to be emptied out after it has been disinfected, and to be replaced after disinfection of the tanks and filters by a supply of wholesome drinking water.

(8) The Health Officer may prohibit the emptying of water ballast in port without previous disinfection if it has been taken in at an infected port.

(9) The Health Officer may require human dejecta and the waste water of the vessel to be disinfected before they are discharged from the vessel.

24. *Cholera-suspected vessels.*—In the case of cholera-suspected vessels, the measures specified in (1), (4), (5), (7), (8) and (9) of rule 23 shall be taken at the discretion of the Health Officer before pratique is given.

In addition, the crew and passengers may be subjected to surveillance the duration of which, dating from the arrival of the vessel, shall not exceed five days. The crew may, during the same period, be prevented from leaving the vessel except on duty notified to the Health Officer.

25. *Clinical Cholera.*—If the vessel has been declared infected or suspected on account only of a case on board presenting the clinical features of cholera, and two bacteriological examinations, made with an interval of not less than 24 hours between them, have not revealed the presence of cholera or other suspected vibrios, the vessel shall be considered healthy.

26. *Healthy vessels* shall be admitted to free pratique. The only measures which the Health Officer may take as regards these vessels are those specified in (1), (3), (7), (8) and (9) of rule 23.

SPECIAL RULES ON ACCOUNT OF YELLOW FEVER.

27. *Infected vessel.*—A vessel shall be regarded as infected if there is a case of yellow fever on board, or if there was one at the time of departure or during the voyage.

Suspected vessel.—A vessel shall be regarded as suspected, if, although there has been no case of yellow fever, it arrives after a voyage of less than

six days from an infected port or from a port in close relation with an endemic centre of yellow fever, or if it arrives after a voyage of more than six days and there is reason to believe that it may carry from the said port adult *stegomyia* (*aedes egypti*) or other mosquitoes which are considered capable of transmitting the disease.

Healthy vessel.—A vessel shall be regarded as healthy notwithstanding its having come from an infected port, if on arriving after a voyage of more than six days it has had no case of yellow fever on board and either there is no reason to believe that it transports mosquitoes believed to be capable of transmitting yellow fever, or it is proved to the satisfaction of the Health Officer:—

(a) that the vessel, during its stay in the port of departure, was moored at a distance of at least 200 metres from the inhabited shore and at such a distance from harbour vessels (pontoons, etc.), as to make the access of mosquitoes improbable.

(b) or that the vessel, at the time of departure, was effectively fumigated in order to destroy mosquitoes.

28. The only port of entry in India open to vessels infected with yellow fever is the port of Bombay.

29. In the case of vessels infected with yellow fever, the following measures shall be taken before pratique is given:—

(1) The vessel shall be inspected and all persons on board shall be medically examined.

(2) All persons suffering from yellow fever, or suspected to be suffering from yellow fever, shall be disembarked and those of them who are in the first five days of the disease shall be isolated in such a manner as to prevent the access of any mosquitoes to them.

(3) All other persons who disembark shall be kept under observation during a period which shall not exceed six days reckoned from the date of their disembarkation.

(4) The vessel shall be moored at such distance, not being less than 200 metres, from the inhabited shore and from all other vessels, as will render the access of mosquitoes from shore to vessel or from vessel to shore improbable.

(5) The destruction of mosquitoes in all phases of growth shall be carried out on board, as far as possible before discharge of cargo; if discharge is carried out before the destruction of mosquitoes, the personnel employed shall be subjected to observation or to surveillance for a period not exceeding six days from the time when they ceased unloading.

30. *Yellow fever suspected vessels.*—Vessels suspected of yellow fever may be subjected to the measures specified in (1), (3), (4) and (5) of rule 29 before pratique is granted.

Nevertheless, if the voyage has lasted less than six days and if the vessel complies with the conditions specified under paragraphs (a) and (b) of rule 27 relating to healthy vessels, the vessel shall be subjected to the measures prescribed by rule 29 (1) and (3) only and to fumigation.

When 30 days have been completed after the departure of the vessel from the infected port, and no case has occurred during the voyage, the vessel may be granted free pratique subject to preliminary fumigation should the Health Officer consider this to be necessary.

31. *Healthy vessels.*—Healthy vessels shall be granted free pratique after medical inspection.

SPECIAL RULES ON ACCOUNT OF TYPHUS.

32. *Infected vessel.*—A vessel shall be regarded as infected if during the voyage or at the time of arrival it has had or has one or more cases of typhus on board.

Suspected vessel.—A vessel shall be regarded as suspected if there has been no case of typhus on board but it carries any person or persons who, within the twelve days prior to arrival, left an area where typhus was epidemic at the time of their departure.

33. In the case of infected vessels, the following measures shall be taken:—

(1) The vessel shall be inspected and all persons on board shall be medically examined.

(2) All persons suffering from typhus, or suspected to be suffering from typhus, shall be disembarked, isolated and deloused.

(3) Other persons reasonably suspected to harbour lice, or to have been exposed to infection, shall also be deloused and may be subjected to surveillance

during a period which shall be specified, but which in any event shall not exceed 12 days, reckoned from the date of delousing.

(4) Bedding which has been used, linen, wearing apparel, and other articles which the Health Officer considers to be infected, shall be disinfected.

(5) The parts of the vessel which have been occupied by persons infected with typhus and which the Health Officer regards as infected shall be disinfected.

33-A. (a) *Typhus-suspected vessels*.—Vessels suspected of typhus may be subjected to the measures specified in (1), (3) and (4) of rule 33 before pratique is given.

(b) *Healthy vessels*.—Vessels not infected or suspected according to the definitions given in rule 32 shall be treated as healthy and given free pratique.

SPECIAL RULES ON ACCOUNT OF SMALL-POX.

34. *Infected vessel*.—A vessel shall be regarded as infected if, during the voyage or at the time of arrival, it has had or has one or more cases of small-pox on board.

Suspected vessel.—A vessel shall be regarded as suspected if there has been no case of small-pox on board during the voyage but it has on board any person, unprotected by vaccination, from an area where small-pox was epidemic, within 14 days prior to arrival.

35. In the case of infected vessels the following measures shall be taken before pratique is given:—

(1) The vessel shall be inspected and all persons on board shall be medically examined.

(2) All persons suffering from small-pox, or suspected to be suffering from small-pox, shall be disembarked and isolated.

(3) Other persons reasonably suspected to have been exposed to infection on board, and who, in the opinion of the Health Officer are not sufficiently protected by recent vaccination, or by a previous attack of small-pox, may be subjected to vaccination, if willing, and in the case of minors if their guardians or those in charge of them consent, to surveillance; or, if they are unwilling to be vaccinated, may be subjected to observation, the period of surveillance or observation being specified according to circumstances, but, in any event, not exceeding 14 days reckoned from the date of arrival of the vessel.

(4) Bedding which has been used, soiled linen, wearing apparel, and other articles which the Health Officer considers to have been recently infected, shall be disinfected.

(5) Only the parts of the vessel which have been occupied by persons ill with small-pox and which the Health Officer regards as infected, shall be disinfected.

36. *Small-pox suspected vessels*.—Vessels suspected of small-pox may be subjected to the measures specified in (1), (3) and (4) of rule 35 before pratique is given.

37. *Healthy vessels*.—Vessels not infected or suspected according to the definitions given in rule 34 shall be treated as healthy and given free pratique.

SPECIAL RULES ON ACCOUNT OF CHICKEN-POX, CEREBRO-SPINAL MENINGITIS, DIPHTHERIA AND RELAPSING FEVER.

38. *Infected vessel*.—A vessel shall be regarded as infected if there is a case of one of these diseases on board, or if there have been one or more cases within fourteen days prior to arrival.

Suspected vessel.—A vessel shall be regarded as suspected if there has been a case of one of these diseases on board, but no fresh case within fourteen days prior to arrival.

Provided that a vessel shall no longer be regarded as suspected if a period of at least fourteen days has elapsed since the occurrence of any case before her arrival at a previous port of call and the Health Officer is satisfied that she has been subjected to proper medical examination and that all necessary precautions have been taken.

39. In the event of a vessel being classed as infected or suspected on account of any of the above-mentioned diseases, the Health Officer, before pratique is given,—

(1) shall arrange for the conveyance of any person suffering or suspected to be suffering from such disease to a sanatorium or hospital, unless the sick person or his friends can make adequate provision elsewhere to the satisfaction of the Health Officer; but he shall not enforce the removal from the vessel of any passenger or passengers bound for an onward port except as provided for in rule 13;

(2) may detain under observation or keep under surveillance persons whom he suspects of having been exposed on board to infection with relapsing fever, during a period which, reckoned from the date of arrival of the vessel must not exceed fourteen days and may cause any such persons to be deloused;

(3) may direct such bedding, soiled linen, wearing apparel, and articles belonging to the crew and passengers as he considers to be infected, to be disinfected or disinfected;

(4) may order that any portion of the vessel that has actually been exposed to contamination or is in a filthy or insanitary condition, or which he considers likely to be infected, shall be disinfected and cleansed as he may direct.

SPECIAL RULES ON ACCOUNT OF JIGGER.

40. *Infected vessel*.—A vessel shall be regarded as infected if it has on board or has had on board during the voyage any person suffering from Jigger.

41. In the case of infected vessel before pratique is given—

(1) the Health Officer shall examine every person on board whom he has reason to consider as having been exposed to infection with Jigger and any person or persons found to be suffering therefrom shall be removed to hospital for treatment;

(2) the clothes, bedding and personal effects of infected persons shall be disinfected and the Health Officer may, in his discretion, order the disinfection of the clothes, bedding, etc., of all persons on board;

(3) any part of the vessel which in the opinion of the Health Officer is infected shall be disinfected;

(4) the ballast of such vessel, if of earth or sand, shall not be landed without the permission, in writing, of the Health Officer, who, if he considers necessary, may order that it shall be discharged into the sea/river at such places as shall be appointed for the purpose by Government.

42. Vessels not infected according to the definition given in rule 40 shall be treated as healthy and given free pratique.

SPECIAL RULES ON ACCOUNT OF INFLUENZAL PNEUMONIA.

43. *Infected vessel*.—A vessel shall be regarded as infected if there is a case of influenzal pneumonia on board at the time of arrival or if there was a case on board within five days previous to arrival.

44. (a) In the case of an infected vessel—

(1) The Health Officer shall examine every person on board whom he has reason to consider has been exposed to infection with influenzal pneumonia, and, subject to the conditions prescribed in rule 13, any person or persons found to be suffering from influenzal pneumonia shall be disembarked and isolated.

(2) Bedding which has been used, soiled linen, wearing apparel and other articles which the Health Officer considers to have been recently infected or exposed to infection, shall be disinfected.

(b) Vessels not infected, according to the definition given in rule 43, shall be treated as "healthy" and given free pratique.

RULES APPLICABLE TO ALL DISEASES MENTIONED IN RULE 1.

45. (1) The master of any vessel coming under these rules shall comply with all directions which the Health Officer may consider necessary under them.

(2) In exercise of the functions imposed upon him by the foregoing rules, the Health Officer shall attach due importance to the presence on board the vessel of a medical officer and to the provision on board the vessel of suitable apparatus for disinfection, disinfestation and destruction of rats, and shall, in general, apply the principles laid down in the foregoing rules with due regard to their necessity and practicability in the particular circumstances of each case.

46. Vessels arriving from an infected area which have been subjected to sufficient sanitary measures to the satisfaction of the Health Officer, shall not be subjected to these measures a second time on their arrival in another port whether belonging to the same country or not, unless, since their departure, some incident has occurred which, in the opinion of the Health Officer, justifies the application of the said sanitary measure and unless they have subsequently called at an infected port.

47. The foregoing rules shall not prevent the transhipment, under restrictions to be imposed by the

Health Officer in conformity therewith, of passengers, mails, or goods between vessels which have not been granted pratique.

48. Vessels refusing to submit to measures prescribed in these rules shall be at liberty to put out to sea: Provided that such refusal has been made before there has been any communication, except by signal or through the port authorities, between such vessel and the shore or with any other vessel in port. Such vessel may, however, be permitted to land goods, if the ship is isolated, subject to such restrictions or conditions as the Health Officer may lay down in this behalf. Such vessels may also be permitted to disembark passengers at their request, on the condition that such passengers submit to the measures prescribed by these rules; such vessels if isolated, may also take on fuel, foodstuffs and water.

49. In the event of any vessel putting back to sea, the Health Officer shall intimate the fact, if possible by telegraph, to the next port of call.

RULES APPLICABLE TO PERSONS.

50. If any case of infectious disease occurs among any group of persons who are being kept under observation, the patient shall be isolated or sent to hospital and the other persons may continue to be detained and segregated for a period reckoned from the date of occurrence of the case, not exceeding that prescribed elsewhere in these rules in respect of the disease in question. The clothes and effects of the patients and of such persons as have been in contact with the patient may be disinfected at the discretion of the medical officer in charge.

51. The medical officer in charge of any place appointed for the isolation of any persons under these rules may, in his discretion, by written order, direct that any person who is kept there under observation shall be allowed to depart and shall be subjected to surveillance.

52. If the system of surveillance to which any person is subjected on shore requires his daily attendance before a medical officer, the Health Officer may, by written order, exempt such person from such attendance on being satisfied that he may be relied upon to send in a report if he should fall sick.

53. Persons subjected to surveillance shall submit to, and comply with, all directions as to medical supervision or otherwise, which may be given by written order of a medical officer appointed by Government in this behalf.

54. When a suspected case of any infectious disease is removed from a vessel at any port the Health Officer shall report the confirmation, or otherwise, of the diagnosis by telegram to the Health Officer of the next port of call if that port is in India, Ceylon or the Straits Settlements. In all cases, a note shall be made on the bill of health, stating the nature of the infectious disease and whether diagnosed definitely or suspected, and the precautions taken in connection therewith.

PART II.

Rules to be observed in the case of vessels leaving ports in India for ports beyond India.

55. (1) In the case of vessels leaving any Indian port for any port beyond India, the Health Officer shall take effectual measures by medical examination to prevent the embarkation of persons showing symptoms of plague, cholera, yellow fever, typhus, small-pox or any of the diseases specified in rule I and of persons in such relation with the sick as to render them liable to transmit the infection of these diseases.

(2) Such medical examination shall ordinarily take place by day on shore as shortly as possible before embarkation, the time and place being fixed by the Health Officer. The Health Officer may, however, at his discretion, arrange to examine on board such passengers or members of the crew as have not remained one night on shore.

(3) Any person wilfully neglecting or refusing to attend at the time and place appointed for such medical examination shall be liable to the penalty prescribed in section 54 of the Indian Ports Act, 1908 (XV of 1908).

(4) In case the disease or diseases with which the port has been declared to be infected, be plague, cholera or small-pox, it shall be competent for Government by general or special orders to direct that all persons sailing on the vessel shall submit to inoculation or vaccination or both or satisfy the Health Officer by the production of valid certificates or otherwise that they are adequately immunised against the disease or diseases in question.

(5) In any case where he considers such action necessary, the Health Officer may cause to be disinfected or disinfested on shore previous to embarkation any clothing, bedding or other articles belonging to any person and in the absence of such disinfection or disinfestation any such clothing, bedding or other articles shall not be allowed on board any vessel or, if already placed on board, shall be removed as quickly as possible.

(6) The master of a vessel shall not allow the embarkation of any clothing, bedding or other articles belonging to new members of the crew unless the embarkation of such baggage has been authorized by the Health Officer of the port.

56. It shall be open to the Consular representative interested in any vessel to be present, if he so desires, at the medical examination conducted by the Health Officer under rule 55 and at the disinfection, if any, ordered by him under clause (5) of that rule.

57. At all ports declared to be infected, the Health Officer shall take effectual measures—

(1) In the case of plague, to prevent rats gaining access to vessels;

(2) in the case of cholera, to ensure that drinking water and foodstuffs taken on board are wholesome, and that water taken in as ballast is disinfected if necessary;

(3) in the case of yellow fever, to prevent mosquitoes gaining access to vessels;

(4) in the case of typhus, to secure the delousing of all suspects before their embarkation; and

(5) in the case of small-pox, to ensure that old clothes and rags, whether baled or otherwise, have been thoroughly disinfected before loading.

58. On the completion of the medical examination, the Health Officer shall give to the master of the vessel a bill of health to that effect stating that all the measures, which, in his opinion, are necessary, under rules 55 and 57, have been carried out:

Provided that, if the vessel has not been in communication with the shore, the measures prescribed in rule 55 shall be taken only in respect of persons joining the vessel at that port. In such a case the bill of health need only take the form of an endorsement on the last bill of health held by the vessel and need only refer to the passengers and crew embarking at the port in question:

Provided also that once the bill of health has been granted, no person, baggage or merchandise shall be taken on board except with the permission of the Health Officer to whom, in such event, the bill of health shall be returned by the master for necessary amendment if the Health Officer considers such amendment necessary.

59. If any vessel does not leave port within 24 hours after the medical examination made under rule 55 she shall not leave until—

(a) a fresh medical examination of the passengers and crew has been made under that rule, and

(b) a fresh bill of health has been given to the master under rule 58:

Provided that such fresh examination may be conducted on board the vessel, whether or not there has been communication with the shore since the previous examination was made, and provided that if the time of departure be after sunrise on the day after that of inspection, the master of the vessel shall send the bill of health to the Health Officer to have the date of departure amended.

60. Previous to the departure of a vessel, the Health Officer shall direct it to be cleared for medical inspection and this shall be signified by the hoisting of Q flag. After this has been done, no person except the pilot or any person specially authorized by the Health Officer shall be permitted to embark or go on board the vessel even as a visitor, unless he has been medically examined by the Health Officer as prescribed in rule 55.

61. Port-clearance shall not be granted for any vessel, unless and until the master produces the bill of health prescribed in the foregoing rules:

Provided that, at any port where, in the opinion of Government, local conditions render this relaxation advisable, the authority responsible for granting port-clearance may grant it for any vessel on receiving from the agents of the vessel a written guarantee that a duplicate of such bill of health, signed by the Health Officer, will be furnished by them to him within forty-eight hours.

62. (1) If the Health Officer considers that any member of the crew of the vessel is suffering from,

or is in the incubation stage of any infectious or contagious disease or likely to convey such disease—
 (a) he shall prevent such member from re-embarking on, or if already embarked, shall cause him to be removed from such vessel and may, at his discretion, refuse to give a bill of health until the baggage and personal effects of such members have been removed from the vessel and such parts of the vessel as have been occupied or frequented by such members have been disinfected; and
 (b) the baggage and personal effects of such persons as were in immediate contact with such member of the crew may also be disinfected, and the names of such persons given to the medical officer or master of the vessel for supervision on the voyage;

(2) If the Health Officer of the port considers that the rats on board are infected with plague, he shall destroy the rats in the manner provided for in rules 18 (6) and (7).

(3) All action taken under clauses (1) and (2) of this rule shall be noted in the bill of health.

63. Any person who is prevented by the Health Officer under the foregoing rules from embarking or sailing, may be removed to and kept at a hospital or kept under observation, or subjected to surveillance under the conditions prescribed by rules 50 to 53.

64. Whether the port of embarkation has been declared infected or not, rules 55 to 63 shall apply to all pilgrim and emigrant vessels and the Health Officer may, at his discretion, apply them to any vessel leaving for any port beyond India. By the special orders of the Governor-General in Council, they may also be applied to vessels leaving any port in India or Burma for any other port in India or Burma.

PART III.

General Rules.

65. In accordance with the provisions of article 28 of the International Sanitary Convention, 1926, all ships, except those employed in national coastwise service, shall be periodically deratised, or be permanently so maintained that any rat population is kept down to the minimum. In the first case, they shall receive deratisation certificates, and in the second deratisation exemption certificates.

NOTE.—The only ships which can be considered as employed "in national coastwise service" are those trading between ports in India and Burma only. Ships trading to Singapore, Penang, Ceylon, Aden and the Persian Gulf as well as to ports in the foreign settlements in India cannot be exempted from the necessity of providing themselves with the certificates. The fees payable for the certificate as well as for the process in connexion therewith will be fixed by orders issued by Government from time to time.

66. A deratisation certificate or a deratisation exemption certificate shall be issued only by the Health Officers of the Ports of Bombay, Calcutta and Rangoon. Every such certificate shall be valid for six months but this period may be extended by one month in the case of a ship proceeding to its home port.

67. If no valid certificate is produced, the Health officer of any of the ports mentioned in rule 66 may, after enquiry and inspection—

(a) himself carry out deratisation of the vessel, or cause such operations to be carried out under his direction and control. On the completion of these operations to his satisfaction, he shall issue a dated deratisation certificate. He shall decide in each case the technique which should be employed to secure the practical extermination of rats on board, but details of the deratising process applied and of the number of rats destroyed shall be entered on the certificate. Destruction of rats shall be carried out so as to avoid as far as possible damage to the vessel and cargo (if any). The operation must not last longer than 24 hours. In the case of vessels in ballast the process shall be carried out before taking cargo. Any charges made in respect of these operations of deratisation and any question of compensation for damage shall be governed by the terms of article 18 of the International Sanitary Convention, 1926;

(b) issue a dated deratisation exemption certificate if he is satisfied that the vessel is maintained in such a condition that the rat population is reduced to a minimum. The reasons justifying the issue of such a certificate shall be set out in the certificate.

All requisite and practicable measures shall be taken by the competent authorities to secure the destruction of rats in ports and their surroundings as well as on lighters and coastwise vessels.

68. The Health Officer may at any time inspect any vessel within the precincts of the port with regard to the prevalence and breeding of rats, mosquitoes or other vermin or insects thereon, and make recommendations to the master, owner or agent for the destruction of such rats, mosquitoes, vermin or insects and the elimination of their breeding places on board, and, subject to such general or special orders as may be issued by Government in this behalf, may require such measures to be adopted and, in default, carry them out himself or cause them to be carried out at the expense of the master, owner or agent.

69. Whenever a person suffering or suspected to be suffering from an infectious disease or anyone who has been in contact with such a person and is considered liable to develop such infectious disease is disembarked from a vessel, the Health Officer shall notify the Corporation or Municipal Health Officer and supply him with the necessary particulars.

70. The Health Officer may direct the disinfection or in special cases the destruction of foodstuffs which have been exposed to contamination and are considered likely to be infected with any disease or to be dangerous to public health.

71. (1) The Health Officer shall, on request, furnish the master or any representative of the owner or agent, free of charge, with a certificate specifying the nature of the sanitary measures undergone, and the methods applied, the parts of the vessel treated, and the reasons for employing such measures.

(2) He shall, on request, furnish any passenger who has arrived by an infected vessel, free of charge, with a certificate setting out the date of arrival and the measures to which the passenger or his baggage has been subjected.

Disposal of dead bodies.

72. Disposal shall be as follows:—

(1) If death occurs on board a vessel before entering port limits, the body shall, unless there are special reasons to the contrary, be buried at sea in not less than nine fathoms of water, in such manner as shall secure its immediate sinking and remaining below the surface.

(2) If death occurs during the day on board a vessel within the port limits the ensign and house flag, if any, should immediately be lowered to half-mast and kept in that position from sunrise till sunset as long as body remains on board. If death occurs between sunset and sunrise, one red light shall be hoisted at the peak, half-mast high.

(3) If death occurs on board a vessel within the port limits, or if a vessel arrives having on board a dead body, the master of such vessel shall at once inform the Health Officer of the fact and shall carry out such instructions for the disposal of the body and for the cleansing and disinfection of the vessel as may be given by the Health Officer.

Fort St. George, April 25, 1936

[G.O. Ms. No. 1011, Public Works (Marine)]

No. 11.—In exercise of the powers conferred by subsection (1) of section 44 of the Madras Port Trust Act, 1905 (Madras Act II. of 1905), the Governor in Council is hereby pleased to sanction the following amendments to the Madras Port Trust Board Scale of Rates and Statement of Conditions, published with Finance (Marine) Department Notification No. 39, dated the 1st March 1935, at pages 1 to 104 of the Supplement to Part I of the Fort St. George Gazette, dated the 5th March 1935, as subsequently amended:—

AMENDMENTS.

In Chapter III—Harbour Dues—of Part I of Book I of the said Scale of Rates—

(i) after item XXVI, under the heading 'Scale A—General,' the following item shall be inserted, namely:—

Number of item.	Description of goods.	Imports or exports.	
		Unit.	Rate. Rs. A. P.
	"XXVI (1) Mortal remains.		
A	Mortal remains in cases.	Each	10 0 0"; and

(ii) in the Index to the scale of Harbour Dues—
(a) in the items relating to steel, for the item

Description of goods.	Item number.
"Do. tubes"	Do. "
the item	
"Do. tubes"	VI D "

shall be substituted ; and

(b) the following items shall be inserted in their appropriate places, namely :—

Description of goods.	Item number.
A	
'Ammonia preparation, Scrubbs Cloudy'	XXIX G. H.
Annatto seeds	XII D. E.
Arcoseolit	XXXI A.
B	
Benyloid reducer	XII L, M.
C	
Carbide silicum	VIII J, K, L.
Croda batch	XVIII H.
Cyanide of sodium	VIII J, K, L.
D	
Drinking straw	XXVIII E.
F	
Formal-de-hyde	VIII J, K, L.
G	
Good air dispensers	XXII D.
H	
Hardening compound	XXXI A, B.
I	
Ingot iron flashing	XXVI H.
L	
Leather finish	XXXI B.
Liquid paraffin	VIII U.
Lissopal 'A'	VIII J, K, L.
M	
Modce	VIII P, Q.
Moellan degrass	XII D, E, F.
Mortal remains	XXVI (1) A.
Moulding powder	XXVI O.
N	
Nectol	VIII U.
Nucoa (butter)	XIII N.
O	
Oil, lucca	XXVII A, B.
Oil, technical hardened	XXVII C.
P	
Plaster board (roofing material)	V S.
Permanganate of potash	VIII J, K, L.
Pine blocks (Kill crobe)	VIII J, K, L.
Polyzinc	VIII J, K, L.

Description of goods.

Item number.

R	
Racks (metal)	XXII A.
Rubber stamps	XXVIII E.
Rust preservative (sozol)	XXXI A, B.

S	
Skins, elephant	XXX B.
Shoe stains	VIII J, K, L.
Soda fountain	VI F.
Steel re-inforced concrete	XXII D.
Steel sashes	VII I.

T	
Tiles, boxes and bats	XI B, C, D.
Tongue scrapers	XXIX G, H.

U	
Upson board	V S.

W	
Water-proofing compound	VI I, XXXI A.
Wine essences	I F, G."

W. SCOTT BROWN,
Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS

BETWEEN 5TH AND 12TH MAY 1936.

HOLIDAYS—His Majesty the King Emperor's Birthday—Tuesday,
23rd June 1936—Notified.

G.O. No. 741, Public (Political), 20th April 1936. [1 a.]

IRRIGATION—Tanjore, Trichinopoly and Salem districts—Irrigation
by baling from Cauvery direct—Rates of baling deduction—
Amendments to Water-cess Rules—Issued.

G.O. No. 825, Revenue, 8th April 1936. [1 a.]

FISHERIES—Administration Report, 1934-35—Recorded with
remarks.

G.O. No. 169, Development, 5th February 1936. [10 as.]

ADVISORY COMMITTEE—Government Head quarters Hospitals—
Bifurcated district boards—Presidents of bifurcated district
boards—Nomination—Not objected to.

G.O. No. 846, P.H., 18th March 1936. [1 a.]

[N.B.—Copies of any of the foregoing papers can be
obtained on payment of the price noted in brackets
against each on application to the Superintendent,
Government Branch Press, Mount Road, Madras.]

C. F. BRACKENBURY,
Chief Secretary.

SURVEY OF INDIA.

LIST OF MAPS PUBLISHED DURING THE MONTH OF MARCH 1936.

Geographical, General and Special Maps.—Obtainable from the Officer-in-Charge, Map Record and Issue Office,
13, Wood Street, Calcutta.

Description.	Year of survey.	Date of edition.	Number of sheets.	Size per sheet in inches.	Price.	Remarks.
					RS. A.	

GEOGRAPHICAL MAPS.

CARTE INTERNATIONALE DU MONDE.

(Scale 1 : 1,000,000.)

† N.E.—46 "Irrawaddy"	1935	1	32 × 26	2 0	Layered. Third Edition.
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Topographical Maps.—Obtainable from the Officer-in-Charge, Map Record and Issue Office, 13, Wood Street,
Calcutta.

Index number.	District, etc.	Year of survey.	Date of edition.	Price.	Remarks.
				RS. A.;	Underlining for Map Catalogue : (a) Double red line.

1. QUARTER-INCH MAPS.

(Scale 1 inch to 4 miles.)

† 41 A	"Lakhpat"	1936	1 0	Provisional Issue.
78 I	"Tongsa"	1935	1 8	2nd (Revised) Edition.

Index number.	District, etc.	Year of survey.	Date of edition.	Price.	Remarks.	
					RS. A.	Underlining for Map Catalogue: (a) Double red line.
2. HALF-INCH MAPS.						
(Scale 1 inch to 2 miles.)						
34 P/N.E.	.. Kalāt State ..	1930-31	1935	2 0	(a)	
† 46 N/S.W.	.. Indore State and Mālwa Agency, Amjhera District.	1922-23	1935	2 0		Second Edition.
† 53 A/N.W.	.. Hoshiarpur and Kāngra Districts ..	{ 1917-18 1919-20 }	1935	2 0		Ditto.
55 A/N.W.	.. Bhopāl Agency and Indore State. Shājāpur District.	1933-34	1935	2 0	(a)	
55 A/N.E.	.. Bhopāl Agency. Shājāpur District ..	1933-34	1935	2 0	(a)	
65 K/S.W.	.. East Godāvāri and Vizagapatam Districts.	1931-33	1935	2 0	(a)	
73 O/N.E.	.. Midnapore District	1931-32	1935	2 0	(a)	
83 D/S.E.	.. Cāchar, Lushai Hills and Sylhet Districts and Manipur State.	{ 1908-10 1931-32 }	1935	2 0	(a)	
† 83 H/N.E.	.. Manipur State	1922-23	1935	2 0		Second Edition.
84 F/N.W.	.. Lushai Hills District. Chin Hills District.	1933-34	1934	2 0	(a)	
† 86 H/S.W. and parts of 86 D/S.E. & H/S.E. (Old Andaman and Nicobar Islands Sheet No. 8).	.. Andaman Islands ..	1884-85	1886	1 8		Reprinted in 1936.

3. ONE-INCH MAPS.

(Scale 1 inch to 1 mile.)

34 O/10 Bolān Pass and Sibi Districts and Kalāt State.	{ 1909-10 1932-33 }	1935	1 8		Third (Revised) Edition. Gridded.
34 O/14 Bolān Pass and Sibi Districts, Kalāt State and Tribal Territory.	{ 1909-10 1932-33 }	1935	1 8		Ditto.
† 39 K/5 Dera Ghāzi Khan District	1922-23	1935	1 8		Second Edition.
† 43 J/3 Kashmir North (Bāramula) and Muzaffarābād Districts.	1911	1935	1 8		Ditto.
52 D/4 Kāngra District, Chamba State	1932-33	1935	1 8	(a)	
*† 57 H/2 Bangalore, Mysore and Tumkur Districts.	1914-15	1935	1 8		Second Edition.
*† 63 B/3 Cawnpore District ..	{ 1904-05 1910-11 }	1935	1 8		Ditto.
† 63 N/13 Gorakhpur District ..	1921-22	1935	1 8		Ditto.
65 N/5 Vizagapatam District ..	1933-34	1934	1 8	(a)	
65 N/6 Ditto ..	1933-34	1934	1 8	(a)	
65 N/7 Ditto ..	1933-34	1934	1 8	(a)	
65 N/9 Ganjām and Vizagapatam Districts ..	1933-34	1934	1 8	(a)	
65 N/10 Vizagapatam District ..	1933-34	1934	1 8	(a)	
65 N/12 Ditto ..	1933-34	1934	1 8	(a)	
65 N/13 Ganjām and Vizagapatam Districts ..	1933-34	1934	1 8	(a)	Complete map.
72 C/6 Shāhābād District. Ballia District	1933-34	1935	1 8	(a)	
72 C/1 Sāran and Shāhābād Districts. Ballia District.	1933-34	1935	1 8	(a)	
† 72 F/11 and parts of 72 F/15 & F/7 (Old Bengal Sheet No. 142).	.. Darbhanga and Muzaffarpur Districts ..	{ 1893-95 1897-1900 }	1935	1 8		Reprinted with additions and corrections.
79 M/16 Chittagong Hill Tracts and Tripura State.	1933-34	1935	1 8	(a)	
† 84 M/10 Katha and Shwebo Districts ..	1907-08	1935	1 8		Second Edition.

* Gridded copies of these maps can be supplied at annas three per copy extra.

Stock copies of the following maps were gridded during the month :—
53 L/13 and 53 F/3.

† Complimentary copies of these editions will not be issued.

NOTE.—Forest maps are obtainable from the Officer-in-Charge, Forest Map Office, Survey of India, Dehra Dūn, from whom all particulars can be obtained on application. No Forest maps were published during the month.

H. J. COUCHMAN, Brigadier,
Surveyor-General of India.

LATE NOTIFICATION.**FINANCE DEPARTMENT.**

NOTIFICATION.

Fort St. George, May 12, 1936.

No. 40.—Monthly Account of Receipts and Disbursements of the Provincial Government of Madras for Indian transactions up to and including the month of March (preliminary) 1936, and English transactions up to and including the month of February 1936.

RECEIPTS.	Progressive total.			Budget Estimate, 1935-1936
	India to end of March 1936 (Preliminary).	England to end of February 1936.	Total.	
	RS.	RS.	RS.	RS.
V.—Land Revenue	7,41,20,157	..	7,41,20,157	7,36,93,700
VI.—Excise	4,07,95,330	..	4,07,95,330	4,23,70,800
VII.—Stamps	2,08,14,883	..	2,08,14,883	2,17,84,000
VIII.—Forest	44,81,908	120	44,82,028	44,08,900
IX.—Registration	31,14,361	..	31,14,361	31,45,400
IX.—A. Scheduled Taxes	82,667	..	82,667	— 42,63,400
XIII.—Irrigation, Navigation, etc., Works for which Capital and Revenue Accounts are kept.	27,35,347	..	27,35,347	—
XIV.—Irrigation, Navigation, etc., Works for which no Capital Accounts are kept.	1,77,941	..	1,77,941	1,72,000
XVI.—Interest	19,57,191	..	19,57,191	23,51,700
XVII.—Administration of Justice	17,25,191	..	17,25,191	16,04,000
XVIII.—Jails and Convict Settlements	4,92,429	..	4,92,429	5,34,400
XIX.—Police	5,45,597	..	5,45,597	5,50,800
XX.—Ports and Pilotage	6	..	6	8,67,000
XXI.—Education	8,32,375	..	8,32,375	9,59,700
XXII.—Medical	8,14,424	13	8,14,437	1,59,000
XXIII.—Public Health	2,06,883	40	2,06,923	4,56,300
XXIV.—Agriculture	5,28,930	..	5,28,930	14,64,900
XXV.—Industries	14,99,737	..	14,99,737	45,89,800
XXVI.—Miscellaneous Departments	48,16,421	14	48,16,435	19,90,500
XXX.—Civil Works	8,92,711	..	8,92,711	6,59,000
XXX-A.—Receipts from Hydro-Electric Schemes	10,15,604	11,574	10,04,030	2,40,300
XXXII.—Transfers from the Famine Relief Fund	18,91,857	..	18,91,857	2,07,500
XXXIII.—Receipts in aid of Superannuation	1,73,597	..	1,73,597	4,69,500
XXXIV.—Stationery and Printing	3,08,296	347	3,08,643	9,22,500
XXXV.—Miscellaneous	5,74,237	..	5,74,237	..
Total Revenue	15,91,27,386	11,040	15,91,16,346	15,93,39,800
Famine Relief Fund	63,555	..	63,555	1,51,100
Suspense Accounts	6,56,207	..	6,56,207	4,29,200
Appropriation for reduction or avoidance of debt	28,02,844	..	28,02,844	28,01,000
Depreciation Funds	37,22,044	2,16,000
Loans and Advances by Provincial Government	37,22,044	33,43,800
Advances from Provincial Loans Fund
Subventions from Central Road Development Account	15,75,798	..	15,75,798	13,00,000
Civil Deposits	3,11,473	..	3,11,473	1,92,400
Deposit Account of grants for the economic development and improvement of rural areas.	14,00,637	..	14,00,637	..
Total Receipts	16,96,59,944	11,040	16,96,48,904	16,77,73,300
Add—Opening balance	3,47,54,275	3,05,95,031
Total	20,44,03,179	19,83,68,331
DISBURSEMENTS.				
5 Land Revenue	19,19,694	18,613	19,38,307	18,34,800
6 Excise	32,78,877	17,160	32,96,037	36,07,600
7 Stamps	5,41,374	2,400	5,43,774	5,69,200
8 Forest	36,22,878	1,59,227	37,82,105	38,97,000
8A Forest Capital outlay charged to Revenue	2,80,654	..	2,80,654	2,70,700
9 Registration	29,63,642	10,333	29,73,975	29,52,200
14 Interest on Works for which Capital Accounts are kept
15 Other Revenue Expenditure financed from ordinary revenues	36,01,175	..	36,01,175	44,48,000
16 Construction of Irrigation, Navigation, etc., Works	2,09,007	..	2,09,007	3,78,100
19 Interest on Ordinary Debt	67,61,504	..	67,61,504	67,47,700
20 Interest on other Obligations	9,700
21 Reduction or avoidance of Debt	28,02,844	..	28,02,844	28,01,000
22 General Administration	2,70,03,144	4,23,320	2,74,26,464	2,80,82,600
24 Administration of Justice	94,79,305	1,85,027	96,64,332	99,79,000
25 Jails and Convict Settlements	23,09,069	39,347	23,48,416	21,45,100
26 Police	1,62,69,361	2,54,333	1,65,23,694	1,67,11,500
27 Ports and Pilotage	10,428	..	10,428	10,300
30 Scientific Departments	1,79,512	25,613	2,05,125	86,000
31 Education	2,54,16,986	79,080	2,54,96,066	2,52,29,800
32 Medical	88,11,010	2,77,480	90,88,490	93,56,600
33 Public Health	23,72,826	23,133	23,95,959	26,59,900
34 Agriculture	41,82,689	63,587	42,46,276	41,08,000
35 Industries	19,81,315	56,773	20,38,088	24,40,200
37 Miscellaneous Departments	56,24,655	14,280	56,38,935	53,87,900
41 Civil Works	1,41,11,372	2,55,373	1,43,66,745	1,38,37,900
41c Interest on Capital Outlay on Hydro-Electric Schemes
43 Famine	15,44,510	2,787	15,47,297	1,25,000
45 Superannuation Allowances and Pensions	67,26,520	16,46,280	83,72,800	80,77,200
45A Commuted value of Pensions financed from ordinary Revenues	7,46,939	..	7,46,939	7,97,200
46 Stationery and Printing	15,95,277	80,960	16,76,237	19,33,900
47 Miscellaneous	4,27,134	120	4,27,254	4,20,100
Total, Expenditure charged to Revenue	15,47,73,701	36,35,226	15,84,08,927	15,88,54,800
52A Capital Outlay on Forests
55 Construction of Irrigation, etc., Works (not charged to Revenue)	28,30,910	23,200	28,54,110	37,26,300
56c Capital Outlay on Industrial Development	33,469	..	33,469	21,000
58 Capital Outlay on Hydro-Electric Scheme	37,31,254	32,227	37,63,481	52,66,000
60 Civil Works (not charged to Revenue)	4,05,458	..	4,05,458	8,28,700
60B Payments of Commuted value of Pensions
Subventions from Central Road Development Account	26,455	..	26,455	10,46,000
Deposit Account of grants for the economic development and improvement of rural areas	2,93,210	..	2,93,210	..
Depreciation Funds	1,74,800
Famine Relief Fund	18,91,857	..	18,91,857	2,40,300
Suspense Account	6,48,570	..	6,48,570	4,29,200
Loans and Advances by Provincial Government	31,98,186	..	31,98,186	36,70,100
Advances from Provincial Loans Fund	28,02,844	..	28,02,844	28,01,000
Civil Deposits	599	..	599	1,93,000
Total, Disbursement	17,06,36,513	36,90,653	17,43,27,166	17,72,51,200
Add—Closing balance	3,00,76,013	2,11,17,131
Total	20,44,03,179	19,83,68,331

C. E. JONES,
Secretary to Government.